TRI-LINGUAL

LEGAL GLOSSARY

(English –Marathi –Hindi)

Regional Language Unit, Official Languages Wing
Legislative Department
Ministry of Law and Justice

Preface

It is a great pleasure to hand over this Trilingual Legal glossary (English – Marathi –Hindi) prepared by Regional Language Unit , Official Language Wing, Ministry of Law and Justice,

In pursuance of the report of Official language Commission 1956 and on recommendation of Parliamentary Official Language Committee , a President's Order was issued to establish official language (Legislative) Commission in the year 1961. This Commission was entrusted the work of translation of statutes and preparation of legel terminology and glossary for facilitating easy switch ovar from English to Hindi and other regional languages ,

In 1976, the Commission was wound up and its function were entrusted to the Official Language Wing of the Legislative Department of the Ministry of Law and Justice. This wing finalises translation of central Acts into regional languages in consultation with the respective State Government. After the approved text is printed , the same is placed before the Hon'able President and after his signature, it is published as the Authoritative Text in that language. By this Process , the translation of Acts are available to ordinary litigant public and to the Court for easy interpretation.

It is a great pleasure to state as this glossary has included the legal terminology used in those Central Acts which are approved by using same process mentioned above , since the date of inception of the Commission till today. We are trying here to give a trilingual glossary. To strengthen the national unity in linguistic area, all regional languages need to come closure and to bind themselves in one congruent thread. The object of trilingual policy is to eradicate linguistic distances amongst various regional language and bring them in close proximity.

Thanking You.

Bindiya Tamboli
Deputy Legislative Counsel (Marathi)

Tri-Lingual Glossary (English-Marathi-Hindi)

English Term	Reference	Marathi	Hindi
Abandon (to)	O.XXIII R. 1(1) the Code of Civil Procedure, 1908, s. 68(2), T.P. Act	सोडून देणे	परित्याग करना; परित्यक्त करना
abatement	Sch.121 the Limitation Act, 1963	दावावसान	उपशमन, कम कर देना
abatement of suit	O.XXII R.1) the Code of Civil Procedure, 1908	दावा अवसान होणे	वाद का उपशमन
abeyance	s.19, the National Investigation Agency Act,2008	आस्थगित	प्रास्थगन
abide by	Art.51A(a) The Constitution of India	पालन करणे	पालन करना
abjure	Art.51A(i) The Constitution of India	निग्रहपूर्वक त्याग करणे	दूर रहना
Abnormality	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	अपसामान्यता	अप्रसामान्यता
abolition	Art. 110(1a) The Constitution of India Art. 395 The Constitution of India	१.रद्द करणे २. निरास	उत्सादन; समापति; अंत
abridge	Art.31C The Constitution of India	संकोच करणे	न्यून करना; संक्षिप्त करना
abscond	S.172 the Indian penal code,1860	फरारी होणे	फरार होना
absent	Art.65 MN The Constitution of India	अनुपस्थिती	अनुपस्थित
absolute	S.25(1) the Limitation Act, 1963	निरपवाद	आत्यंतिक; अंतिम
abstain	s.6(M.N.) The Prisoners (Attendance in Courts) Act,1955	अप्रवृत्त राहणे	प्रविरत रहना
abuse	Art.39 (e) The Constitution of India	दुरुपयोग करणे	दुरुपयोग करना

accede	Preamble, the Anti Apartheid (United Nations Convention)Act,1989	अंगीकृत	सममिलित होना; मान लेना; अंगीकार करना
acceptor	Sch.41 the Limitation Act, 1963	स्वीकर्ता	प्रतिग्रहीता
access	S.25(1) the Limitation Act, 1963 Art.15(2), the Constitution of India	प्रवेश	पहुंच ; अभिगम ; प्रवेश
access to record	s.7(4) the Right to information Act 2005	अभिलेख मिळविता येणे	अभिलेख तक पहुंच
accessible place	s.19(i) the Maintenance and welfare of Parents and Senior Citizens Act, 2007	सहजगम्य ठिकाण	सुगम स्थान
accession	S.63 m.n. the Transfer of Property Act, 1882	अनुवृद्धी	अनुवृद्धि ;
accessories	s.2(a)(ii),the Essential Commodities Act	उपसाधने	उपसाधन ;
accessory right	s.48 the Indian Easement Act, 1882	उपसाधक अधिकार	समनुषंगिक अधिकार
accidental slip	S.152 ,the Code of Civil Procedure, 1908	अभावित चूकभूल	आकसमिक भूल ;
accommodation bill	Sch.41 the Limitation Act, 1963	सोयविपत्र	सौकर्य पत्र
accomplice	S.306-m.n. the Code of Criminal Procedure , 1973	सहअपराधी	सह अपराधी
accounts	Art.149 The Constitution of India	लेखे	लेखा ; हिसाब ;
accounts stated	Sch.26 the Limitation Act, 1963	मान्य झालेला हिशेब	विवारणित लेखे
accredit	s. 382(a), The Indian succession Act, 1925.	दूताधिकारपत्रे देऊन पाठवणे	प्रत्यायित
accumulate	s.33 The Land Acquisition Act, 1894	संचित करणे	संचित करना ; संचय करना ;
accusation	S.388 the Indian penal code,1860	आरोप	अभियोग लगाना
accustomed business	s.33 Expl.II the Indian Easement Act, 1882	वहिवाटी कामधंदा	अभ्यस्त काम-काज
achievements	Art.51A(j) The Constitution of India	सिद्धी	उपलबधि

acknowledgment	S.18(1) the Limitation Act, 1963	अभिस्वीकृती	अभिस्वीकृति
acquiesce in	S.25-Expl. the Limitation Act, 1963	मूकसंमती देणे	उपमत होना
acquire	Art.1(3)(c), the Constitution of India	संपादन करणे	अर्जन करना
acquisition	Part II heading The Land Acquisition Act, 1894,s.2(1)(a) The Arms Act,1959	संपादन	अर्जन
acquittal	s.7 the Identification of Prisoners Act, 1920, Sch.114 the Limitation Act, 1963 S.7 the Identification of Prisoners Act, 1920	दोषमुक्ती	दोषमुक्त
acquittance	S.467 the Indian penal code,1860	निस्तारपत्र	निस्तारण–पत्र ;
acrobatic performances	S.1(3)(a) the maternity Benefit Act, 1961	नाडेभोरप्याचा खेळ	कला वाजी प्रदर्शन
act of bad faith	S.51 Prov. (a)(ii) the Code of Civil Procedure, 1908	दुर्भावपूर्ण कृत्य	असद्भावपूर्ण कार्य
act of god	s. 93(a) The Railways Act,1989	दैवी घटना	दैवकृत
act of public enemy	S, 93(c), the Railways Act,1989	समाज कंटक कृत्य	लोकशत्रुकृत ; सार्वजनिक शत्रु का कार्य
act of violence	s.5 the Anti hijacking Act,1982	हिंसक कृत्य	हिंसात्मक कार्य
act of war	s.93(b), the Railways Act,1989	युद्ध परिस्थिती	युद्ध का कार्य
act or illegal omission	S.107 the Indian penal code,1860	कृती किंवा अवैध अकृती	कार्य या अवैध लोप
acting chief justice	Art.126 MH The Constitution of India	कार्यकारी मुख्य न्यायाधीश	कार्यकारी मुख्य न्यायमूर्ति
acting in combination	S.2(9) the Industrial Disputes Act, 1947	एकजुटीने	मिलकर कार्य करते हुए
acting judge	Art.224-mn. The Constitution of India	कार्यकरी न्यायाधीश	कार्यकारी न्यायाधीश
acting judicially	Long title, The Judges Protection Act,1985	न्यायिक कार्य करणारे	न्यायिकतः कार्य करते हुये
actionable	S.23 m.n. the Limitation Act, 1963	कारवाईयोग्य	अनुयोज्य

actionable wrong	Long title, the Fetal Accident Act,1855 S.10 the Indian Evidence Act, 1872	कारवाईयोग्य अपकृती कारवाईयोग्य दुष्कृती	अनुयोज्य दोष ; वादयोग्य दोष
actual occupancy	S.62 (3)) the Code of Civil Procedure, 1908	प्रत्यक्ष वापरात	वास्तविक अधिभोग
actually and voluntarily resides	O.V.R. 19A (1)) the Code of Civil Procedure, 1908	प्रत्यक्षपणे व स्वेच्छेने राहणे	वास्तविक रूप से और स्वेच्छया निवास करना
ad hoc	Art. 127 mn. The Constitution of India	तदर्थ	तदर्थ
daptation	Art.35(b) The Constitution of India	अनुकूलन	अनुकूलन ; अनुकूलीकरण
additional judge	S.24 (3)(a)) the Code of Civil Procedure, 1908	अपर न्यायाधीश	अपर न्यायमूर्ति
address	Art.124 (4). Art. 176m.n The Constitution of India	१.समावेदन २.अभिभाषण	संबोधन ; समावेदन; अभिभाषण ;
address the court generally on the whole case (to)	O.XVIII R. 2(2)) the Code of Civil Procedure, 1908	न्यायालयाला उद्देशून सर्वसाधारणपणे संपूर्ण प्रकरणसंबंधी	पुरे मामले के बारे में साधारणतः न्यायालय को संबोधित करना
address to	Art. 56(2),86 MN, 90(b) The Constitution of India	संबोधणे, अभिभाषण करणे, संबोधून लिहिणे	– को संबोधित
adequate	Art. 331 The Constitution of India	पर्याप्त	यथायोग्य ; यथोचित; पर्याप्त
adequate and sufficient	S. 250(2) the Industrial Disputes Act, 1947	योग्य व पुरेशी	यथायोग्य और पर्याप्त
adhere	Schd.II (8), the Arbitration & Conciliation Act,1996	बद्ध होणे	अनुषक्त
adherence	Art. 102(1)d, Art. 191(1)(d) The Constitution of India	इमान	अनुषक्ति
adjudication	S.20(3) the Industrial Disputes Act, 1947 Art. 262 The Constitution of India S.31-m.n. the Indian Stamp Act, 1899	अभिनिर्णय	न्यायनिर्णयन

adjustment of decree	Sch.125 the Limitation Act, 1963	हुकुमनाम्याचे समायोजन	डिक्री का समायोजन
administer the oath to the deponent	S.139 the Code of Civil Procedure, 1908	जबानीदारास शपथ देणे	अभिसाक्षी को शपथ दिलाना
administered	s.2(f) the Spices Board Act,1986	प्रशासित	प्रशासित
administration	Appen. A No. 42 (Heading) the Code of Civil procedure, 1908	प्रशासन	प्रशासन
administration of poison	S.7-ill (c) the Indian Evidence Act, 1872	विषप्रयोग	विष देना
administrator general	Seventh Sch.- List III-II The Constitution of India	महा प्रशासक	महाप्रशासक (एडमिनिस्ट्रेटर जनरल)
admiralty jurisdiction	S.112 (2) the Code of Civil Procedure, 1908	नौ –अधिकरण अधिकारिता	नावधिकरण विषयक अधिकारिता
admission	O.XII Heading) the Code of Civil Procedure, 1908	कबुली	स्वीकृति ; ग्रहण ;
admit	S. 5, Sch.1 the Limitation Act, 1963	स्वीकारणे, मान्य करणे	स्वीकार करना ; स्वीकृत करना ;
admit documents	Appen. 'C'N. (Heading) the Code of Civil Procedure, 1908	दस्तऐवज दाखल करणे	दस्तावेज को स्वीकार करना
adolescent	s.2(a) The Minimum Wages Act 1948	किशोर	कुमार
adult	s.2(a) The Minimum Wages Act 1948	प्रौढ	वयस्थ ; वयस्क
adult suffrage	Art. 326 m.n. The Constitution of India	प्रौढ मताधिकार	वयस्क मताधिकार
adulterated drugs	S. 9A The Drugs and Cosmetics Act	भेसळयुक्त औषधिद्रव्ये	अपमिश्रित ओषधि
adultery	S.220-ill (b), S.211-ill.(c) the Code of Criminal Procedure , 1973	जारकर्म, परगमन	जारकर्म
advance	S.34 (1) Prov.) the Code of Civil Procedure, 1908 S.3 the Contingency Fund of India Act, 1950	उधार आगाऊ रक्कम	अधिदाय; उधार देना ;
advancing food security	Chapter XII Heading the National Food Security Act, 2013 (20 of 2013)	अन्नसुरक्षा प्रगत करणे	खाद्य सुरक्षा अग्रसर करना
adverse possession	Sch. 65-expl.(a) the Limitation Act, 1963	विरुद्ध कब्जा	प्रतिकूल कब्जा

advise	Art. 74 M N The Constitution of India	सल्ला देणे	सलाह देना ;
advocate	Art.217(2)(b) ,Art.124(3b) The Constitution of India	अधिवक्ता	अधिवक्ता (एडवोकेट) ;
advocate general	Art. 165 m.n. The Constitution of India	महा अधिवक्ता	महाधिवक्ता
aerodrome	S. 2(2) The Aircraft Act,1934.	विमानतळ	विमान क्षेत्र, हवाई अड्डा (विमान निलयम्)
affect	Art.3, the Constitution of India	परिणाम	प्रभाव
affection	Third Sch. -1 The Constitution of India	ममत्वभाव	स्नेह ; स्नेह ;
affidavit	S.30 (c) the Code of Civil Procedure, 1908	शपथपत्र	अनुराग
affidavit in answer	O. XI R. 9 the Code of Civil Procedure, 1908	उत्तराचे शपथपत्र	उत्तर में दिए गए शपथ-पत्र
affidavit of documents	O.XI R. 13 M.N.) the Code of Civil Procedure, 1908	दस्तऐवजाबाबत शपथपत्र	दस्तावेजो संबधी शपथपत्र
affirmation	Art.60 The Constitution of India	प्रतिज्ञा करणे	प्रतिज्ञान
affirmative	S.25(1) the Limitation Act, 1963	अस्तित्वाची	सकारात्मक
affray	S.159 m.n. the Indian penal code,1860	दंगल	दंगा
aforesaid	Art.4(1), the Constitution of India	पूर्वोक्त	पूर्वोक्त ; उपर्युक्त
aggrieved woman	s. 2(a) the Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal) Act,2013	पीडित महिला	व्यथित व्यक्ति
agreement	s.39 The Land Acquisition Act, 1894	करारनामा	करार
agricultural income	Seventh Sch.- List II-45 The Constitution of India	कृषी उत्पन्न	कृषि-आय
aid	Art.74 M N The Constitution of India	सहाय्य	सहायता ; साहाय्य
air rifle	s.13(3)(a)(ii) the Arms Act,1959	हवाई रायफल	हवाई रायफल
air- route beacons	S.5(2)(j),The Aircraft Act, 1934.	हवाइमार्गाचे संकेतदीप	हवाइमार्ग संकेतदीप
Air Force Act	Long Title The Armed Forces Tribunal Act,2007	वायुसेना अधिनियम	वायुसेना अधिनियम
aircraft registered in india	s.2(b),the Anti hijacking Act,1982	भारतातील नोंदणीकृत विमान	भारत में रजिस्ट्रीकृत वायुयान
aircraft commanded	s.2(e) the Anti hijacking Act,1982	आधिपत्याखालील विमान	समादेशित वायुयान

alarming news	S.505 (2) the Indian penal code,1860	भयप्रद वृत्त	संत्रासकारी समाचार
alcoholic liquor	Seventh Sch.-List I-84 The Constitution of India	मद्यार्कयुक्त दारू	मद्यसारिक पान
alien enemy	S. 83 the Code of Civil Procedure, 1908	शत्रुदेशीय व्यक्ती	अन्यदेशीय शत्रु
alienate	s.32(1) The Land Acquisition Act, 1894	अन्यक्रiमण करणे	अन्यसंक्रांत करना अन्यसंक्रामण करना
alienation	Sch.108 the Limitation Act, 1963 Seventh Sch. –List I-84 The Constitution of India	हस्तांतरण अन्यसंक्रामण	अन्यसंक्रामण
alienee	Sch. 109 the Limitation Act, 1963	हस्तांतरिती	अन्यसंक्रामण करनेवाला
allegation	S.2(a) the Protection of Women From Domestic Violence Act, 2005	आरोप	अभिकथन
allegation of fact	O.X R.1) the Code of Civil Procedure, 1908	सत्याचे अभिकथन	तथ्य का अभिकथन
allegiance	Art.102(1)d, Art.191(1)(d) The Constitution of India	निष्ठा	राजनिष्ठा; निष्ठा
Allopathy	Sec.2(h) The Clinical Establishments (Registration And Regulation) Act,2010	विषमचिकित्सा	ऐलोपैथी
allow a set off (to)	O.VII R.1 (h)) the Code of Civil Procedure, 1908	वजावट देणे	मुजरा अनुज्ञात किया है
allowance	Art.59(3) The Constitution of India	भत्ते	भत्ता
alluvion	s.29,the Indian Easement Act, 1882	जलोढा	जलोढ़
alteration	Art.3, the Constitution of India	फेरफार	परिवर्तन
amalgamation	s.24-m.n. the Trade Union Act, 1926 Art.31A(1)(c) The Constitution of India	संमीलन एकत्रीकरण	समामेलन ;
ambiguous	S.93 the Indian Evidence Act, 1872	संदिग्ध	संदिग्धार्थ
ambulatory treatment facility	s.3 (3) Expl. the Mental Health Act,1987	चालती फिरती उपचार सुविधा	गमनीय उपचार सुविधाएं
amendment	Art.4 The Constitution of India	सुधारणा	संशोधन
amenities	s.40(1)(a) The Land Acquisition Act, 1894	सुखसोयी	सुख सुविधाएं
ammunition	S.10A(a) the Anti hijacking Act, 1982 s.2(1)(b) the Arms Act,1959	दारुगोळा	गोला–बारूद
amniotic fluid	S.2(i) the Pre-Conception and Pre-Natal Diagnostic Techniques	गर्भजल	उल्व–तरल

	(Prohibition of Sex Selection) Act, 1994		
amount decreed with costs	O.XXI R. 55 (a)) the Code of Civil Procedure, 1908	सर्व खर्चवेच धरून हुकूमनामा	डिक्रीत रकम खर्चो के साथ
amusement	Seventh Sch.-List II-33 The Constitution of India	मनोरंजन	आमोद- प्रमोद
ancestral property	S.109 the Limitation Act, 1963	वडिलार्जित मालमत्ता	पैतृक (पित्रार्जित) संपत्ति ;
ancillary	S.4 the Contingency Fund of India Act, 1950 Art.140 MH The Constitution of India	सहाय्यभूत	अनुषंगी ; आनुषंगिक ; सहायक ; अनुगत
annoyance	S.144(1) the Code of Criminal Procedure , 1973	त्रास	क्षोभ
annuitant	s. 340(2), The Indian succession Act, 1925.	वर्षासनधारक	वार्षिकीदार
annuity	Art. 366(4) The Constitution of India	वर्षासन	वार्षिकी
annulling the marriage	S,6(1), the Family Court Act,1984	विवाहाचे विलोपन	विवाह बातिल करना
annulment	Sixth Sch.-15 The Constitution of India	शून्यीकरण	बातिलीकरण
anomalous mortgage	Appen. 'D' No. 10 (4)(i)) the Code of Civil Procedure, 1908 S.58(g) m.n. the Transfer of Property Act, 1882	विषम गहाण	विलक्षण बंधक
anonymous communication	S.507 the Indian penal code,1860	निनावी संदेश	अनाम सूचना
antigen	Second schl.(2) Drugs and Cosmetics Act]	प्रतिजैव	एंटिजन
anti-hijacking	Short title, the Anti Hijacking Act,1982	विमान अपहरण प्रतिबंधक	यान हरण निवारण
antiquarian value	S.45(c) The Arms Act, 1959	पुरातत्वदृष्ट्या मोलाचे	पौरातनिक मूल्य
antitoxin	[second sch.(2), Drugs and Cosmetics Act]	प्रतिविष	टाक्सिनरोधी
apartheid	Long title, the Anti Apartheid (United Nations Convention)Act,1989	वर्णभेद	रंगभेद
apology	S.348-m.n the Code of Criminal Procedure , 1973	माफीपत्र	क्षमा
apparatus	s.2(a) the Explosive Substance Act,1908	उपकरण संच	साधित्र ;

apparent cause	S.174 (1) the Code of Criminal Procedure , 1973	दृश्यमान कारण	दृश्यमान कारण
appealable case	O.XVIII R. 5 M.N.) the Code of Civil Procedure, 1908	अपीलपात्र प्रकरण	जिन मामलो की अपील हो सकती है
appear in public (to)	S.55 (1) Prov.III) the Code of Civil Procedure, 1908	चारचौघात वावरणे	लोगों के सामने आना
appearance under protest	O.XXX R. 8 M.N.) the Code of Civil Procedure, 1908	सनिषेध उपस्थिती	अभ्यापत्तिपुर्वक उपसंजाती
appellate or revisional court	S.21 (2)) the Code of Civil Procedure, 1908	अपील किंवा पुनरीक्षण न्यायालय	अपील पुनरीक्षण न्यायालय
Applicability	Sec.2 M.H. The Armed Forces Tribunal Act, 2007.	प्रयोज्यता	लागू होना
application	s.2(c) The Technology Development Board Act, 1995	उपयोजन	उपयोजन ;
appoint	Art.75(1) The Constitution of India	नियुक्त करणे	नियुक्त करना
Appointed day	Sec.3 (c) The Armed Forces Tribunal Act,2007	नियत दिवस	नियत दिन
appointment	O.III R. 4 (2)) the Code of Civil Procedure, 1908	नेमणूक	नियुक्ति ;
Appointments	Long Title The Armed Forces Tribunal Act,2007	नियुक्ती	नियुक्ती
apportion	Sec.17(2) the National Green Tribunal Act, 2010 (19 of 2010)	संविभाजन करणे	प्रभाजन करना;
apportionment	s.11(1)(iii) The Land Acquisition Act, 1894	संविभाजन	प्रभाजन
appraisement	Sch.1-8 the Indian Stamp Act, 1899	मूल्यन	मूल्यांकन
apprehended danger	S.144-m.n. the Code of Criminal Procedure , 1973	आशंकित संकट	आशंकित खतरा
apprentice	s.3(3)(a)(iii) The Minimum Wages Act 1948	शिकाऊ उमेदवार	शिक्षु
apprenticeship deed	Sch.1-9 the Indian Stamp Act, 1899	शिकाऊ उमेदवारी विलेख	शिक्षुता–विलेख
approach	Sec.2,The Railway Act,1989,	प्रवेश मार्ग	पहुंच मार्ग ;
appropriate	Art. 241(3) The Constitution of India	समुचित	समुचित
appropriate for one's own profit	S.2(f) the Limitation Act, 1963	स्वताच्या लाभासाठी विनियोजित करणे	अपने लाभ के लिए विनयोजित करना

appropriate government	S.3(ee) The Land Acquisition Act, 1894, s.2(a) the payment of gratuity Act, 1972	समुचित शासन	समुचित सरकार
appropriation	s.3 the Contingency Fund of India Act,1950 Art.110(1d) The Constitution of India	विनियोजन	विनियोजन
appropriation bill	Art. 204-m.n The Constitution of India.	विनियोजन विधेयक	विनियोग विधेयक
approved securities	s.32(1)(b) The Land Acquisition Act, 1894	मान्य रोखे	अनुमोदित प्रतिभूतिया
Arable Land	sec.81(1),MH The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	कृषीयोग्य जमिन	कृष्य भूमी
arbitrary arrest	Schd.art.II(a)(iii) the Anti Apartheid (United Nations Convention)Act,1989	मनमानी अटक	मनमानी गिरफ्तारी
arbitration	S.20(3) the Industrial Disputes Act, 1947	लवाद -निर्णय	माध्यस्थम्
arbitration award	S.2(b) the Industrial Disputes Act, 1947	लवाद -निवाडा	माध्यस्थम् पंचाट
arbitrator	S.2(aa) the Industrial Disputes Act, 1947	लवाद	मध्यस्थ
arduous	S.4(3) the Indian Evidence Act, 1872	काबाडकष्टाचे	कठिन
area	s.12(1) The Land Acquisition Act, 1894 Art.3, the Constitution of India	क्षेत्रफळ क्षेत्र	क्षेत्र
argument	S.234-mn. the Code of Criminal Procedure , 1973	युक्तिवाद	तर्क ; बहस
arithmetical mistake	S.152) the Code of Civil Procedure, 1908	आकडेमोडविषयक चूक	गणित संबंधी भूल
Armed Forces	Long Title The Armed Forces Tribunal Act,2007	सशस्त्र सेना दल	सशस्त्र बल
armed guards	s.2(a) the Private Security Agency (Regulation) Act, 2005	सशस्त्र रक्षक	सशस्त्र गारद
armoured car service	s.2(a) the Private Security Agency (Regulation) Act, 2005	चिलखती यान सेवा	बख्तरबंद कार सेवा
arms	s.2(1)(c) the Arms Act,1959	शस्त्रे	आयुध; शस्त्र
Army Act	Long Title The Armed Forces Tribunal Act,2007	सेना अधिनियम	सेना अधिनियम

article	Art.6 The Constitution of India	अनुच्छेद	अनुच्छेद;
article of transport	s. 2(19)(i), the Railways Act,1989	परिवहन वस्तू	परिवहन की वस्तु
artificial juridical person	The voluntary Deposits (Immunities & Exemptions) Act,1991, Sec.2(d)(vi)	कृत्रिम वैधीक व्यक्ती	कृत्रिम विधिक व्यक्ति
artillery	s.2(1)(e)(i) the Arms Act,1959	तोफा	तोपखाना
as a result of the investigation	Art.61(4) The Constitution of India	अन्वेषणान्ती	अन्वेषण के परिणामस्वरूप
as a whole	Art.371(2)(b) The Constitution of India	साकल्याने	समस्त
as far as practicable	Art.55(1) The Constitution of India	शक्य असेल तेथवर	यथासाध्य ; जहां तक साध्य हो
as humane	s. 9(e),the Prevention of Cruelty to Animals act,1960	दयाबुद्धी दाखवणे	दयालु
ascertain	Art.279(1) The Constitution of India	सुनिश्चित करणे	अभिनिश्चित करना ;
ascribe	s. 66(2), The Indian succession Act, 1925.	कारणसंबंध जोडणे	कारण बताना
assailant	s.101 the Indian penal code,1860	हल्लेखोर	हमलावर
assert	S.499-Fifth Except-ill.(b) the Indian penal code,1860	प्रपादन करणे	प्राख्यान करना
Assessor	Sec.17 (f) The Armed Forces Tribunal Act, 2007.	न्यायसहायक	कर–निर्धारक
assessors	s.9A(i) the Explosive Act, 1884	निर्धारक	कर–निर्धारक
assessors in causes of salvage etc.	S.140 M.N.) the Code of Civil Procedure, 1908	जहाजी मालाची वाचणावळ इत्यादी बाबतीत न्यायसहायक.	उद्धारण आदि के मामले मे असेसर
assign	Art.55(2)(c) The Constitution of India	नेमून देणे	सौंपना ;
associated	Art.2, the Constitution of India	सहयोगी	सहयुक्त;
association	s.3(2)(1) the Person with Disabilities(Equal Opportunities Protection of Right and Full ParticipationAct,1995 Art.19(1)(c) The Constitution of India	अधिसंघ	संगम ; सहयोजन;
association of employers	S.36(2)(b) the Industrial Disputes Act, 1947	नियोक्ता संघ	नियोजक संगम

assume	Art.356(1)(a) The Constitution of India	स्वतः कडे घेणे	अपने हाथ मे लेना
assumption of office	Sec.9 the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	पद ग्रहण करणे	पद ग्रहण करना
at sight	S.2(K) the Limitation Act, 1963	दाखविण्यात आल्यावर	दर्शन पर
at the election of	Sch.45 the Limitation Act, 1963	च्या मर्जीनुसार	- के विकल्प पर
at the foot and end of	s.71 prov. V The Indian succession Act, 1925	- च्या तळाशी किंवा अखेरीस	पाद भाग में
attached	Seventh Sch.-List II-22 The Constitution of India	जप्त	संलग्न ; बद्ध ; कुर्क की गई
attack	S.11 Expl.(4)) the Code of Civil Procedure, 1908	आक्षेप	आक्रमण करना
attend to one's affairs	S.6(4)(a) the Urban Land (Ceiling and Regulation) Act, 1976	स्वताचा व्यवहार सांभाळणे	अपने कार्यो की देखभाल
attorney general	Art. 76 m . n. The Constitution of India	महान्यायवादी	महान्यायवादी
attributable	Art.269(2) The Constitution of India	संबधित	माने जा सकते हैं
audit of account	Art.110(1g) The Constitution of India	लेखापरीक्षा	लेखाओं की लेखा परीक्षा/संपरीक्षा
audit report	Art.151 MH The Constitution of India	लेखापरीक्षा अहवाल	संपरीक्षा प्रतिवेदन
auditor-general	Art.148 MH The Constitution of India	महा लेखापरीक्षक	महालेखापरीक्षक
auditorium	s. 3(i), The cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003	श्रोतृगृह	आडिटोरियम (सभागार)
authenticate	Art.166(2) The Constitution of India	अधिप्रमाणित करणे	अधिप्रमाणित करना
authority	s.9, the Immoral Traffic (Prevention)Act,1956	अधिकार, प्राधिकरण	प्राधिकार ; प्राधिकरण

	Art.12, Art. 7-proviso Art.53(3)(a) The Constitution of India	प्राधिकार	
authorized person	Art.243 ZH (a) The Constitution of India	प्राधिकृत व्यक्ती	प्राधिकृत व्यक्ति
autonomous functioning	Art.243 ZI The Constitution of India	स्वायत्त कारभार	स्वशासी कार्य करण
autonomous state	Art.275(!A) The Constitution of India	स्वायत्त राज्य	स्वशासी राज्य
aver	S.18(2)-Expl.(a) the Limitation Act, 1963	प्रकथन करणे	प्रकथन करना
average pay	S.2(aaa) the Industrial Disputes Act, 1947	सरासरी वतन	औसत वेतन
averment	O. VI R. 6) the Code of Civil Procedure, 1908	प्रकथन	प्रकथन
avocation	s.2(f), the Working Journalists and other Newspaper Employees (conditions of Service and Miscellaneous provisions)Act,1955	व्यवसाय	उपव्यवसाय ;
avoid	Sch.45 the Limitation Act, 1963	शून्य करणे, टाळणे	शून्य करना; बचना ; परिवर्जन करना
award	s.11(1) The Land Acquisition Act, 1894, s.2(b) the Industrial Disputes Act, 1947 Sch.119 the Limitation Act, 1963	निवाडा ; लवाद निवाडा	पंचाट ; अधिनिर्णय
Bacteriological	Sec.2(c)(ii) The Clinical Establishment (Registration and Regulation) Act, 2010	जीवाणूशास्त्रीय	जीवाणुविज्ञ
bail	Art.145(1g) The Constitution of India	जामीनादेश	जमानत
bailable offence	S.2(a) the Code of Criminal Procedure,1973	जामीनपात्र अपराध	जमानतीय अपराध
bailed good	s.150 , the Indian Contract Act, 1872	निक्षेपित माल	उपनिहित माल
bailee	S.117-m.n. the Indian Evidence Act, 1872	उपनिहिती	उपनिहिती
bailment	S.117-m.n. the Indian Evidence Act, 1872	उपनिधान	उपनिधान
bailor	S.117 the Indian Evidence Act, 1872	उपनिधाता	उपनिधाता
balance	S.62(b) the Transfer of Property Act, 1882	बाकी	बाकी

ballad	S.294 the Indian Penal Code, 1860	लावणी/ पोवाडा	पवांडे
banker	S.79-i the Transfer of Property Act, 1882 s.2(1) The Indian Stamp Act	पेढी बँक व्यवसायी	महाजन ; बैंकर बैंककार ;
banking company	S.2(bb) the Industrial Disputes Act, 1947	बँक व्यवसायी कंपनी	बैंककारी कंपनी
bar	s. 30. M N. the advocate Welfare Funds Act,2001	रोध	वारण ; वर्जन ;
bar of limitation	S.3 m.n. the Limitation Act, 1963	मुदतीचा बाध	परिसीमा का वर्जन
bar of suits	s. 9 the identification of prisoners Act, 1920	दावा रोध	वादों का वर्जन
bar to further suit	S.12 M.N. the Code of Civil Procedure,1908	पुढील दाव्यास रोध	अगले वाद का वर्जन
barred suits	S.31 m.n. the Limitation Act, 1963	मुदतबाह्य दावे	वर्जित वाद
barrel	S.2(2) the Arms Act, 1959	नळी	पिपा
barrister	S.23-expl. the Indian Evidence Act, 1872	बॅरिस्टर	बैरिस्टर
be absent(from)	S.470 (4)(a) the Code of Criminal Procedure,1973	(--च्या) बाहेर असणे	अनुपस्थित होना
beacon	Seventh sch-list I-26 The Constitution of India	संकेतदीप	बीकन
bearing on	S.15-m.n. the Indian Evidence Act, 1872	(-शी संबधित	- से संबंधित
beautify	S.3(aaa) the Drugs and Cosmetics Act, 1940	सौन्दर्ययुक्त करणे	सुन्दर बनाना
beget	S.112 the Indian Evidence Act, 1872	गर्भधारीत करणे	गर्भधान करना
begotten child	s. 6 the Prohibition of Child Marriages Act, 2006	जन्मलेले अपत्य	गर्भाहित ;जनित;
bench	s. 9(5) the National Environment Tribunal Act,1995	न्यायपीठ	न्यायपीठ (बैंच)
Bench	Sec.3(d) The Armed Forces Tribunal Act,2007	न्यायपीठ	न्यायपीठ
beneficial	S.3-para 5 the Transfer of Property Act, 1882	लाभप्रद	फायदाप्रद; फायदाग्राही ; हितप्रद ; हिताधिकारी
beneficial enjoyment	s.2(c) (ii) the Public premises Eviction of unauthorized occupants Acts 1971	लाभप्रद उपयोग	फायदाप्रद उपभोग

benefit	S.55(2)-last para, S.10 the Transfer of Property Act, 1882	१. लाभाधिकार २.लाभ	फायदा ; प्रसुविधा
bequest	s.13(b),the Indian Easement Act, 1882	मृत्युपत्रित दान	वसीयत
best endeavors	S.76(b) the Transfer of Property Act, 1882	जास्तीत जास्त प्रयत्न	सर्वोत्तम प्रयास
best of one's ability	Art.60 The Constitution of India	संपूर्ण क्षमतेनिशी	अपनी पूरी योग्यता से
best rent	S.65A(2)(b) the Transfer of Property Act, 1882	सर्वोत्तम भाडे	सर्वोत्तम भाटक
better title	S.51 the Transfer of Property Act, 1882	सरस हक्क	बेहतर हक
beverages	Schd. Item 8 , the Agricultural & Processed Food Products Export Development authority Act, 1985	पेय	पेय; सुपेय
bid	S. 169 the Indian Penal Code, 1860	बोली देणे	बोली लगाना
bill	Art.3, the Constitution of India	विधेयक	विनिमयपत्र; विपत्र;
bill (money, financial)	Art.107(1) The Constitution of India	विधेयक (धन, वित्तीय)	विधेयक; (धन, वित्त)
bill of exchange	S.464-iII.(b) the Indian Penal Code, 1860 S.2(2) the Indian Stamp Act, 1899 Seventh Sch.-List 1-46 The Constitution of India	विनिमयपत्र	विनिमयपत्र
bill of exchange payable on demand	S.2(3) the Indian Stamp Act, 1899	मागणीप्रदेय विनियमपत्र	मांग पर देय विनिमयपत्र
bill of lading	S.137 the Transfer of Property Act, 1882 S.2(4) the Indian Stamp Act, 1899 Seventh Sch. –list 1-91 The Constitution of India	भरणपत्र	वहन-पत्र
bind over	S.340(e) the Code of Criminal Procedure,1973	बांधून घेणे	बंधपत्रित करना
blanks	S.93-iII.(b) the Indian Evidence Act, 1872	रिकाम्या जागा	रिक्त स्थान
block equipment	S.151(2) the Railways Act, 1989	ब्लॉक साधनसामुग्री	ब्लाक-उपस्कर
bodily feeling	S.14-m.n. the Indian Evidence Act, 1872	शारीरिक संवेदना	शारीरिक संवेदना

body	Art.240(1)-1st proviso The Constitution of India	निकाय	निकाय ;
body (of individuals)	S.5 the Transfer of Property Act, 1882	(व्यक्तींचा) निकाय	व्यषटि निकाय ; व्यषटियों का निकाय
body corporate	S.305(1) the Code of Criminal Procedure,1973 Art.321 The Constitution of India	निगम निकाय	निगम निकाय
bombs	S.2(1)(b)(i) the Arms Act, 1959	बॉम्ब	बम
bona fide holder	S.51-m.n. the Transfer of Property Act, 1882	सद् भाव पूर्वक धारण करणारा	सद्भावपूर्वक धारक
bona vacantia	Art.296, the Constitution of India	बेवारशी	स्वामीहीन होना ;
bona-fide purchaser	S.357(1)(d) the Code of Criminal Procedure,1973	सद् भावपूर्ण खरेदीदार	सद्भावपूर्ण क्रेता ; सद्भावपूर्वक क्रेता
bonafide tourist	S.10(b) the Arms Act, 1959	खराखुरा पर्यटक	सद्भाविक पर्यटक
bond	S.132-iii(2) the Transfer of Property Act, 1882 S.2(5) the Indian Stamp Act, 1899	बंधपत्र	बंधपत्र
bonded debt	S.2(d) the Bonded Labour System (Abolition) Act, 1976	बंधऋण	बंधित ऋण
bonded labour system	S. 2(g) the Bonded Labour System (Abolition) Act, 1976	बंधबिगार पद्धती	बंधित श्रम पद्धति
bonded labourer	S.2(f) the Bonded Labour System (Abolition) Act, 1976	बंधबिगारी	बंधित श्रमिक
books in constant use	O.XI R. 17 the Code of Civil Procedure,1908	नेहमी वापरावी लागणारी पुस्तके	निरंतर उपयोग वाली बहियों
boring	S.6 (f) the Oilfields (Regulation and Development) Act, 1948	विंधणकाम	बोरिंग
boro-hole	S.6(f) the Oilfields (Regulation and Development) Act, 1948	विंधणविवर	बोर छिद्र
borrowing of money	Art.110(1b) The Constitution of India	पैसा कर्जाऊ घेणे	धन उधार लेना
borstal institution	S.2(b)(ii) the Prisoners (Attendance in Courts) Act, 1955 O.XVIA R. 1(b)(ii) the Code of Civil Procedure,1908 S.266(b)(ii) the Code of Criminal Procedure,1973	बोर्स्टल संस्था	बोर्स्टल संस्था
boshopweed	Schd. (12) the Spices Board Act,1986	ओवा	बिशपवीड

bottomry	S.425-iII.(f) the Indian Penal Code, 1860	नौ तारण	बाटमरी (पोत आढधिराण)
bottomry bond	S.29(a) the Indian Stamp Act, 1899	नौतारण बंधपत्र	पोतबंध-पत्र
boundaries	Art.3, the Constitution of India	सीमा	सीमा
branch of study	s.2(a) the Central Educational Institutions (Reservation in Admission) Act, 2006	अभ्यास शाखा	अध्ययन की शाखा
branch of work	S.2(g) the Minimum Wages Act, 1948	कामाचे अंग	कार्य की शाखा
breach	S.6(b) the Transfer of Property Act, 1882	भंग	भंग
breach of the peace	S.107(1) the Code of Criminal Procedure,1973	शांतताभंग	परिशांति-भंग
break up	S.3 (f) the Drugs and Cosmetics Act, 1940	विभागणी करणे	अलग - अलग करना
break-open	S.461 the Indian Penal Code, 1860	फोडून उघडणे	तोड़कर खोलना
bribery	S.171 B-m.n. the Indian penal code,1860	लाचलुचपत	रिश्वत (लांच)
bridge of boats	s.2(15) the Railway Act, 1989	नौका पूल	नौकाओं का पुल
brief statement	S.264 the Code of Criminal Procedure,1973	त्रोटक निवेदन	संक्षिप्त कथन
bring offenders to justice	S.21-Eight Indian Penal Code,1860	अपराध्यांना न्यायासनासमोर आणणे	अपराधियों को न्याय के लिये उपस्थित करना
british crown	S.81 the Indian Evidence Act, 1872	ब्रिटिश क्राउन	ब्रिटिश क्राउन
broker	S.409 the Indian Penal Code, 1860 S. 2 (b) (iv) The Collection of Statistics Act, 1953	दलाल	दलाल
bruise	S.174(1) the Code of Criminal Procedure,1973	अंग खरचटणे	रगड़
building land	S.70-iII.(b) the Transfer of Property Act, 1882	इमारती जमीन	भवन की भूमि
building regulations	S.2(b) the Urban Land (Ceiling and Regulation) Act, 1976	बांधकामविषयक नियंत्रणे	भवन संबंधी विनियम
bullet	S.6-expl. The Arms Act, 1959	गोळी	गोली
buoy	2(f) the Inland Waterways Authority of India act,1985 S.433 the Indian Penal Code, 1860	बोया	बोया; बोय

burden	S.37 the Transfer of Property Act, 1882	भार	भार
burden of proof	S.101-m.n. the Indian Evidence Act, 1872	शाबितीची जबाबदारी	सबूत का भार
business	S. 3-expl.III the Transfer of Property Act, 1882	व्यवहार	कामकाज; कार्य
buyer	S. 54-para. 4 the Transfer of Property Act, 1882	क्रेता	क्रेता
by accident	S.41 m.n. the Indian Stamp Act, 1899	अभावितपणे	दुर्घटना से
by fraud	S.44 the Indian Evidence Act, 1872	कपटाने	कपट पूर्वक
by fraud or force	S.17(2) the Limitation Act, 1963	कपटपूर्वक किंवा बलप्रयोगाने	कपट या बल पूर्वक
by implication	S.58(d) the Transfer of Property Act, 1882	उपलक्षणेने	विवक्षित तौर पर
by itself or themselves	S.220(4) the Code of Criminal Procedure , 1973	स्वयमेव	एक से या अधिक से स्वयं
by motion	s.13(3), the National investigation Agency Act,2008	चालना अर्ज	समावेदन के माध्यम से
by operation of law	S.2(d) the Transfer of Property Act, 1882	विधीक्रियेने	विधि की क्रिया से
by prescription	s.15, the Indian Easement Act, 1882	चीरभोगाद्वारे	अपने हस्ताक्षर सहित लेख द्वारा
by proxy	S.12-para-2 the Societies Registration Act, 1860	प्रतिव्यक्ती मार्फत	परोक्षी
by word or action	S.46(1) the Code of Criminal Procedure,1973	उक्तीद्वारे किंवा कृतीद्वारे	वचन या कर्म द्वारा
by writing under one's hand	Art.56(1)(a)Art.101 (3)(b) The Constitution of India	सहीनिशी लेखी	अपने हस्ताक्षर सहित लेख द्वारा
bye law	S.9 the Societies Registration Act, 1860 Art.13(3)(a), the Constitution of India	उपविधि	उपवि धि
Caisson	S.4(J) the Explosives Act, 1884 (4 of 1884)	कॅसन	कैसून
calculation	Art.279-mn. The Constitution of India	परिगणना	गणना ; संगणना
calculation of the means	S.51 Expl. the Code of Civil Procedure, 1908	ऐपतीची मोजदाद	साधनो की गणना
calendar	Second Sch- Form No.42 the Code of Criminal Procedure , 1973	क्रमसूची	कलेंडर
call on for hearing	O.IXR.3 the Code of Civil Procedure,	सुनावणी साठी	सुनवाई के लिये

(to)	1908	पुकारणे	पुकार
calling	Art. 276(3) The Constitution of India	आजीविका	आजीविका
calling upon (to call upon)	Preamble – the National Environment Tribunal Act, 1995	फर्मावणे	अपेक्षा करने वाली
camping grounds	S.133(2)-expl. The Code of Criminal Procedure , 1973	शिबिराची जागा	पडाव का मैदान
cantonment	S.2(a)(i), the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	छावणी	छावनी (कैंटोनमेंट)
capital offence	S.220-iII(f) the Code of Criminal Procedure , 1973	देहान्ताच्या शिक्षेस पात्र असलेला अपराध	मृत्यु से दंडनीय अपराध
capital sentence	S.416-m.n. the Code of Criminal Procedure , 1973	देहांताची शिक्षा	मृत्यु दंड
capital sums	Art.366 (8) The Constitution of India	मुद्दल रक्कम	पूंजी राशि
capital value	Seventh Sch.-List I-86 The Constitution of India	भांडवली मूल्य	पूंजी मूल्य
capitation fee	s.2(b) the Right of Children to Free and Compulsory Education Act, 2009	कॅपिटेशन फी	प्रतिव्यक्ति फीस
capitation tax	Seventh Sch.-List II-61, The Constitution of India	डोईपट्टी	प्रतिव्यक्ति कर
cardio-pulmonary sense	s.2(e) the transplantation of human organs Act,1994	हृदय व फुप्फुसाच्या संवेदना	हृदय व फुप्फुस संवेद
Care	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	देखभाल	देख-रेख ; देखभाल
caricature	S.3-ill the Indian Evidence Act, 1872	विडंबनचित्र	उपहासांक ; उपहासांकन
carnal intercourse	S.377 the Indian penal code,1860	शरीरसंभोग	इंद्रिय भोग
carriages	S.2(1)(e)(IV) , The Arms Act, 1959	गाड्या	गाड़ी ;
carrier	Sch.10 the Limitation Act, 1963 S.407 the Indian penal code,1860	परिवाहक	वाहक
carry	S.3 The Arms Act, 1959	बरोबर बाळगणे	वहन करना ; ले जाना
cartoonist	s.4(1)(b), the Foreign Contribution (Regulation)Act,1976	व्यंगचित्रकार	व्यंग चित्रकार

case of urgency	S.17 m.n. the Land Acquisition Act, 1894	निकडीचे प्रकरण	अत्यायिकता की दशा में
cash value of concession	S.4(1) (ii) the Minimum Wages Act, 1948	सवलतीचे रोख मूल्य	रियायत का नकद मूल्य
caste atrocity	s.12(e), the Legal Services Authorities Act, 1987	जातीय अत्याचार	जातीय अत्याचार
casting vote	Art.189(1) The Constitution of India	निर्णायक मत देण्याचा अधिकार	निर्णायक मत
casual	Art.62 m.n.The Constitution of India	निमित्तवशात्, सहज नैमित्तिक	आकसमिक ; नैमित्तिक
cattle fodder	s.2(a)(i), the Essential Commodities Act	गुरांची वैरण	पशुओ का चारा
cause	S.21-sixth the Indian penal code,1860	कज्जा	मामला
cause of action	S.10 Expl. the Code of Civil Procedure, 1908	वाद्कारण	वाद हेतुक
cause of women	s.4(2)(b) the Unorganised Workers' Social security Act,2008	महिलांच्या प्रश्नासाठी	महिलाओ के हित मे
cease	Art.75(5) The Constitution of India	संपुष्टात येणे	न रहना ; प्रविरत हो जाना समाप्त हो जाना
cease to have effect	Art.359(IA) The Constitution of India	अंमलात असण्याचे बंद होणे	प्रभावहीन हो जाना
cease to operate	Art.239B(2) The Constitution of India	प्रवर्तनात असण्याचे बंद होणे	प्रवर्तन में नहीं रहना
ceiling limit	S.2(c) the Urban Land (Ceiling and Regulation) Act, 1976	कमालमर्यादा	अधिकतम सीमा
cellular confinement	s.46(10) the prisons Act, 1894	कोठडी बंदिवास	कोठरी–बंद परिरोध
censure	S.499-Seventh Except m.n. the Indian penal code,1860	निर्भत्सना	परिनिंदा करना
central pool	Sec. 2(2) the National Food Security Act, 2013 (20 of 2013)	केंद्रीय संकोष	केंद्रीय पूल
ceremony	S.505(3) the Indian penal code,1860	संस्कार	धार्मिक कर्म
certain	Art.6, the Constitution of India	विवक्षित	कतिपय
certified to the court	O.XXI R. 55 (a)(b) the Code of Civil Procedure, 1908	न्यायालयाला प्रमाणित करणे	न्यायालय को प्रमाणित करना
certify (to)	S.41 M.N. the Code of Civil Procedure, 1908	प्रमाणित करणे	प्रमाणित करना

certiorari	Art.32(2) The Constitution of India	प्राकर्षण	उत्प्रेषण
cessation of motion	S.349 the Indian penal code,1860	गतिविराम	गतिहीनता ; गतिहीन होना
cessation of practice	s.2(c),the Advocates' Welfare Fund Act,2001	व्यवसाय बंद होणे	व्यवसाय बंद करणा
chairman ,deputy chairman	Art.89 M H The Constitution of India	सभापती, उपसभापती	सभापति , उपसभापति
change of motion	S.349 the Indian penal code,1860	गतिबदल	गति परिवर्तन
channel	S. 17(2) . the Land Acquisition Act, 1894 S.137(1) the Code of Criminal Procedure , 1973	पात्र जलमार्ग	प्रणाली जलसरणी ;
charge	Art.61(1) The Constitution of India Art.112(2)(a) The Constitution of India	दोषारोप, भारित करणे	आरोप (चार्ज) ; भारित करना ; भार डालना
charitable endowment	S.12(b) the Mussalman Wakf Act, 1923	धर्मादाय दाननिधी	पूर्त विन्यास
charter	S.119 the Code of Civil Procedure, 1908	सनद	चार्टर
charterer	O.VR.13(2) the Code of Civil Procedure, 1908	भाडेकरू	भाड़े पर लेने वाला (चार्टरर)
cheating	S.468-m.n. the Indian penal code,1860	ठकवणूक	छल करना
cheque	Seventh Sch.List 1-46 The Constitution of India S.2(7) the Indian Stamp Act, 1899	धनादेश	चैक
cherish	Art.51A(b) The Constitution of India	जोपासना करणे	संजोए रखना
chief executive officer	S.2(a) the Payment of Gratuity Act, 1972	मुख्य कार्यकारी अधिकारी	मुख्य कार्यपालक आफिसर ; मुख्य कार्यपालक अधिकारी
chief ministerial officer	O.VII R. 9 (4) the Code of Civil Procedure, 1908	मुख्य प्रशासी अधिकारी	मुख्य लिपिकवर्गीय अधिकारी ; मुख्य अनुसचिवीय अधिकारी
child	S.2(a) the Minimum Wages Act, 1948 Art.51A(k) The Constitution of India	बालक अपत्य	शिशु ; बालक अपत्य ;
child friendly and	s.29(2)(e) the Right of Children to	बालाकानुकूल व	बाल अनुकूल और

child -centered manner	Free and Compulsory Education Act, 2009	बालक–केंद्री पद्धत	बाल केंद्रीत रीति
child in the womb	S.6-Expl. the Limitation Act, 1963	गर्भस्थ अपत्य	गर्भस्थ अपत्य
child-stealing	S.310 the Indian penal code,1860	मुले चोरून नेणे	शिशुओं की चोरी
chromosomal abnormities	Long tile the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	गुणसूत्रीय अपसामान्यता	गुणसूत्री अप्रसामान्यताओ
cinematographic exhibition	s. 9(k) the Prevention of Cruelty to Animals Act, 1960	चलचित्रपट प्रदर्शन	चलचित्र प्रदर्शन
circumscribing limits	S.340 the Indian penal code,1860	वेढणाऱ्या सीमा	परिसीमा
civil	Art.144 The Constitution of India	मुलकी, नागरी	सिविल ;
civil and judicial authority	Art.144-mn. The Constitution of India	मुलकी व न्यायिक प्राधिकारी	सिविल और न्यायिक प्राधिकारि
civil aviation	s. 5(a)(1), The Aircraft Act,1934.	नागरी विमान चालन	सिविल विमानन
civil code	Art.44 The Constitution of India	नागरी संहिता	सिविल संहिता
civil court	Art.261 The Constitution of India	मुलकी/ दिवाणी न्यायालय,	सिविल न्यायालय (सिविल कोर्ट)
civil power	Seventh Sch.-List II-1 The Constitution of India	मुलकी सत्ता	सिविल शक्ति
civil wrong	S.3(m) the Limitation Act, 1963	दिवाणीपात्र अपकृत्य	सिविल दोष
claim	S.10(1)(ii) the Urban Land (Ceiling and Regulation) Act, 1976	हक्क मागणी	दावा ;
claimable	S.2(e) the Mussalman Wakf Act, 1923	दावायोग्य	दावायोग्य
claime decreed	O.XX R.14(2)(a) the Code of Civil Procedure, 1908	हुकुमनाम्यामध्ये मान्य केलेल्या मागण्या	डिक्रीत दावे
claims commissioner	s.2(c) , the Acquisition of certain Area at Ayodhya Act,1993	हक्कमागणी आयुक्त	दावा आयुक्त
clandestine mortgage	Schedule(a) the Transfer of Property Act, 1882	प्रच्छन्न गहाण	क्लांडेस्टाईन मार्गेज
clause	Art.366 (5) The Constitution of India	खंड	खंड
clerical or arithmentical mistakes	S.10(1) the Minimum Wages Act, 1948 S.362 the Code of Criminal	हस्तदोष किंवा आकडेमोडविषयक चूक	लिपिकीय या गणितीय भूल

	Procedure , 1973		
clinical legal education	s.4(k), the Legal Services Authorities Act, 1987	उपाययोजनात्मक विधी शिक्षण	नैदानिक विधिक शिक्षा
close time	The Wild Birds and Animal protection Act,1912	बंदीचा काळ	निषिद्ध समय
coat	S.9(a) the Drugs and Cosmetics Act, 1940	विलेपित करणे	विलेपित करना
codicil	Appen'A' No. 49(15)(1) the Code of Civil Procedure, 1908 s. 57(a), The Indian succession Act, 1925.	मृत्युपत्र पुरवणी, कोडपत्र	क्रोडपत्र (कोडीसिल
coercion	S. 15, the Indian Contract Act, 1872	जबरदस्ती	प्रपीड़न
co-extensive	s.28, the Indian Easement Act, 1882	समव्याप्त	समविस्तीर्ण
cognizance	S.11(1) the Payment of Gratuity Act, 1972	दखल	संज्ञान
cohabitation	S.493-m.n. the Indian penal code,1860	दांपत्यभावाने सहवास	सहवास
coiner	S.241-ill the Indian penal code,1860	नाणेकार	सिक्काकार (नाणेकार)
collateral heirs	S.38ill the Transfer of Property Act, 1882	तेढे/ साम्पार्श्विक वारस	सांपार्श्विक वारिस
collateral security	O.II R. 3 Expl. the Code of Civil Procedure, 1908	साम्पार्श्विक प्रतिभूती	सांपार्श्विक प्रतिभूति
collect	Art.265 The Constitution of India	वसूल करणे	संग्रह करना ; संग्रहण करना
collectively responsible	Art.75(3) The Constitution of India	सामुदायिकपणे जबाबदार	सामूहिक रूप से उत्तरदायी
collision	S.140 (1) the Code of Civil Procedure, 1908	परस्पर टक्कर	टक्कर
columnist	s.4(1)(b), the Foreign Contribution (Regulation)Act,1976	स्तंभलेखक	स्तंभ लेखक
combating any disease	s. 14 the Prevention of Cruelty to Animals Act, 1960	रोगाचा प्रतिकार करणे	किसी रोग की रोकथाम करना
combination	S.2(b) the Explosive Substances Act, 1908	संगती	समुच्चय ; संयोजन
combines	Seventh Sch.-List–III-21 The Constitution of India	व्यापार संघ	गुट

combustible matter	S.285 the Indian penal code,1860	ज्वालाग्राही पदार्थ	ज्वलनशील पदार्थ
command	Appen. 'E' No.9 the Code of Civil Procedure, 1908	फर्मावणे	समादेश ;
commanding officer	O.V.R.28 the Code of Civil Procedure, 1908	समादेशक अधिकारी	कमान आफिसर;
commencement of	Art.5, the Constitution of India	-च्या प्रारंभी	- का प्रारंभ
commercial purpose	s.2(f) the Immoral Traffic (Prevention) Act,1956	वाणिज्यिक प्रयोजन	वाणिज्यिक प्रयोजन
commission	Art.315(1), Art.338(8)(e) The Constitution of India	१. आयोग २. आयोगपत्रे	आयोग (कमीशन); कमीशन;
Commission	Long title The Armed Forces Tribunal Act, 2007.	राजादेश	आयोग
commissioner of oaths	S.297(1)(b) the Code of Criminal Procedure , 1973	शपथ आयुक्त	शपथ आयुक्त
commit (a case) for trial	S.306(5)(a) the Code of Criminal Procedure , 1973	(खटला) संपरीक्षेसाठी सुपूर्द करणे	विचारणार्थ सुपुर्द करना ;
committee	s.20(1) the Limitation Act, 1963	सुपूर्ददार	सुपुर्ददार; समिति;
common carrier	s.2(a), the Carriage by Road Act, 2007	सामाईक वाहक	सामान्य वाहक
common high court	Art.231 The Constitution of India	सामायिक उच्च न्यायालय	सममिलित उच्च न्यायालय
common nuisance	S.268 the Indian penal code,1860	सामायिक उपद्रव	सामान्य न्यूसेंस
common object	S.146 the Indian penal code,1860	समान उद्दिष्ट	सामान्य उद्देश्य
common service facility	S.4(3)-expl.(ii) the Urban Land (Ceiling and Regulation) Act, 1976	सामायिक उपयोगाची सुविधा	शामिलाती सेवा प्रसुविधा
common-wealth country	s.86(4)(b) the Code of Civil Procedure, 1908	कॉमनवेल्थ देश	राष्ट्रमंडलीय देश
communication	s. 1, the Indian Contract Act, 1872 S.81(3) the Mental Health Act, 1987	संसूचना, संभाषणव्यवहार	संसूचना ; पत्र-व्यवहार
commutation	Chap,XXXII heading the Code of Criminal Procedure , 1973	सौम्यीकरण	लघूकरण; न्यूनीकरण;
commute	Art.72 M H The Constitution of India	सौम्य करणे	परिवर्तन करना;

			लघूकरण ; संराशीकरण
commuted value	Sec.3(a)(2) the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982) Second Sch.Part D-9 (1)(b) The Constitution of India	अंशराशीकृत मूल्य	संराशित मूल्य
compassion	Art.51A(g) The Constitution of India	दयाबुद्धी	दयाभाव
compensation	S.11 (1). the Land Acquisition Act, 1894	भरपाई	प्रतिकर
compensatory afforestation	s.4(7), the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006	हानिपुरक वनरोपण	प्रतिकरात्मक वनरोपण
competent authority	S.2(d) the Urban Land (Ceiling and Regulation) Act, 1976 Art.13(3)(b), the Constitution of India	सक्षम प्राधिकरण सक्षम प्राधिकारी	सक्षम प्राधिकारी
Compile	Sec.5(a) The Clinical Establishments (Registration And Regulation) Act,2010	संकलन	संकलन करना : बनाना
Complaints	Long Title The Armed Forces Tribunal Act,2007	तक्रारी	शिकायत ; परिवाद ; व्याधि
completed year of service	S.2(b) the Payment of Gratuity Act, 1972	सेवेचे पूर्ण वर्ष	सेवा का संपूरित वर्ष
comply with	Art.193 The Constitution of India	चे अनुपालन करणे	का अनुपालन करना; का अनुवर्तन करना
composit offence	s.2(1), The Extradiction Act, 1962	संयुक्त अपराध	सम्मिक्षित अपराध
composite culture	Art.51A(f) The Constitution of India	संमिश्र संस्कृती	सामासिक संस्कृति
composition	Art.80 mn. The Constitution of India	रचना	मित्रण; सममिश्रण; संरचना;
Composition	M.H.-Sec.5(1) The Armed Forces Tribunal Act,2007	रचना	संरचना
compound	S.2(b) the Explosive Substances Act, 1908	संयुग	सममिश्रण
comprise	Art.1(3), the Constitution of India	मिळून बनणे	समाविष्ट होना

comptroller and auditor general	Art.148 m.n. The Constitution of India	नियंत्रक व महा लेखापरीक्षक	नियंत्रक महालेखापरीक्षक
compulsory insurance	S.4A(1) the Payment of Gratuity Act, 1972	अनिवार्य विमा	अनिवार्य बीमा
concealment of birth	S.318 the Indian penal code,1860	अपत्यजन्माची लपवणूक	जन्म छिपाना
conceived child	S.6 the Prohibition of Child Marriage Act, 2006	गर्भावस्थेतील अपत्य	गर्भाहित शिसु
concentrates	s. 2(a)(i), the Essential Commodities Act	सत्वे	सारकृत चारा
conceptus	S.2(ba) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	गर्भधारित	गर्भ उत्पाद
conclusive proof	S.4-m.n. the Indian Evidence Act, 1872	निर्णायक पुरावा	निश्चायक सबूत
concurrent list	Seventh Sch. List III. The Constitution of India	समवर्ती सूची	समवर्ती सूची
concurrent votes	S.9 the Societies Registration Act, 1860	सहमतीसूचक मते	समवर्ती मत
condemned criminal	S.163-ill the Indian penal code,1860	शिक्षा ठोठावण्यात आलेला गुन्हेगार	सिद्धदोष अपराधी
condition	Art.15(2)(b), the Constitution of India	शर्त	शर्त ;
condition in life	O.V.R. 28 the Code of Civil Procedure, 1908	जीवनमान	सांसारिक स्थिति
condition precedent	S.26 m.n. the Transfer of Property Act, 1882	पूर्ववर्ती शर्त	पुरोभाव्य शर्त
condition subsequent	S.29 m.n. the Transfer of Property Act, 1882	उत्तरवर्ती शर्त	उत्तरभाव्य शर्त
Conditions	Long Title The Armed Forces Tribunal Act,2007	सेवाशर्ती	शर्ते
Condonation	M.H.-Sec.32 The Armed Forces Tribunal Act,2007	क्षमापन	माफी
conduct of business	S.29 the Minimum Wages Act, 1948 Art.118 (1) The Constitution of India	कारभार चालवणे कामकाज चालविणे	कामकाज का संचालन; कार्य संचालन
conduit	s.11a the Railways Act,1989	नलिका	नलिका
confer	Art.53(3)(b) The Constitution of India	प्रदान करणे	प्रदान करना ;

			प्रदत्त करना
conferment	Art.139 MH The Constitution of India	प्रदान	प्रदान
confess judgment	S.466 the Indian penal code,1860	न्यायनिर्णयास कबुली देणे	दावे की संस्वीकृति कर लेना
confine	S.129(2), S.46(1) the Code of Criminal Procedure , 1973	बंदिवासात ठेवणे , पारिरुद्ध करणे	परिरुद्ध करना ; सीमित करना
confinement	S.14, the Prisoners Act, 1900	बंदिवास	परिरोध;
Confinement	Sec.3(i) The Armed Forces Tribunal Act,2007	बंदिवास	परिरोध
confirm a sale	Sch.99 the Limitation Act, 1963	विक्री कायम करणे	विक्रय की पुष्टि
confirm on appeal	S.30(6) the Urban Land (Ceiling and Regulation) Act, 1976	अपिलांती कायम करणे	अपील पर पुष्टि करना
Confirmation	Sec.3(o)(ii) The Armed Forces Tribunal Act, 2007.	स्थायीकरण	पुष्टि ; पुष्टिकरण
conflagration	S.133(1)(c) the Code of Criminal Procedure , 1973	आगडोंब	अग्निकांड
congenital anomalies	S.2(k) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	जन्मजात असमान्यता	जन्मजात असंगतियो
congenital malformations	Long title the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	जन्मजात अपरचना	जन्मजात वि कृति
connivance	s. 10(2), the Essential Commodities Act	मूकानुमती	मौनानुकूलता
consecutive sentences	S.31(2), S.189 the Code of Criminal Procedure , 1973	क्रमवर्ती शिक्षा	क्रमवर्ती दंडादेश
consequential matters	Art.4 The Constitution of India	परिणामस्वरूप बाबी	पारिणामिक विषय
conservancy	Twelth Sch.-6 The Constitution of India	निगराणी	सफाई
conservation	S.2(14) the Electricity Act, 2003 (36 of 2003)	संरक्षण	संरक्षण
considerable magnitude	Long title, the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	मोठ्या प्रमाणात	बड़े पैमाने पर
consignee	s.2(b), the Carriage by Road Act, 2007	माल घेणारा	परेषिती; (माल) पाने वाला
consignment	s.2(21a) the Railways Act,1989	प्रेषित माल	परेषण ;

consignor	s.2(d), the Carriage by Road Act, 2007	माल पाठवणारा	परेषक; (माल) भेजने वाला
consolidated fund	Art.110(1c) The Constitution of India	एकत्रित निधी	संचित निधि
consolidation of suits	S.128(2)(h) the Code of Civil Procedure, 1908	दाव्यांचे एकत्रीकरण	वादों का समेकन
conspiracy	S.10 the Indian Evidence Act, 1872	कट	षड्यंत्र
constituent assembly	Preamble The Constitution of India	संविधान सभा	संविधान सभा
constituent power	Art.368 (1) The Constitution of India	संविधायी अधिकार	संविधायी शक्ति
constituent unit	s.2(d)(iv), the Central Educational Institutions (Reservation in Admission) Act, 2006	घटक शाखा	घटक शाखा
constituted attorney	Appen. 'A' No.1 the Code of Civil Procedure, 1908	नेमलेला मुखत्यार	नियत अटर्नी
constitution	Art.79 M H The Constitution of India	रचना	गठन
constitution	Art.216 m.n., Art. 79mn. The Constitution of India	१. घटीत करणे २. रचना	गठन ; संगठन; संघटन; स्थापना
constrain	S.327 the Indian penal code,1860	जबरीने भाग पाडणे	मजबूर करना
construction of building	S.40 (1)(aa) . the Land Acquisition Act, 1894	इमारत बांधणे	इमारत का निर्माण करना
constructive possession	S.3 para.6 the Transfer of Property Act, 1882	आन्वयिक कब्जा	आन्वयिक कब्जा
consular	Seventh Sch List 1-1 The Constitution of India	वाणिज्यदौतिक	कौंसलीय
consular representative	Art.8 The Constitution of India	वाणिज्यदौतिक प्रतिनिधी	कौंसलीय प्रतिनिधी
Consultative process	Sec.7 M.H. The ClinicalEstablishment (Registration and Regulation) Act, 2010	संमंत्रक प्रक्रिया	परामर्शी प्रक्रिया
contain	Art.4(1), the Constitution of India	अंतर्भूत असणे	अंतर्विष्ट
contemplate	S.27 para.1 the Transfer of Property Act, 1882	कल्पिणे	अनुध्यात, ध्यान में रखना
contemplated	At.115(1)(a) The Constitution of India	पुर्वकल्पित	अनुध्यात

contempt	Art.215 The Constitution of India	अवमान	अवमान
contentious	S.92(1) the Code of Civil Procedure, 1908	विवादित	प्रतिविरोधात्मक
contest	S.9 Expl.1 the Code of Civil Procedure, 1908	वादास्पद होणे	प्रतिवाद करना; विरोध करना;
contiguous	Sec.3(1) the Gram Nyayalayas Act, 2008 (4 of 2009)	लगतचा	समीपस्थ; संलग्न
continental shelf	Art.297, the Constitution of India	सागरमग्न खंडभूमी	महाद्वीपीय मग्नतट भूमि ;
contingencies	160 MH The Constitution of India	आकस्मिक प्रसंग	आकसमिक व्यय
contingency	Sch. 27 the Limitation Act, 1963	संभावी घटना	आकसमिकता
contingency fund	110(1c) The Constitution of India	आकस्मिकता निधी	आकसमिकता निधि
contingent	S.60(1)Prov. (M) the Code of Civil Procedure, 1908	समाश्रीत	समाश्रित
contingent contract	s.31, the Indian Contract Act, 1872	समाश्रित संविदा	समाश्रित संविदा
continuing	S.22 the Limitation Act, 1963	सतत चालू राहणारा	जारी रहना
continuous service	S.2(c) the Payment of Gratuity Act, 1972	सलग सेवा	निरंतर सेवा
contraband salt	S.182-ill.(b) the Indian penal code,1860	प्रतिषिद्ध मीठ	विनिषिद्ध नमक
contract of guarantee	s.127, the Indian Contract Act, 1872	हमी संविदा	प्रत्याभूति की संविदा; गांरटी की संविदा
contract of indemnity	s. 124, the Indian Contract Act, 1872	क्षतिपूर्ति संविदा	क्षतिपूर्ति की संविदा
contracting out	S.25-m.n. the Minimum Wages Act, 1948	संविदेद्वारे दायित्वमुक्त करणे	संविदा द्वारा त्याग
contracting parties	s.8, the Anti-hijacking Act, 1982 S.2(c) the Prohibition of Child Marriage Act, 2006	संविदाकारी पक्षकार विवाहपक्ष	संविदाकारी पक्षकार
contractors	S.20(2) the Limitation Act, 1963	संविदाकार	संविदाकार
contradiction	S.162(2)-expl. the Code of Criminal Procedure , 1973	कथनविरोध	खंडन
contravention	Art.23(1) The Constitution of India	उल्लंघन	उल्लंघन
Contravention	Sec.41(1) The Clinical Establishments (Registration And Regulation)	उल्लंघन	उल्लंघन

	Act,2010		
contrivance or device	S.68(c) the Indian Stamp Act, 1899	क्लृप्ती किंवा हिकमत	उपाय या युक्ति
controlling authority	S.2(d) the Payment of Gratuity Act, 1972 S.2(b) the Private Security Agency (Regulation) Act, 2005 (29 of 2005)	नियंत्रक प्राधिकारी	नियंत्रक प्राधिकारी
convalescent home	S.2(q) the Mental Health Act, 1987	स्वास्थ्यलाभ गृह	स्वास्थ्य लाभगृह
convenient	77(3) The Constitution of India	सोयीस्कर	सुविधाजनक; सुविधापूर्ण
convention country	s.2(c), the Anti-hijacking Act, 1982	अभिसंधी देश	कन्वेंशन देश; अभिसमय देश
conversion	Sch.68 the Limitation Act, 1963 s. 2 (e)The National Environment Tribuanl Act, 1995	विपरिवर्तन, रूपांतरण	संपरिवर्तन; संपरिवर्तित करना
convey back	First Sch. the Prisoners (Attendance in Courts) Act, 1955	परत नेणे	वापस ले जाना
conviction	S.3(a) the Identification of Prisoners Act, 1920	दोषसिद्धी	दोषसिद्धि;
co-opt	s.5(2) the Technology Development Board	स्वीकृत	सहयोजित करना
co-opted member	Art.243 ZJ(3) (second proviso) The Constitution of India	स्वीकृत सदस्य	सहयोजित सदस्य
co-ordination	Art.263 sub-heading The Constitution of India	समन्वय	समन्वय
copy -tester	s.2(f), the Working Journalists and other Newspaper Employees (conditions of Service and Miscellaneous provisions)Act,1955	प्रत- निरीक्षक	प्रकाशन-विवेचक
copyright	Sch.88 the Limitation Act, 1963	कॉपीराईट	प्रतिलिप्यधिकार (कापीराइट)
Core statistics	Sec.27M.N.& Heading The Collection of Statistics Act, 2008.	गाभाभूत आकडेवारी	मुख्य सांख्यिकी
coroner	S.2(a), the Prisoners Act, 1900	अपमृत्यूनिर्णेता	मृत्युसमीक्षक; कारोनर
Corporation	Sec.2(b) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	महामंडळ	निगम
correspond with the plaint	O.VI R. 9(3) the Code of Civil Procedure, 1908	वाद्पत्राशी जुळतील असे	वादपत्र के अनुरूप करना

corresponding	Art.195 The Constitution of India	तेथील संबधित	तत्सम; तत्समान; तत्स्थानी; समरूपी; तत्संबंधी
corroborate	S.114-ill.(b) the Indian Evidence Act, 1872	परिपुष्टी देणे	संपुष्ट करना
corroborative evidence	S.8 –ill (j) the Indian Evidence Act, 1872	परिपोषक पुरावा	संपोषक साक्ष्य
corrosive substance	S.324 the Indian penal code,1860	क्षयकारक पदार्थ	संक्षारक पदार्थ
corrupt inducement	S.155(2) the Indian Evidence Act, 1872	भ्रष्टकारी प्रलोभन	भ्रष्ट उत्प्रेरण
corrupt or foul	S.277 the Indian penal code,1860	दूषित करणे किंवा घाण करणे	भ्रष्ट या कलुषित
co-sharer	Sch.84 the Limitation Act, 1963	सह–हिस्सेदार	सह–अंशधारी
cosmetic	S.3(aaa) the Drugs and Cosmetics Act, 1940	सौन्दर्य प्रसाधन	प्रसाधन सामग्री
cost of living allowance	S.4(1)(i) the Minimum Wages Act, 1948	राहणीखर्च भत्ता	निर्वाह–व्यय भत्ता
cost of living index number	S.2(d) the Minimum Wages Act, 1948	राहणीमान निर्देशांक	निर्वाह–व्यय सूचकांक
cost of the medium	S.4(4) the Rights to Information Act, 2005	माध्यमाचा खर्च	माध्यम की लागत
costs	S.27 m.n. the Land Acquisition Act, 1894 O.XI R.15 the Code of Civil Procedure, 1908	खर्च दावा खर्च	खर्च
costs shall not follow the event	Sd.35 (2) the Code of Civil Procedure, 1908	दावाखर्च निकालानुसार असणार नाही	खर्चे परिणाम के अनुसार नहीं दिए जाएंगे
co-surety	Sch.43 the Limitation Act, 1963	सह जामीनदार	सह–प्रतिभू
co-trustee	Sch.49 the Limitation Act, 1963	सह विश्वस्त	सह–न्यासी
cotton seeds	s. 2(a)(ix), the Essential Commodities Act	सरकी	बिनौला
cotton textile	s.2(a)(ix), the Essential Commodities Act	सुती कापड	सूती कपडा
council of ministers	Art.74m.n. The Constitution of India	मंत्रीपरिषद	मंत्रि–परिषद्

counsel	Sec.33(2) the Protection of Children from Sexual Offences Act, 2012 (32 of 2012)	कौन्सेल	काउंसेल;
Counsel	M.H.-Sec.25 The Armed Forces Tribunal Act,2007	समुपदेशी	परामर्श देना ; मंत्रणा देना
counseling	s.14 M.N. the Protection of Women From Domestic Violence Act, 2005	समुपदेशन	परामर्श
counter claim	S.128(2)(c) the Code of Civil Procedure, 1908 S.3(2)(b) the Limitation Act, 1963	प्रतिहक्कमागणी प्रतिमागणी	प्रतिदावा
counterfeit	S.28-m.n. the Indian penal code,1860	नकली तयार करणे	कूटकरण; कूटकृत;
countervailing duty	Seventh Sch.-List 11-51 The Constitution of India	प्रतिशुल्क	प्रतिशुल्क
court martial	Art.72(1)(a) The Constitution of India	लष्करी न्यायालय	सेना न्यायालय
court of civil judicature	Long title the Code of Civil Procedure, 1908	दिवाणी न्यायालय	सिविल न्यायालय
court of first instance	S.14(2) the Limitation Act, 1963 S.37 (b) the Code of Civil Procedure, 1908	प्रारंभिक न्यायालय	प्रथम बार का न्यायालय
court of record	Seventh Sch. List I-34 The Constitution of India	अभिलेख न्यायालय	अभिलेख न्यायालय
court of the lowest grade	S.15 the Code of Civil Procedure, 1908	सर्वात कनिष्ठ न्यायालय	सबसे नीची श्रेणी का न्यायालय
court of wards	Art.131-proviso The Constitution of India	पाल्याधिकरण	प्रतिपाल्य अधिकरण (कोर्ट ऑफ वार्ड्स)
court-house	O.IX R.1 the Code of Civil Procedure, 1908	न्यायगृह	न्याय सदन
covenant	Art.131 proviso The Constitution of India	प्रसंविदा	प्रसंविदा
cover	S.2(19A) the Indian Stamp Act, 1899	विमारक्षित करणे	आवरण
creches	s.14-m.n.,the Beedi and Cigar Workers (Conditions of Employment) act, 1966	पाळणाघरे	शिशुकक्ष
credit	Art.261(1) The Constitution of India	मान्यता	प्रत्यय; साख;
crime	Seventh Sch. List I-21 The Constitution of India	गुन्हा	अपराध
criminal breach of trust	S.405-m.n. the Indian penal code,1860	फौजदारीपात्र न्यासभंग	आपराधिक न्यासभंग

criminal conspiracy	Chapter-VA-heading	फौजदारीपात्र कट	आपराधिक षड्यंत्र
criminal force	S.350-m.n. the Indian penal code,1860	फौजदारीपात्र बलप्रयोग	आपराधिक बल
criminal intention or knowledge	S.80 the Indian penal code,1860	गुन्हेगारी उद्देश किंवा जाणीव	आपराधिक दुर्विनियोग
criminal misappropriation	S.403-m.n. the Indian penal code,1860	फौजदारीपात्र अपहार	आपराधिक दुर्विनियोग
criminal prisoner	s.3(2)the prisons Act, 1894	फौजदारी कैदी	आपराधिक कैदी
criminal responsibility	S.35 mn. The Arms Act, 1959	अपराधविषयक जबाबदारी	आपराधिक जिम्मेदारी
criminal trespass	S.97 the Indian penal code,1860	फौजदारीपात्र अतिक्रमण	आपराधिक अतिचार
criminate	S.130 the Indian Evidence Act, 1872,	गुन्ह्यात गोवणे	अपराध में फंसाना
cross suit	O.VIII R.6(2) the Code of Civil Procedure, 1908	उलटा दावा	प्रतीपवाद
cross-decrees	O.XXI R.18(1) the Code of Civil Procedure, 1908	प्रतिहुकुमनामे	प्रतिडिक्री
Crude oil	Sec.15(4) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	कच्चे तेल	कच्चा तेल
culpable homicide	S.299-m.n. the Indian penal code,1860	सदोष मनुष्यवध	आपराधिक मानव वध
culpable homicide not amounting to murder	S.304-m.n. the Indian penal code,1860	खून या सदरात न मोडणारा सदोष मनुष्यवध	हत्या की कोटि में न आने वाला आपराधिक मानव वध
cultivate	S.2(16)(b) the Indian Stamp Act, 1899	लागवड करणे	खेती करना
cultivation (of soil), (of agricultural commodity)	Sch. Part-II the Minimum Wages Act, 1948	नांगरट; लागवड करणे	खेती करना, जोतना
cultivation and tillage of the soil	Sch. Part-II the Minimum Wages Act, 1948	जमिनीची नांगरट व कसणूक	जोतना और बोना
culvert	s.16(1a) the Railways Act,1989	लहान पूल	पुलियाएं

custody	S.128(2)(b) the Code of Civil Procedure, 1908	सांभाळून ठेवणे	अभिरक्षा
custody	Art.110(1)(c) The Constitution of India Art.22(1) The Constitution of India	१. अभिरक्षा २. हवालात	अभिरक्षा
custom or usage	Art.13(3)(a), the Constitution of India	रूढी किंवा परंपरा	रूढ़ि या प्रथा
custom station	s.10 (1) expl. (1)(vi)the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	सीमाशुल्क ठाणे	सीमाशुल्क स्टेशन
customary	s.2(b)the Indian Easement Act, 1882	रूढीजन्य	रूढ़िगत
customs of the country	S.62(3) the Code of Civil Procedure, 1908	स्थानिक रिवाज	देश की रूढ़िया
cutting	s.20 the Railways Act,1989	खनन	काटना ; कटाव ; कटा हुआ ; टुकड़ा ; कलम
Cutting trench	Sec.4 (d) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	चर खोदून	खाईयां खोदना
Dacoity	S.391-m.n. the Indian penal code,1860	दरवडा	डकैती
daily paid workman	S.2(aaa)(iii) the Industrial Disputes Act, 1947	रोजंदारीवर नेमलेला कामगार	दैनिक संदाय वाले कर्मकार
dairy farming	Sch.-Part II the Minimum Wages Act, 1948	दुग्धशाळा उद्योग	दुग्ध उद्योग
damnify	S.69(3) the Transfer of Property Act, 1882	नुकसान करणे	नुकसान करना
dangerous weapon	S.324-m.n. the Indian penal code,1860	घातक हत्यार	खतरनाक आयुध
day care centre	S. 3(3) Expl. the Mental Health Act, 1987	दिन परीचर्या केंद्र	दिन परिचर्या केन्द्र
dead rent	s.22(1a)The Goa, Daman and Diu Mining concession (abolition and Declaration as Mining Leases) Act, 1987	अनिवार्य खंड	अनिवार्य भाटक
deadly weapon	S.144 the Indian penal code,1860	प्राणघातक हत्यार	घातक आयुध
deal specifically	O.VIII R. 3 the Code of Civil Procedure, 1908	स्पष्टपणे परामर्श घेणे	विनिर्दिष्टत : विवेचन करना
debt charges	Art.112(3)(c) The Constitution of India	ऋण आकार	ऋण भार

deceitful means	S.362 the Indian penal code,1860	फसवणुकीचे उपाय	प्रवंचनापूर्ण उपाय
deceitfully inducing a belief	S.493-m.n. the Indian penal code,1860	समाज लबाडीने निर्माण करणे	प्रवंचना से विश्वास
deceive	S.415 the Indian penal code,1860	दिशाभूल करणे	प्रवंचित करना
decide	Art.71(1) The Constitution of India	निर्णय करणे	विनिश्चय करना
decked vessel	S.437 the Indian penal code,1860	मजली जलयान	तल्लायुक्त जलयान
declaration	Appen. 'D' No.9 the Code of Civil Procedure, 1908	जाहीर करणे	घोषणा ;
decomposed	S.9A(a) the drugs and Cosmetics Act, 1940	कुजका	सड़ा हुआ
decree	Art.233(A) The Constitution of India	हुकूमनामा	डिक्री;
deemed to	Art.53(3) (a) The Constitution of India	मानले जाणे	समझा जाएगा
defamation	S.499-m.n. the Indian penal code,1860	अब्रुनुकसानी	मानहानि
defect of jurisdiction	S.14(1) the Limitation Act, 1963	अधिकारीतेतील उणीव	अधिकारिता की त्रुटि
defective workmanship	Appen. 'A' no.17 the Code of Civil Procedure, 1908	सदोष कारागिरी	त्रुटिपूर्ण कर्मकौशल
defence	S.35-A(1) the Code of Civil Procedure, 1908	बचाव	प्रतिरक्षा
defence forces	Art.53(2) The Constitution of India	संरक्षण दले	रक्षा बल
defend	Art.51A(d)The Constitution of India Art.159, the Constitution of India	संरक्षण करणे प्रतिरक्षण	रक्षा करना; सुरक्षा करना ;
defile	S.295 the Indian penal code,1860	अपवित्र करणे	अपवित्र करना
Deformity	Sec.2(c)(i) The Clinical Establishment (Registration and Regulation) Act, 2010	व्यंग	अंगविकार ; विरूपता
defraud	S.464-ill.(a) the Indian penal code,1860	गंडवणे	कपट–वंचित करना ; धोखा देना
defray out	s.3(7), the Legal Services Authorities Act, 1987	भागवणे	अदा करना
degenerative disease	s.20(iii) the Maintenance and Welfare of Parents and Senior Citizens Act,2007	ऱ्हासकारी रोग	ऱ्हासी रोग
degree of kindred	s.26 (2) The Indian succession Act, 1925.	आप्तसंबंध श्रेणी	रक्त संबंध की डिग्री

degree of propinquity	S. 54(d), The Indian succession Act, 1925.	निकट श्रेणी	संबंध सामीप्य की डिग्री
delay	O.VI R. 16(b) the Code of Civil Procedure, 1908	विलंब	विलंब ; देरी ;
delegate	Art.357(1)(a) The Constitution of India	सोपविणे	प्रत्यायोजित करना
deleterious	S.9a(c) the drugs and Cosmetics Act, 1940 S.324 the Indian penal Code, 1860	घातक अपायकारक	हानिकारक ; हानिकर
deliberate	Art.108(1) The Constitution of India	विचारविमर्श करणे	विचार-विमर्श करना
delimitation	Art.329 (a) The Constitution of India	परिसीमन	परिसीमन
delirious person	S.305 the Indian penal code,1860	उन्मादवायू झालेली व्यक्ती	विपर्यस्त-चित्त व्यक्ति
deliver interrogatories (to)	O.XI R. 2 the Code of Civil Procedure, 1908	परिप्रश्नपत्रिका सुपूर्द करणे	परीप्रश्नो के परिदान
deliver up	S.17(1) The Arms Act, 1959	स्वाधीन करणे	समर्पित करना ; दे देना ; परिदत्त करना; परि दान करना
demand	Sch.99 the Limitation Act, 1963	येणे रक्कम	मांग
demeanour	S.280-m.n. the Code of Criminal Procedure , 1973	चालचर्या	भावभंगी ; तौर तरीका
demobilization	Seventh Sch. List.I-1, The Constitution of India	सेनाविसर्जन	सैन्य-वियोजन
democratic member-control	Art.243 ZI The Constitution of India	लोकशाही पद्धतीचे सदस्यीय नियंत्रण	लोकतांत्रिक सदस्य-नियंत्रण
Demographic	Sec.3 The Collection of Statistics Act, 2008.	लोकसंख्याशास्त्रीय	जनसांख्यिकी
demonstrative legacy	Part VI- chapter XV-Heading The Indian succession Act, 1925.	निर्देशित उत्तरदान	निर्देशित वसीयत-संपदा
Demurrage	Sec.3(i)(ii) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	विलंब आकार	डेमरेज

denomination	S.255 the Indian penal code,1860	अभिधान	अभिधान ;
Dental Council	Sec.3(2)(b)(i) The Clinical Establishments (Registration And Regulation) Act,2010	दंतवैद्यक परिषद	दंत चिकित्सा परिषद
Dentists	Sec.3(2)(b)(i) The Clinical Establishments (Registration And Regulation) Act,2010	दंतवैद्य	दंत चिकित्सक
denunciation	Schd. I Art.13(1), the Arbitration & Conciliation Act,1996	माघार घेण्याची घोषणा	प्रत्याख्यान
departure	O.VI R. 7 M.N. the Code of Civil Procedure, 1908	विचलन	प्रस्थान
deployment	Seventh Sch. List I-2A The Constitution of India	प्रतियोजन	अभिनियोजित करना
deponent	S.29(1)(2) the Code of Criminal Procedure , 1973	जबानीदार	अभिसाक्षी
depose (to)	O.XXIX R. 1 the Code of Civil Procedure, 1908	जबानी देणे	अभिसाक्ष्य देना
deposit	S.31m.n. the Land Acquisition Act, 1894	जमा करणे	निक्षेप ; जमा करना
deposit arms	S.21(1) The Arms Act, 1959	शस्त्रे निक्षिप्त करणे	शस्त्र निक्षिप्त करना
depositary	Sch.70 the Limitation Act, 1963	निक्षेपग्राही	निक्षेपधारी
deposition	S.363(5) the Code of Criminal Procedure , 1973	जबानी	अभिसाक्ष्य; बयान
depositor	S.21(2) The Arms Act, 1959	निक्षेपक	जमाकर्ता ; जमा करने वाला ; निक्षेपक
deprave and corrupt	S.292(1) the Indian penal code,1860	नीतिभ्रष्ट करणे व बिघडवणे	दुराचारी और भ्रष्ट
depreciation	S.57(a)(2) the Transfer of Property Act, 1882	घसारा	अवक्षयण ; अवक्षय ; गिरावट ; मूल्य ह्रास
depredation	S.126 m.n. the Indian penal code,1860	लूटमार	लूटपाट
derogate	Art.11, the Constitution of India	न्युनीकरण करणे	अल्पीकरण
derogatory	Art.51A(e) The Constitution of India	उणेपणा	अनादर सूचक

descend	s. 2(d), The Indian succession Act, 1925	वंशोद्भव	वंशज
desert	Preamble, the Army and Air force (dispose of private property) Act,1950.	सेवेतून पळून गेलेला	अभित्याजक
desert place	S.307-ill the Indian penal code,1860	निर्जन ठिकाण	निर्जन स्थान
deserter	S.136m.n. the Indian penal code,1860	पलायित	अभित्याजक
designated court	s.6A(1), the Anti-hijacking Act, 1982	पदनिर्देशित न्यायालय	नामनिर्दिष्ट न्यायालय
designedly	O.XXI R. 58 (1)(b) the Code of Civil Procedure, 1908	योजनापूर्वक	परिकल्पनापूर्वक
destination	Art.114(2) The Constitution of India	पूर्वोद्दिष्ट	लक्ष्य
detachment	O.XXVIII R. 1(3) Expl. the Code of Civil Procedure, 1908	सैन्य तुकडी	टुकड़ी
detain	S.81(3) the Mental Health Act, 1987	अडवून ठेवणे	निरुद्ध करना ; निरुद्ध रखना ; निरोध में रखना ; प्रतिधृत करना
detection	Chapter IV, Title,the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	निदान	पता चलना; पता चलाना
detention	Art.22 The Constitution of India	स्थानबद्धता	निरोध ; रोक रखना
deteriorated	s.17(1) (b)the Technology Development Board	घसरत जाणे	क्षय होना
determination	Art.136(1) The Constitution of India	निर्धारण	अवधारण ; पर्यवसान ; अवसान
determination of attachment	S. 46(2)9ii) Prov. the Code of Civil Procedure, 1908	जप्तीची समाप्ती	कुर्की का पर्यवसान ; कुर्की का अवसान
determine	Sch.67 the Limitation Act, 1963 Art.55(2), 75(6) The Constitution of India	समाप्ती करणे निर्धारित करणे	अवधारण करना ; पर्यवसान करना ;
determine issue	S.103 the Code of Civil Procedure, 1908	वादमुद्दा निर्णित करणे	तथ्य-विवाद्यक अवधारित करना
devastation	s. 368- m.n. The Indian succession Act, 1925	विध्वंस	तबाही
devaswom funds	Art.290A The Constitution of India	देवस्वम निधी	देवस्म निधिया

develop	Art.51A (h) The Constitution of India	विकास करणे	विकास
device	S.10 (e) the drugs and Cosmetics Act, 1940	बोधचित्र	अभिलक्षण आकृति
device or mark	S.475-m.n. the Indian penal code,1860	बोधचिन्ह किंवा चिन्ह	अभिलक्षणा या चिन्ह
devisee	Sch.65-Expl.(a) the Limitation Act, 1963	मृत्युपत्राधिकारी, इच्छा-पत्रितदानग्राही	वसीयतदार
devolve (to)	Sd.2(11) the Code of Civil Procedure, 1908	प्रकांत	न्यागत होना
devote	Art. 60 The Constitution of India	वाहून घेणे	निरत रहना
Diagnosis	Sec.2(c)(i) The Clinical Establishments (Registration And Regulation) Act,2010	रोगनिदान	निदान
dialect	s.3(g), The cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003	बोलीभाषा	बोली
die	S.485 the Indian penal code,1860	साचा	डाई
dignity of women	Art.51A(e) The Constitution of India	स्त्रियांची प्रतिष्ठा	स्त्रियों का सम्मान
diligently	s.16(3) the Railways Act,1989	तत्परतेने	तत्परतापूर्वक
dilluvion	s.29, the Indian Easement Act, 1882	पूर	बाढ़ ; आप्लाव निक्षेप
diminish	Art. 59(4), Art.3, The Constitution of India	कमी करणे , घटवणे	कम करना ; घटाना
diplomatic	Seventh Sch. List I-II The Constitution of India	राजदौतिक	राजनयिक
diplomatic and consular missions	S.19(viii) the Urban Land (Ceiling and Regulation) Act, 1976	राजदौतिक आणि वाणिज्यदौतिक मंडळ	राजनयिक या कौंसलीय मिशन
diplomatic representative	Art.8 The Constitution of India	राजदौतिक प्रतिनिधी	राजनयिक प्रतिनिधि
direction	Art. 139 The Constitution of India	निदेश	निदेश
direction of law	S.405 the Indian penal code,1860	विधिनिदेश	विधि के निदेश
directives	Art.350 Sub-heading The Constitution of India	निदेश	निदेश ; निदेशात्मक ; निदेशक

directly	Art.53(1) The Constitution of India	प्रत्यक्षपणे	प्रत्यक्षत: ; सीधे
disability	s.9 the Limitation Act, 1963 Art.15(2)(b), the Constitution of India	निःसमर्थता	नि:शक्तता ;
disadvantage	Art. 148(3) prov. The Constitution of India	अहितकारक	अहित ; अपहित
disadvantaged communities	S.26(1)(a) the Rights to Information Act, 2005	उपेक्षित वर्ग, वंचित वर्ग	सुविधारहित समाज
disaffection	S.124A-Expl.1 the Indian penal code,1860	अप्रीतिभावना	अप्रीति ; द्रोह
disapprobation	S.124A-Expl.2 the Indian penal code,1860	नापसंती, अस्वीकृती	अननुमोदन
discharge	S.2(h)(v) the Minimum Wages Act, 1948 S.7 the Limitation Act, 1963 S.7 the Identification of Prisoners Act, 1920 Art.60 The Constitution of India	सेवामुक्ती, दायित्वमुक्ती, विनादोषारोप सोडणे, पार पाडणे	उन्मोचन ; सेवोन्मुक्त करना
discharge from service	s.26(2), the Beedi and Cigar Workers (Conditions of Employment) act, 1966	नोकरीतून मुक्त करणे	सेवोन्मुक्त कर दिया गया
discharge of an encumbrance	SA.73 prov. (e) the Code of Civil Procedure, 1908	भार चुकता करणे	विल्लंगम का उन्मोचन
discipline	s.3(3)(h), the Science and Engineering Research Board Act,2008	ज्ञान शाखा	विधाओं
discount	s.2(g) the Chit Fund Act,1982	कसर, बट्टा	बट्टा ; छूट (डिस्काउन्ट) ;
discovery	Art.142 m.n. The Constitution of India	प्रकटीकरण, शोध	प्रकटीकरण
discretion	O.XXIR 33 M.N the Code of Civil Procedure, 1908 Art. 163(1) The Constitution of India	विवेकाधिकार, विवेकबुद्धी, स्वविवेक	विवेकाधिकार ;
disembarkation	s.3(3), the Anti-hijacking Act, 1982	विमानातून उतरणे	वायुयान से उतरना
disfavour	S.161 the Indian penal code,1860	अवकृपा	अननुग्रह
disfiguration	S.320-Sixthly the Indian penal code,1860	विद्रूप करणे	विद्रूपित करना
disgraceful	S.499-Expl.4 the Indian penal code,1860	लाजिरवाणी, लांच्छनास्पद	निकृष्ट ; कलंकास्पद, अपकीर्तिकर
disharmony	S.153A(1)(a) the Indian penal	तेढ	असौहार्द्र

	code,1860		
dishonest misappropriation	Sch.68 the Limitation Act, 1963 S.403-m.n. the Indian penal code,1860	अप्रामाणिकपणे अपहार करणे	बेईमानी से दुर्विनियोग
dishonestly	S.24-m.n. the Indian penal code,1860	अप्रामाणिकपणाने	बेईमानी से
disinclination	S.24 (secondly). the Land Acquisition Act, 1894	नाखुषी	अनिच्छा
dismiss from service	s.26(2), the Beedi and Cigar Workers (Conditions of Employment) act, 1966	नोकरीतून बडतर्फ करणे	सेवा से पदच्युत करना ;
dismissal for default	s. 2(2)(b) the Code of Civil Procedure, 1908	अनुपस्थितीमुळे फेटाळणे	व्यतिक्रम के लिए खारिज करना
disorder	S.299-Expl. 1 the Indian penal code,1860	विकार	विकार
disorderly person	s.35 (2) the Inland waterways Authority of India Act,1985	गैरशिस्त व्यक्ती	उपद्रवी व्यक्ति
dispense(with)	S.12-proviso the drugs and Cosmetics Act, 1940	-ला फाटा देणे	अभिमुक्ति प्रदान करना ; अभिमुक्ति देना
display of placards	s.8(1) the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	फलक प्रदर्शित करणे	प्लेकार्डो का संप्रदर्शन
disposal	S.24 (seventhly). the Land Acquisition Act, 1894 S.2(17)(d) the Code of Civil Procedure, 1908	विल्हेवाट विनियोग करणे	निपटान ; निपटाना; व्ययन
dispose of an application	Art. 226(3)(b) The Constitution of India	अर्ज निकालात काढणे	अर्जी का निपटान
dispose of property	S.83(1)-proviso (a0 the Code of Criminal Procedure , 1973	संपत्तीची वासलात लावणे	संपत्ति का व्ययन
disposing power	S.60(1) the Code of Civil Procedure, 1908	विनियोग करण्याची शक्ती	व्ययन करने की शक्ति
dispossession	Sch.111 the Limitation Act, 1963	बेकब्जा करणे	बेकब्जा करना
disprove	S.3 the Indian Evidence Act, 1872	नाशाबित	नासाबित करना

disputes	Art. 71(1) The Constitution of India	विवाद	विवाद ; विवाद करना ;
disqualification	Art.190(3)(a) The Constitution of India	अपात्रता	निरर्हता
disqualify	Art. 75(1B) The Constitution of India	अनर्ह	निरर्हित करना
disseminate	s.9(a) the Unorganised Workers' Social security Act,2008	प्रसार करणे	फैलाना ; प्रसार करना
disservice	S.161 the Indian penal code,1860	अपकार, हानी, अपाय	अपकार
dissolution	Art. 85 M H The Constitution of India	विसर्जन	विघटन ; समापति
dissolving condition	s.40, the Indian Easement Act, 1882	विसर्जक शर्त	विघटनकारी शर्त
distinct	S.46-m.n. the Transfer of Property Act, 1882	विभिन्न	सुभिन्न ; सुस्पष्ट विशेष
distinguished jurist	Art. 124(3c) The Constitution of India	विख्यात विधीवेत्ता	पारंगत विधिवेत्ता
distraint	S.16(f) the Code of Civil Procedure, 1908	अटकावून ठेवणे	करस्थम्
distress	S.11 MN. the Explosives Act, 1884 (4 of 1884)	अटकावणी	करस्थम्
distressed circumstances	S.464-iII(f) the Indian penal code,1860	विपन्नावस्था, हलाखीची परिस्थिती	दीन अवस्था
distributive share	Sch.106 the Limitation Act, 1963	वाटणीचा हिस्सा	वितरणीय अंश
disturbance	S.4(2)(b) the Prisoners (Attendance in Courts) Act, 1955 Art. 371 A(b) The Constitution of India	बाधा अशांतता	विघ्न; उपद्रव
Disturbance	Sec.19(1) The Armed Forces Tribunal Act,2007	अडथळा	विघ्न ; उपद्रव
diversification	Sec.12(2)(f) the National Food Security Act, 2013 (20 of 2013)	विविधता आणणे	विविध प्रकार का बनाना
diversion	Sec. 12(2)(b) the National Food Security Act, 2013 (20 of 2013)	अपवाहन रोखणे, दिशा बदलणे	अपयोजन मोड़ा जाना ; मोड़
divest	s. 333(i), The Indian succession Act, 1925	निर्निहीत करणे, काढून घेणे	निर्निहित करना
dividends	S.62 the Provincial Insolvency Act, 1920 (5 of 1920)	आपसमेळ हिस्सा	लाभांश ;
divine displeasure	S.320(1)-Table the Code of Criminal Procedure , 1973	दैवी प्रकोप	दैवी अप्रसाद

division court	Art. 142(2) The Constitution of India	खंड न्यायपीठ	खंड न्यायालय (डिवीजन कोर्ट)
dock warrant	S.137-expl. the Transfer of Property Act, 1882	गोदी अधिपत्र	डॉक वारंट
documentary evidence	O.XIII R. 1 the Code of Civil Procedure, 1908	कागदोपत्री पुरावा	दस्तावेजी साक्ष्य
documents of title	S.55(1)(b) the Transfer of Property Act, 1882	हक्कलेख	हक की दस्तावेज
domestic incident report	S.2(e) the Protection of Women From Domestic Violence Act, 2005	कौटुंबिक घटना अहवाल	घरेलू घटना रिपोर्ट
domestic worker	s.2(n) the Unorganised Workers' Social security Act,2008, s.2(e) the Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal)Ac t,2013	घरगुती कामगार	घरेलू कर्मकार
domicile	Art. 5 The Constitution of India	अधिवास	अधिवास
domiciled	S.11(2)(b) the Limitation Act, 1963	अधिवासी	अधिवसित ; अधिवासी
dominant heritage	s.4,the Indian Easement Act, 1882	अधिभोगी स्थावर	अधिष्ठायी स्थल ; अधिष्ठायी संपत्ति
dominant owner	s.4 , the Indian Easement Act, 1882	अधिभोगी मालक	अधिष्ठायी स्वामी
dominion	Seventh schld. List III -27, The Constitution of India	डोमिनिअन	डोमिनियन
donation mortis causa	S.129-m.n. the Transfer of Property Act, 1882	मरणाशंक दान	आसन्नमरण-दान
doubts	Art. 71(1) The Constitution of India	शंकास्पद मुद्दे	संदेह ; शंका
doubts or difference	s.5, the Army and Air force (dispose of private property) Act, 1950.	शंका वा विवाद	शंका वा विवाद
draft statement	S.8(i) the Urban Land (Ceiling and Regulation) Act, 1976	प्रारूप विवरण	प्रारूप विवरण
drainage	Seventh schld. List II-17 The Constitution of India	जलनिस्सारण	जल-निकास
draught animal	s. 9(c) the Prevention of Cruelty to Animals Act, 1960	भारवाही प्राणी	भार ढोने वाला पशु
draught cattle	Art. 48 The Constitution of India	जुंपणीची जनावरे	भार ढोने वाला पशु
draw up decree	O.VIII R. 10 the Code of Civil Procedure, 1908	हुकूमनामा तयार करणे	डिक्री तैयार करना

(to)			
drawer	Sch.4 the Limitation Act, 1963	विकर्षक	लेखीवाल
drop-in-centre	s.2(u) the Juvenile Justice (Care and Protection of Children)Act, 2000	निवारा केंद्र	आश्रय गृह
drug	S.3b) the drugs and Cosmetics Act, 1940	औषधिद्रव्य	ओषधि ;
due and reasonable diligence	O.V. R. 17 the Code of Civil Procedure, 1908	शक्य तेवढी वाजवी तत्परता	सम्यक् और युक्तियुक्त तत्परता
due observance	s.13(3) the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	रीतसर अनुपालन	सम्यक् अनुपालन
dust	s. 9(2), the Beedi and Cigar Workers (Conditions of Employment) act, 1966	रजःकण , धूळ	धूल
duty	Art. 76(2) The Constitution of India	कर्तव्य	कर्तव्य;
duty impose	s.27(a),the spices Board Act,1986	कर्तव्ये लादणे	अधिरोपित कर्तव्य
dwelling house	s.37 proviso, the spices Board Act,1986	निवासगृह	निवास–गृह
dwelling unit	S.2(e) the Urban Land (Ceiling and Regulation) Act, 1976	निवासी शाळा	निवास एकक
dying declaration	s.8-ill.(k) the Indian Evidence Act, 1872	मृत्युकालीन अधिकथन	मृत्युकालिक कथन
Early childhood care	s.11, the Right of Children to Free and Compulsory Education Act, 2009	प्रारंभिक बाल्यावस्थेतील देखभाल	आरंभिक बाल्यकाल देखभाल
easement	S.25(1) the Limitation Act, 1963	सुविधाधिकार	सुखाचार; सुविधाधिकार
ecological sensitive areas	s.5(b), the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006	परीस्थितीकीय संवेदनक्षम क्षेत्रे	पारिस्थितीकीय संवेदनशील क्षेत्र
economic organization	Art. 54 The Constitution of India	आर्थिक सुसंघटन	आर्थिक संगठन
economical schemes	s.4(b), the Legal Services Authorities Act, 1987	मितव्ययी योजना	कम खर्चीली स्कीमे
eco-systems	Schedule(k) the National Environment Tribunal Act, 1995	नैसर्गिक यंत्रणा	परिस्थितीकी तंत्र
edible oilseeds	s.2(a)(iv), the Essential Commodities Act	खाद्य तेलबिया	खाद्य तिलहन
effect of	O.VI R. 9 M.N. the Code of Civil Procedure, 1908	दस्तऐवजाचा आशय	दस्तावेज के प्रभाव

document			
effective access	Preamble para no. 2 the National Green Tribunal Act, 2010 (19 of 2010)	प्रभावी पोच	प्रभावी पहुंच
effects	Sec.9 the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	चीजवस्तू	चीजबस्त
efficacy	s.22(4),the Indian Veterinary Council Act,1984	प्रभावशील क्षमता	प्रभावकारिता
effuvia	s.8, the Beedi and Cigar Workers (Conditions of Employment) act, 1966	दुर्गंधी	दुर्गंध
either of	Art.5 , the Constitution of India	पैकी कोणीही एक	इन दोनों में से कोई
eject	S.443 the Indian penal code,1860	हुसकावून लावणे, बाहेर काढणे	बेदखल करना
elected member	Art.54(a) The Constitution of India	निवडून आलेले सदस्य	निर्वाचित सदस्य
election	Art.54 M H The Constitution of India	निवडणूक	निर्वाचन (इलेक्शन)
electoral college	Art.54 The Constitution of India	निर्वाचकगण	निर्वाचकगण (इलेक्टोरल कालेज)
elementary education	s.2(f), the Right of Children to Free and Compulsory Education Act, 2009	प्राथमिक शिक्षण	प्रारंभिक शिक्षा
eligibility	Art. 57 M H The Constitution of India	पात्रता	पात्रता
eliminate	Preamble Para No. 4 the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (25 of 2010)	उच्चाटन करणे	दूर करना
emasculation	S.320-First the Indian penal code,1860	पुंस्त्वहरण	पुंस्त्वहरण
embarkation	s.3(3), the Anti-hijacking Act, 1982	विमानात बसणे	पोतारोहण
embarkment point	s.9(1)(ii), The Haj committee Act, 2002	यात्रा प्रारंभाचे ठिकाण	पत्तन केंद्र
embarrass	O.VI R. 16(b) the Code of Civil Procedure, 1908	अडचण	उलझन में पड़ना
embezzlement	S.126-ill(e) the Indian Evidence Act, 1872	अफरातफर, अपहार	गबन
embody	S.58-(c) proviso the Transfer of Property Act, 1882	निविष्ट करणे	सननिविष्ट;
embryo	S.2(ba) the Pre-Conception and Pre-	भ्रूण	भ्रूण

	Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994		
Emergency medical condition	Sec.2(d) The Clinical Establishments (Registration And Regulation) Act,2010	आपत्कालीन वैद्दकीय स्थिती	आपात चिकित्सा दशा
emerging areas	s.7(2)(i), the Science and Engineering Research Board Act,2008	उदयोन्मुख क्षेत्रे	उभरते क्षेत्र
emigration	Seventh schld. List-I-19 The Constitution of India	उत्प्रवासन, उत्प्रवास	उत्प्रवास
emoluments	Art. 59(3) The Constitution of India	वित्तलब्धी	उपलबधि
employ	S.59(e) the Provincial Insolvency Act, 1920 (5 of 1920)	नियोजित करणे, नियुक्त करणे,	नियोजित करना ; रोजगार देना
employed or working	S.36(2) The Arms Act, 1959	कामाला असलेली किंवा काम करत असलेली	नियोजित व्यक्ति
employment	Long title the Minimum Wages Act, 1948	कामधंदा, सेवायोजन, रोजगार	नियोजन ; रोजगार
employment potential of women	S.3(2)(b) The National Commission for Women Act,1990.	महिलांची सेवायोजन संभाव्य क्षमता	महिलाओ की नियोजन संभाव्यता
enact	Preamble , The Constitution of India	अधिनियमित करणे	अधिनियमित करना
enclave	Appendix – The Constitution (9th Amendment Act, 1960 – second schld.	परवृत्त प्रदेश	अंत:क्षेत्र
enclosed court	S.4 Proviso. the Land Acquisition Act, 1894	बंदिस्त आवार	घिरे अंगन
Encoded	Sec.13 The Collection of Statistics Act, 2008.	सांकेतिक	कोड भाषा
encumbered	Seventh schld. List II-22 The Constitution of India	भारग्रस्त	विल्लंगमित
encumbrancer	S.73 prov. (a) the Code of Civil Procedure, 1908	प्रभारकर्ता, बोजाधारक	विल्लंगमदार
endeavors(to	s.8(a), the Immoral Traffic	प्रयत्न करणे	प्रयास करना

temp)	(Prevention) Act,1956		
endorse (to)	s.5(2) the Code of Civil Procedure, 1908 Art. 110(4) The Constitution of India	पृष्ठांकित करणे	पृष्ठांकित करना
endowment	Sch.96 the Limitation Act, 1963 Art. 28 The Constitution of India	दाननिधी	विन्यास
enforce	Sch.62, S.17(1)proviso the Limitation Act, 1963	करवून घेणे, बजावून घेणे, अंमलबजावणी करणे	प्रवर्तित कराना ; लागू करना ; पालन कराना
enforce the attendance	S.14. the Land Acquisition Act, 1894	उपस्थित राहण्यास भाग पाडणे	हाजिर कराना
enforce the performance of duties	S.94 (d) the Code of Civil Procedure, 1908	कर्तव्ये पार पाडण्यास लावणे	कर्तव्योका पालन कराना
enforce the surrender	S.47. the Land Acquisition Act, 1894	सक्तीने स्वाधीन करवणे	अभ्यर्पण प्रवर्तित कराना
enforcement or execution of a decree	Sch.136 the Limitation Act, 1963	हुकूमनामा बजावून घेणे किंवा त्याची अंमलबजावणी करणे	डिक्री का प्रवर्तन या निष्पादन
engage absolutely	S.2(k) the Limitation Act, 1963	बिनशर्त बांधून घेणे	वचनबंध करना
engagement	Art. 131 prov. The Constitution of India	वचनबंध	वचनबंध
enlargement	Art.138 MH The Constitution of India	वृद्धी , परिवर्धन	विस्तार
enlist (the assistance)	s.64(2), the Arbitration & Conciliation Act,1996	साहाय्य घेणे	सहायता के लिये नाम
enrolment	Long Title The Armed Forces Tribunal Act,2007	नावनोंदणी	अभ्यावेशन ; नामांकन
ensure	Art. 39 A The Constitution of India	खातरजमा करणे	सुनिश्चित करना
enter upon office	Art.56(1) The Constitution of India	पद ग्रहण करणे	कार्यभार संभालना ; कार्यभार ग्रहण करना
entertain suit (to)	S.5(2) the Code of Civil Procedure,	दावा विचारार्थ	वाद ग्रहण करना

	1908	स्वीकारणे	
entice	S.498 the Indian penal code,1860	भुरळ पाडणे	फुसलाना
entitle	Art. 59(3) The Constitution of India	हक्कदार	हकदार
entitled to act	S.3(g) the Land Acquisition Act, 1894	काम चालवण्यास हक्कदार	कार्य करने के लिए हकदार
environmental clearance	Sec.16 (h) the National Green Tribunal Act, 2010 (19 of 2010)	पर्यावरणीय परवानगी	पर्यावरण संबधी अनापत्ति
environmental degradation	Schld. (g), The national Environment Tribuanl Act, 1995	पर्यावरणीय ऱ्हास	पर्यावरण को विकृत करना
environmentalist	s.10(7)(e), The national Environment Tribuanl Act, 1995	पर्यावरण तज्ञ	पर्यावरणविद्
equality before law	Art. 14 m.n.The Constitution of India	कायद्यापुढे समानता	विधि के समक्ष समता
equality of opportunity	Art. 14 m.n.The Constitution of India	संधीची समानता	अवसर की समता
equality of status	Art. 14 m.n.The Constitution of India	दर्जाची समानता	प्रतिष्ठा की समता
equality of votes	Art. 96(2) The Constitution of India	मते समसमान होणे	मत बराबर होना
equitable	S.31 (3) the Land Acquisition Act, 1894 Art. 371(2)(c) The Constitution of India	न्यायोचित, समन्यायानुसार	साम्यापूर्ण
equitable distribution	Long title the Urban Land (Ceiling and Regulation) Act, 1976	न्यायोचित वाटप	साम्यापूर्ण वितरण
equities	S.49 the Code of Civil Procedure, 1908	समन्यायिक हक्क	साम्याओं
equity capital	s.10(2)(g) the Agricultural and Processed Food Products Export Development Authority Act, 1985	सामान्य भाग भांडवल	साधारण पूंजी
equivalent	S.489A-Expl. the Indian penal code,1860	सममूल्यक	समतुल्य
erode (to)	s.2(e) the Inland Waterways Authority of India Act, 1985	क्षरण होणे	कटाव
escheat	Art.296, The Constitution of India	सरकारजमा होणे	राजगामी संपत्ति
essential commodity	s.2(a), the Essential Commodities Act	अत्यावश्यक वस्तू	आवश्यक वस्तु
estate	S.2(b) the Public Premises (Eviction	संपदा	संपदा

	of Unauthorised Occupants) Act, 1971 Art. 31A M.N. The Constitution of India		
estimate	Art. 113 The Constitution of India	अंदाजपत्रक	प्राक्कलन ; प्राक्कलन करना
estop	s.31-m.n. the Indian Evidence Act, 1872	प्रतिष्टंभक होणे	विबंध करना
estoppel	S.115 m . n. the Indian Evidence Act, 1872	प्रतिष्टंभ, नाकबुलीस प्रतिबंध	विबंध
ethnic violence	s.12(e), the Legal Services Authorities Act, 1987	वांशिक हिंसाचार	जातिय हिंसा
evasive denial	O.VIII R. 4 M.N the Code of Civil Procedure, 1908	उडवाउडवीचा इन्कार	वाग्छलपूर्ण प्रत्याख्यान
eviction	s.64, the Indian Easement Act, 1882	निष्कासन	बेदखली
evidence	S.3 the Indian Evidence Act, 1872	पुरावा	साक्ष्य
evidence of the record	S.103 the Code of Civil Procedure, 1908	दप्तरांतर्गत पुरावा	अभिलेख के अंतर्गत साक्ष्य
ex officio	64 M H The Constitution of India	पदसिद्ध	पदेन
examination	S.10-1st proviso the drugs and Cosmetics Act, 1940	परीक्षण	परीक्षा ; परीक्षण
examination of witnesses	Chapter X-heading	साक्षीदारांची साक्षतपासणी	साक्षियों की परीक्षा
examination-in-chief	S.137 the Indian Evidence Act, 1872	सरतपासणी	मुख्य परीक्षा
Excavate	Sec.9(1)(ii) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	उत्खनन	उत्खनन
except	Art.3, the Constitution of India	खेरीज	के अलावा ; को छोड़कर ; से भिन्न
exceptional grants	Art. 116 MH The Constitution of India	अपवादात्मक अनुदाने	आपवादिक अनुदान
exceptional measure	s. 6, Prov. The national Environment Tribuanl Act, 1995	अपवादात्मक उपाययोजना	आपवादिक उपाय
excite disaffection	S.124A the Indian penal code,1860	अप्रीतीची भावना चेतवणे	अप्रीति प्रदीप्त करना
exclude	Art. 241(4) The Constitution of India	वर्जित करणे	अपवर्जित करना ; रोका जाना

exclusion of evidence	S.92-m.n. the Indian Evidence Act, 1872	पुरावा वगळणे	साक्ष्य का अपवर्जन
exclusive economic zone	Art. 297 M.N. The Constitution of India	अनन्यसाधारण आर्थिक परिक्षेत्र	अनन्य आर्थिक क्षेत्र
exclusive privilege	Sch.88 the Limitation Act, 1963	अन्यवर्जी विशेष हक्क, अनन्य विशेषाधिकार	अनन्य विशेषाधिकार
execute	Art.60 ,Art.77(2) The Constitution of India	कार्यपालन करणे, निष्पादित करणे	निष्पादित करना ; निष्पादन करना
execute a work	S.4 (4A). the Land Acquisition Act, 1894	बांधकाम पुरे करणे	कार्य निष्पादित करना
execution	S.425-iII(d) the Indian penal code,1860	दरखास्त– कार्यवाही	निष्पादन
execution of trust	APPEN. 'A' No. 44 heading the Code of Civil Procedure, 1908	विश्वस्त व्यवस्थेची अंमलबजावणी	न्यास का निष्पादन
executive	Part v chapter I heading The Constitution of India	कार्यकारी यंत्रणा	कार्यपालिका
executive action	Art. 359(1A) The Constitution of India	शासकीय कारवाई	सरकार की कार्यपालिका कार्यवाही
executive power	Art. 53(1),73 M.N. The Constitution of India	कार्यकारी अधिकार	कार्यपालिका शक्ति
exemplified	O.VI R. 4 the Code of Civil Procedure, 1908	सोदाहरण	उदाहरणस्वरूप दर्शित
exercise	Art.53(1) The Constitution of India	वापर करणे	प्रयोग करना ; बरतना ; प्रयुक्त करना ; चलाना ;
exhibits and depositions	S. 10(1), The Extradiction Act, 1962	निशाण्या व जबान्या	प्रदर्श और अभिसाक्ष्य
exigencies	S.13(2), the National investigation Agency Act,2008	निकड	अत्यावश्यकता
existing	Art.3, the Constitution of India	विद्यमान	विद्यमान
existing law	Art.53(3)(a) The Constitution of India	विद्यमान कायदा	विद्यमान विधि
exonerate	S,12,MN , the Carriage by Road Act, 2007	भारमुक्त करणे	माफी देना ; वियुक्त करना
exparte	S.126(2)-prviso the Code of Criminal Procedure , 1973	एकतर्फी	एकपक्षीय ; एकपक्षीय रूप से
expedient	Art.311(3), prov. the Constitution of India	समयोचित	समीचीन

exploitation	Art. 23 and 24 sub heading The Constitution of India	शोषण	शोषण
exploitative use	Preamble, the Protection of Children from Sexual Offences Act,2012	शोषणात्मक वापर	शोषणात्मक उपयोग
explosion	S.2(a) the Explosive Substances Act, 1908	स्फोट	विस्फोट
exposure	s. 24 the Maintenance and Welfare of Parents and Senior Citizens Act,2007	उघड्यावर टाकणे	छोडना
exposure of infants	S.311 the Indian penal code,1860	अर्भकांना उघड्यावर टाकणे	शिशुओं को अरक्षित छोड़ना
express or constructive trust	S.92(11) the Code of Civil Procedure, 1908	व्यक्त किंवा अन्विक विश्वस्त व्यवस्था	अभिव्यक्त या आन्वयिक न्यास
express views	Art.3,prov. the Constitution of India	विचार व्यक्त करणे	विचारो को प्रकट करना
expulsion	Seventh schld. List I-19 The Constitution of India	निर्यापन, हकालपट्टी	निष्कासन; बाहर निकल आना
expunge	S.50(1) the Provincial Insolvency Act, 1920 (5 of 1920)	काढून टाकणे	निकालना
extenuating circumstances	S.360(3) the Code of Criminal Procedure , 1973	सौम्यकारी परिस्थिती	परिशमनकारी परिसंथितियां
extermination	s.11(3)(c) the Prevention of Cruelty to Animals Act, 1960	निर्वंश करणे	उन्मूलन करना
external aggression	Art. 352(1) The Constitution of India	परचक्र	बाह्य आक्रमण ;
extinguish	S. 60-para.1 the Transfer of Property Act, 1882	नष्ट करणे	निर्वापन करना; निर्वापित करना
extort	S.327 the Indian penal code,1860	जबरीने घेणे	उद्दापित करना ; उद्दापन करना
extortion	S.383-m.n. the Indian penal code,1860	बलाद्ग्रहण, खंडणी उकळणे	उद्दापन
extra embryonic membrane	S.2(ba) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	भ्रूणाचे बाह्य पटल	अतिरिक्त भ्रूण-झिल्ली
extradition	Seventh schld. List I-18 The Constitution of India	प्रत्यार्पण	प्रत्यर्पण
extradition treaties	s.7(1), the Anti-hijacking Act, 1982	प्रत्यार्पण तह	प्रत्यर्पण संधि
Fabric	S.2m the Sick textile undertakings (Nationalization) Act, 1974	तंतूज	वस्त्र ; तंतुवृत्त

fabricate false evidence	S.344(1) the Code of Criminal Procedure , 1973	खोटा साक्षीपुरावा तयार करणे	मिथ्या साक्ष्य गढ़ना
facsimile copy	S.2(i)(b) the Rights to Information Act, 2005	प्रतिरूप प्रत	अनुकृति ; प्रतिरूप प्रति
fact	S.41 the Code of Civil Procedure, 1908	तथ्य	तथ्य ; वास्तविकता
factor	S.409 the Indian penal code,1860, s.171, the Indian Contract Act Sch.2 the Limitation Act, 1963	अडत्या वखारिया	बात ; कारण ; कारक ;
factory	S.2(g) the Payment of Gratuity Act, 1972s	कारखाना	कारखाना
faculty	s. 2(a). 2(e) the Central Educational Institutions (Reservation in Admission) Act, 2006	विद्या शाखा	संकाय ; विभाग
fair and impartial inquiry	S.407(1)(a) the Code of Criminal Procedure , 1973	न्याय्य व निःपक्षपाती चौकशी	ऋजु और पक्षपात रहित जांच
fair price	S.23(1) the drugs and Cosmetics Act, 1940	वाजवी किंमत	उचित कीमत
faithfully	60 The Constitution of India	निष्ठापूर्वक	निष्ठापूर्वक
false imprisonment	Sch.73 the Limitation Act, 1963	अवैध कैद	अप्राधिकृत बंदीकरण
false or vexatious	S.35-A (1) the Code of Civil Procedure, 1908	खोटे किंवा तापदायक	अवैध परिरोध
false property mark	S.482 the Indian penal code,1860	खोटे स्वामित्व चिन्ह	मिथ्या संपत्ति चिन्ह
family courts	Title, the Family Courts Act,1984	कुटुंब न्यायालये	कुटुंब न्यायालय
family pedigree	S.32(6) the Indian Evidence Act, 1872	कौटुंबिक वंशावळ	कुटुंब–वंशावली
family portrait	S.32(6) the Indian Evidence Act, 1872	कौटुंबिक तसबीर	कुटुंब चित्र
farm operations	Sch. Part-II the Minimum Wages Act, 1948	शेतावरील कामे	कृषि (कर्म) क्रियाएं
farm produce	Sch. Part-II the Minimum Wages Act, 1948	शेतमाल	कृषि उपज
farm-house	S.2(o)-expl.(B)-Proviso the Urban Land (Ceiling and Regulation) Act, 1976	शेतघर	फार्म हाउस
fatal accident	Title- the Fatal Accidents Act, 1855	प्राणघातक अपघात	घातक दुर्घटना
feasibility	s.15(e) the Unorganised Workers' Social security Act,2008	सुसाध्यता	साध्यता ;
feature writer	s. 2(f) the Working Journalists and other Newspaper Employees	विशेष साहित्यकार	फीचर लेखक

	(conditions of Service and Miscellaneous provisions)Act,1955		
federal court	Art.128, the Constitution of India	फेडरल न्यायालय	फेडरल न्यायालय
federation	S.36(1)(b) the Industrial Disputes Act, 1947	परिसंघ	परिसंघ ; केंद्र
feeding bottles	Title- the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	दुधाच्या बाटल्या	पोषण बोतल
female foeticide	Long title the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	स्त्रीगर्भ हत्या	स्त्रीलिंगी भ्रूण
ferocious	S.14-ill.(c) the Indian Evidence Act, 1872	भयंकर	हिंस्र
ferry	s.2(15), the Railways Act,1989 Schld.VII, list II -13, the Constitution of India	तर, तरउतार तरी	पारघाट ; नौघाट ;
fetus	S.2(ba) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	गर्भ	गर्भ
fictitious person	S.464-Expl.2 the Indian penal code,1860	कल्पित व्यक्ती	कलपित व्यक्ति
fictitious stamp	S.263A-m.n. the Indian penal code,1860	खोटा मुद्रांक	बनावटी स्टांप
fight	S.300-Except.4 the Indian penal code,1860	मारामारी	झगड़ा
filthy	S.9A(a) the drugs and Cosmetics Act, 1940	घाणेरडा	गंदा
final statement	S.9 m.n. the Urban Land (Ceiling and Regulation) Act, 1976	अंतिम विवरण	अंतिम विवरण
finance commission	Art.264, the Constitution of India	वित्त आयोग	वित्त आयोग
financial interest	S.21(3) the drugs and Cosmetics Act, 1940	आर्थिक हितसंबध	वित्तीय हित
financial statement	Art. 112 m.n. The Constitution of India	वित्तीय विवरणपत्र	वित्तीय विवरण
finder	S.403-Expl.2 the Indian penal code,1860	गवेषक	माल पाने वाला
finding	s.263(h), S.351 the Code of Criminal Procedure , 1973	निष्कर्ष, निर्णय	निष्कर्ष
fine	Art.110(2), the Constitution of India	दंड	जुर्माना फाइन

finger print bureau	S.293(4)(c) the Code of Criminal Procedure , 1973	अंगुली मुद्रा केंद्र	अंगुली–छाप कार्यालय
firearms	S.2(1)(e) The Arms Act, 1959	अग्निशस्त्रे	अग्न्यायुध
firing	S.2(1)(e)(ii) The Arms Act, 1959	रंजक उडवणे	अग्न्यायुध चलाना
first offender	S.360(1)-Proviso the Code of Criminal Procedure , 1973	पहिल्या वेळेचा अपराधी	प्रथम अपराधी
fixed plant`	s.2(31)(d) the Railways Act,1989	स्थिर सयंत्र	स्थिर सयंत्र
flash	S.2(1)(e)(ii) The Arms Act, 1959	चकमकाट	चमक
florican	The Wild Birds and Animal Protection Act,1912	सारस	सारस
flying machine	s. 2(1), The Aircraft Act,1934.	उड्डाण यंत्रे	उड्डयन मशीन
foetal loss	S.4(3)(i) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	गर्भहानी	भ्रूण हानि
foetoscopy	S.2(j) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	गर्भचित्र दर्शन	भ्रूण दार्शिकी
follow	Art.51A(b) The Constitution of India	अनुसरण करणे	अनुसरण करना ; अनुगमन करना ;
food-crops	s.2(b), the Essential Commodities Act	अन्नपिके	खाद्य फसल
foodstuffs	s.2(a)(v), the Essential Commodities Act	अन्नसामग्री	खाद्य पदार्थ
for internal or external administration	S.3(h)(a) the drugs and Cosmetics Act, 1940	आभ्यंतर किंवा बाह्य उपयोगासाठी	आंतरिक या बाह्य सेवत
for the ends of justice	S.151 the Code of Civil Procedure, 1908	न्यायाची उद्दिष्टे साधण्यासाठी	न्याय के उद्देश्य की पूर्ति के लिए
forbearance	S.44(2) the Provincial Insolvency Act, 1920 (5 of 1920)	परावृत्त होणे	प्रविरत रहना
force of law	Art.13(3)(a), the Constitution of India	कायद्या इतका प्रभावी	विधि का बल
forced labour	Art.23(1), the Constitution of India	वेठ बिगार	बलात्श्रम
foreclose	S.67(a) the Transfer of Property Act, 1882	पुरोबंध करणे	पुरोबंधित करना ; पुरोबंध करना

foreclosure	Sch.63(a) the Limitation Act, 1963	पुरोबंध	पुरोबंध
foregoing	Art.11, the Constitution of India	पूर्वगामी	पूर्वगामी
Foregoing	Sec.49 The Clinical Establishments (Registration And Regulation) Act,2010	पूर्वगामी	पूर्ववर्ती : पूर्वगामी
foreign bill	Sch.39 the Limitation Act, 1963	विदेशी विपत्रे	विदेशी विनिमय पत्र
foreign contribution	s.2(1)(c), the Foreign Contribution (Regulation)Act,1976	विदेशी अभिदान	विदेशी अभिदाय
foreign court	Sd.2(5) the Code of Civil Procedure, 1908	परदेशी न्यायालय	विदेशी न्यायालय
foreign exchange	s.8(f), the Foreign Contribution (Regulation)Act,1976	विदेशी विनिमय चलन	विदेशी मुद्रा विदेशी मुद्रा
foreign hospitality	s. 2(1)(d), the Foreign Contribution (Regulation)Act,1976	विदेशी पाहुणचार	विदेशी सत्कार
foreign jurisdiction	Art.260, the Constitution of India	विदेशविषयक अधिकारिता	विदेशी अधिकारिता
foreman	s.2(j) the Chit Fund Act,1982	कार्यदेशक	फोरमैन
forestry or timbering operations	Sch.part-Ii the Minimum Wages Act, 1948	रानशिवारसंबधीची कामे	वन संबंधी क्रियाएं
forfeiture	S.10(margin) the Explosives Act, 1884 (4 of 1884)	समपहरण	समपहरण
forgery	S.463-m.n. the Indian penal code,1860	बनावटीकरण	कूटरचना
form	Art. 60 The Constitution of India	नमुना	प्ररूप
form of award	S.26-m.n. the Land Acquisition Act, 1894	निवाड्याचे प्रारूप	अधिनिर्णय का प्रारूप
forma pauperis	O.XXXIII R. 1 M.N. the Code of Civil Procedure, 1908	निर्धन व्यक्ती	अकिंचन के रूप में
formal defect	O.XXIII R. 1 (3)(a) the Code of Civil Procedure, 1908	औपचारिक दोष	प्ररूपिक त्रुटि
formal expression	S.2(2) the Code of Civil Procedure, 1908	रीतसर अभिव्यक्ती	प्ररूपिक अभिव्यक्ति
formation	Art.3, the Constitution of India	निर्मिती	बनाव ; बनाया

			जाना ; निर्माण ;
formula	S.10(d) the drugs and Cosmetics Act, 1940	सूत्र	सूत्र ; फार्मूला ; फारमूला
formulate	Art.286(2), the Constitution of India	सूत्रबद्ध करणे	निशचित करना
fortuitous	Sec.2(a) the National Green Tribunal Act, 2010 (19 of 2010)	आकस्मिकपणे	आकसमिक
fraction	Art.55(2)(c) The Constitution of India	अपूर्णांक	भाग
frame	S.167m.n. the Indian penal code,1860	मांडणी करणे	विरचित करना ; विरचना करना
frame a suit (to)	O.II title the Code of Civil Procedure, 1908	दाव्याची रचना करणे	वाद की विरचना
frame issues (to)	S.107 (c) the Code of Civil Procedure, 1908	वादमुद्दे काढणे	विवाद्यकों की विरचना करना
franchisee	S.2(27) the Electricity Act, 2003 (36 of 2003)	मक्तेदार	विशेषाधिकार प्राप्त
fraud	s. 17, the Indian Contract Act, 1872	लबाडी	कपट
fraudulent preference	S.6(1)C the Provincial Insolvency Act, 1920 (5 of 1920)	कपटप्रेरित अधिमान	कपटपूर्ण अधिमान
free consent	s. 14, the Indian Contract Act, 1872	मुक्त संमती	स्वतंत्र सम्मति
free medical attendance	Sec. 7 the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	मोफत वैद्यकीय परिचर्या	मुफ्त चिकित्सीय परिचर्या
friction tubes	S.2(1)(b)(v) The Arms Act, 1959	घर्षणनलिका	घर्षण नलिका
fright or restiveness	s. 10, the Railways Act,1989	भेदरणे किंवा अडेलपणा	डर या बेचैनी
frivolous	Art. 145(1i) The Constitution of India	क्षुल्लक कारणास्तव	तुच्छ
fugitive criminal	s.2(f), The Extradiction Act, 1962	परागंदा गुन्हेगार	प्रपलायी अपराधी
full and unimpaired use	S. 49(1)-last para. The Land Acquisition Act, 1894	पुरेपूर आणि अबाधित उपयोग	पूर्ण और अविकल उपयोग
fulminating or fissionable material	S.2(1)(b)(iii) The Arms Act, 1959	स्फूर्जक किंवा विखंडनीय सामग्री	स्फूर्जतकारी या विखंडनीय सामग्री

fume	S.9(2), the Beedi and Cigar Workers (Conditions of Employment) act, 1966	धूर	धूम
function	S.32 the Urban Land (Ceiling and Regulation) Act, 1976 Art.53(3)(a) Sch. VI 16(2), the Constitution of India	कार्याधिकार	कार्य करना
functional director	Art.243 ZJ(3) third prov., the Constitution of India	कार्यलक्ष्यी संचालक	कृत्यकारी निदेशक
fundamental duties	Art.51A, The Constitution of India	मूलभूत कर्तव्ये	मूल कर्तव्य
funeral ceremony	S.297 the Indian penal code,1860	अंत्यसंस्कार	अंत्येष्टि संस्कार
further prosecution of the defence	S.35. B (1) Expl. the Code of Civil Procedure, 1908	बचाव पुढे चालू ठेवणे	प्रतिरक्षा में आगे कार्यवाही
fuses	S.2(b)(v) The Arms Act, 1959	पलिते	पलीता
Gain	S.20(a) the Code of Civil Procedure, 1908	प्राप्ती	अभिलाभ
gametes	S.3A the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	युग्मक	गेमीट
gang rape	S.376 (d) the Indian penal code,1860	टोळीनिशी बलात्कार, सामुहिक बलात्कार	सामूहिक वलात्सग
garnishee	S.128(2)(a) the Code of Civil Procedure, 1908	गारनिशी	गारनिशी
general body	Art.243 ZN, M.N., the Constitution of India	सर्वसदस्य मंडळ	साधारण निकाय
general estate	Sch.103 the Limitation Act, 1963	सर्वसाधारण संपदा	साधारण संपदा
general hospital	S .3(3)Expl. the Mental Health Act, 1987	सर्वोपचार रुग्णालय	साधारण अस्पतालों
general power of attorney	S.102 the Transfer of Property Act, 1882	कुलमुखत्यारनामा, वटमुखत्यारपत्र	साधारण मुख्तारनामा
generality of the foregoing provision	Art.53(2) The Constitution of India	पूर्वगामी तरतुदींची व्यापकता	पूर्वगामी उपवंधों की व्यापकता
generally	74(1) proviso The Constitution of	सर्वसाधारणपणे	साधारणत:

	India		
Genetic	Sec.2(c)(ii) The Clinical Establishments (Registration And Regulation) Act,2010	आनुवंशिक	अनुवंशिकी
genetic abnormalities	Long title the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	आनुवंशिक अपसामान्यता	आनुवांशिक अप्रसामान्यता
genuineness	S.79-m.n. the Indian Evidence Act, 1872	खरेपणा	असलीयत ; मौलिकता ; विशुद्धता
geriatric patient	s.20(v), the Maintenance and Welfare of Parents and Senior Citizens Act,2007	जराजर्जर रुग्ण	जराचिकित्सा रोगी
gift	S.122-m.n. the Transfer of Property Act, 1882	दान	दान
ginned	s.2(a)(ix), the Essential Commodities Act	सरकी काढलेला	ओटी हुई
give effect	Art.4(1), the Constitution of India	लागू करणे	प्रभावी करना ; प्रभावशील करना ; कार्यान्वित करना
give discharge	S.7 the Limitation Act, 1963	दायित्व मुक्ती देणे	उन्मोचन देना
give the conduct of a suit	O.I.R. 11 the Code of Civil Procedure, 1908	दावा चालवण्यास सांगणे	किसी वाद का संचालन
given under my hand and the seal of the court	Appen. 'B' No. 4 last line the Code of Civil Procedure, 1908	माझ्या सहीने आणि न्यायालयाच्या शिक्क्यानिशी	हस्ताक्षर और न्यायालय की मुद्रा लगाकर
gliders	S.4(a) the Explosives Act, 1884 (4 of 1884)	तरंगके	ग्लाइडर
good faith	S.2(h) the Limitation Act, 1963 S.52m.n. the Indian penal code,1860	सद्भाव	सद्भाव
good governance	Art.240 prov., the Constitution of India	सुविहित शासन	सुशासन
goodwill	s.2(h)-prov.(iii), the Trade Union Act, 1926 S.14 the Indian Evidence Act, 1872	ख्यातिमूल्य, सदभावना	गुडविल सदिच्छा
governance	S.15(5) the Rights to Information Act, 2005 Art.37, the Constitution of India	शासन, शासन व्यवहार	शासन,
governed	Preamble, the Rights to Information	प्रजा	शासित

	Act, 2005		
governing body	Art.16(5), the Constitution of India	शासक मंडळ	शासकीय निकाय ;
government analyst	S.3(c) the drugs and Cosmetics Act, 1940	शासकीय विश्लेषक	सरकारी विश्लेषक
government company	S.44B-expl. . the Land Acquisition Act, 1894	शासकीय कंपनी	सरकारी कंपनी
government pleader	S.2(7) the Code of Civil Procedure, 1908	सरकारी वकील	सरकारी प्लीडर
grant pardon	72 M H The Constitution of India	क्षमा करणे	क्षमा प्रदान करना ; क्षमा करना
grants	Art.114(1), the Constitution of India	अनुदान	अनुदान
graphic material	s. 6(2b) the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	चित्रित सामग्री	चित्रित सामग्री
graphic matter	s. 3(h), s. 8 (c) the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, supply and Distribution) Act, 2003	रेखाचित्रीय मजकूर	चि त्रि त वि षय-वस्तु
grass root level	Preamble the Gram Nyayalayas Act, 2008 (4 of 2009)	मुलभूत स्तर	निचले स्तर पर
gratification	S.161 the Indian penal code,1860	परितोषण	परितोषण
gratuitous	S.35-para.2 the Transfer of Property Act, 1882	अप्रतिफल, विनामोबदला	आनुग्रहिक ; बिना प्रतिफल ; नि:शुल्क
gratuity	S.1(1) the Payment of Gratuity Act, 1972 Schld.II, part D-9(1)(c), the Constitution of India	उपदान	उपदान
Gratuity	Sec.10 The Armed Forces Tribunal Act,2007	उपदान	उपदान
grave and sudden provocation	S.222-ill.(b) the Code of Criminal Procedure , 1973 s.300 fourthly Exception 1, The Indian Penal Code, 1860	तीव्र/ गंभीर आणि आकस्मिक प्रक्षोभन	गंभीर और अचानक प्रकोपन
grave emergency	s.17(1)(a) the Technology Development Board	गंभीर संकट	गंभीर आपात
grenades	S.2(1)(e)(i) The Arms Act, 1959	स्फोटगोळे	हथगोले

grievous disease	S.89-proviso the Indian penal code,1860	भीषण रोग	घोर रोग ; गंभीर रोग
grievous hurt	S.320 m.n the Indian penal code,1860	गंभीर/जबर दुखापत	घोर उपहति
gross misconduct	S.12(2)(a)-proviso the Indian Evidence Act, 1872	अक्षम्य गैरवर्तणूक	घोर अवचार
growing of plant	S.2(o)-expl.(A) (v) the Urban Land (Ceiling and Regulation) Act, 1976	वनस्पतीची उपज	उगते पौधे
guarantee	Art.110(1b) The Constitution of India	हमी	प्रत्याभूति देना
guardian	Art.51A(k) The Constitution of India	पालक	संरक्षक
guardian ad litem	S.103 the Transfer of Property Act, 1882	वाद्कालीन पालक	वादार्थ संरक्षक
guilty intention or knowledge	S.108-Expl.3 the Indian penal code,1860	गुन्हेगारी उद्देश किंवा जाणीव	दूषित आशय या ज्ञात
Habeas corpus	139 The Constitution of India	देहोपस्थिती	बंदी प्रत्यक्षीकरण (हैबियस कार्पस
half-way homes	S.3(3) the Mental Health Act, 1987	स्वास्थ्य विश्रामगृहे	स्वास्थ्य विश्राम गृह
hand grenades	S.2(1)(d)(i) The Arms Act, 1959	हातगोळे	हैंड ग्रेनेड
handicapped	S.9(2)(k),the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	अपंग	वि कलांग
handling	Sec.2(e) the National Green Tribunal Act, 2010 (19 of 2010)	हाताळणे	उठाई-धराई ; हैंडलिंग
hang by the neck	S. 354 (5) the Code of Criminal Procedure , 1973	मानेला फास लावून फाशी देणे	गर्दन में फांसी लगाकर लटकाना
harassment	S.3(b) the Protection of Women From Domestic Violence Act, 2005 title, Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal)Act,2013	सतावणे, छळ	तंग करना ; उत्पीड़न ; संतापन
harbour	S.52A-m.n the Indian penal code,1860	आसरा देणे	बंदरगाह ; संश्रय देना
harbour master	S.4(g)(a) the Explosives Act, 1884 (4 of 1884)	बंदर प्रमुख	बंदरगाह मास्टर
harm	S.81 the Indian penal code,1860	अपहानी	अपहानि
harm the reputation	S.499 the Indian penal code,1860	लौकिकाला बाधा येणे	ख्याति की अपहानि करना

harmony	Art.51A(e) The Constitution of India S.153 (a) (1)(b) the Indian penal code,1860	सामंजस्य एकोपा	समरसता
harvesting	Sch. Part-Ii the Minimum Wages Act, 1948	(पिकाची) कापणी करणे	फसल कटाना
have in one's possession	S.3 The Arms Act, 1959	स्वताच्या कब्जात ठेवणे	कब्जे में
hazardous substance	s. 2(d) the public Liability Insurance Act,1991 Long title , the National Environment Tribunal Act, 1995	धोकादायी पदार्थ घातक पदार्थ	परि संकटमय पदार्थ
headman of village	S.40(2)(iii) the Code of Criminal Procedure , 1973	ग्रामप्रमुख	ग्राम प्रमुख
healthy	Preamble, the Protection of Children from Sexual Offences Act,2012 Art.39(f), the Constitution of India	निकोप निरामय	स्वस्थ
hearing aid	s. 2(1) n (iii) Rehabilitation Council of India Act,1992	श्रवण उपकरण	श्रवण उपकरन
hearing impairment	S.2(i)(iv),the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	श्रवणशक्तीतील दोष	श्रवण शक्ती का ह्रास
heir at law	s. 182-ill. (iv), The Indian succession Act, 1925	विधितः वारस	वि धि वारि स;
heir-apparent	S.6(a) the Transfer of Property Act, 1882	अनिवार्य वारस	प्रत्यक्ष वारि स
hierarchy of tribunal	Art.323B(3)(a), the Constitution of India	क्रमवर्धी न्यायाधिकरणे	अधिकरणों का उत्क्रम
high levels of specialisation	s.4(d) the Central Educational Institutions (Reservation in Admission) Act, 2006	उच्च स्तरांची विशेषज्ञता	विशेषज्ञता वाले उच्च स्तरो
higher level	Art.51A(j) The Constitution of India	चढती श्रेणी	बढते हुए
highly vulnerable	s. 10 (1) expl. 1 the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	संवेदनशील	सहजभेद्य क्षेत्र
hindu undivided family	S.7, Expl.-11 the Limitation Act, 1963	हिंदू अविभक्त कुटुंब	हिंदू अवि भक्त कुटुंब
history- ticket	s.45 the prisons Act, 1894	पूर्वेतिहास	वृत–पत्रों
hoarding or profiteering	S.110(ii) the Code of Criminal Procedure , 1973	साठेबाजी अथवा नफेबाजी	जमाखोरी और मुनाफाखोरी

hold	S.2(1) the Urban Land (Ceiling and Regulation) Act, 1976	धारण करणे	धारण करना; रखना
hold office	Art.56(1) The Constitution of India	पद धारण करणे	पद धारण करना
home-based worker	s.2(b) the Unorganised Workers' Social security Act,2008	आस्थानीय कामगार	अस्थायी कर्मकार
homeopathic medicines	Second Schl. (4A) the drugs and Cosmetics Act, 1940	समचिकित्सा	होमियोपैथिक ओषधि
Homoeopathy	Sec.2(h) The Clinical Establishments (Registration And Regulation) Act,2010	आयुर्वेद	आयुर्वेद
horsewhip	S.300-Except. 2-ill the Indian penal code,1860	घोड्याच्या चाबकाने मारणे	चाबुकमारना
hospitality grants	Sec.11(ii)(b) the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	आतिथ्य अनुदान	आति थ्य अनुदान
hostilities	S.57(II) the Indian Evidence Act, 1872	रणसंग्राम	शत्रुकार्य; संघर्ष
house-breaking by night	S.446 the Indian penal code,1860	रात्रीच्या वेळी घरफोडी	रात्रौ गृहभेदन; रात में गृहभेदन
household effects	S.3(d)expl. 1(iv)(b) the Protection of Women From Domestic Violence Act, 2005	घरसंसारातील चीजवस्तू	घर गृहस्थी का सामान (चीज-बस्त)
household establishment	Sec.6 M.H. the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	गृह्कार्य आस्थापना	गृह स्थापन
house-trespass	S.442-m.n. the Indian penal code,1860	गृह-अतिक्रमण	गृह अति चार
human dwelling	S.436 the Indian penal code,1860	माणसांचे वसतीस्थान	मानव आवास
human organ	Title- the transplantation of human organs Act,1994	मानवी इंद्रिय	मानव अंग
humane condition	Art.42, the Constitution of India	मानवीय परिस्थिती	मानवोचि त दशा
humanise	s.6(3c) the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	मानववत	मानव उदमोग के लिए
humanism	Art.51A(h) The Constitution of India	मानवतावाद	मानववाद

humiliate	S.3(d)Expl.. I(ii) the Protection of Women From Domestic Violence Act, 2005	अवहेलना करणे	अपमानजनक
hurt	S.319m.n. the Indian penal code,1860 v	दुखापत	उपहति
hydraulic works	S.2(30) the Electricity Act, 2003 (36 of 2003)	जलीय बांधकामे	जल विदुत संकर्म
hydrographic survey	s.14(2) the inland waterways authority of India Act.1985	जल आलेखन सर्वेक्षण	जलराशि सर्वेक्षण
Identification mark	S.8(1) The Arms Act, 1959	ओळखचिन्हे	पहचान चि ह्न
identify	s.7(20(iii), the Science and Engineering Research Board Act,2008 Second Schl. 4A(a) theDrugs and Cosmetics Act, 1940	निश्चित करणे ओळख	परि लक्षि त करना पहचानना; शनाख्त करना;
idiot	S.6(1) the Limitation Act, 1963 S.305 the Indian penal code,1860	निर्बुद्ध	जड़
illegal imprisonment	Schd. Art.II (a)(iii), the Ant-Apartheid (united Nations Convention) Act,1981	अवैध कारावास	अवैध कारावास
ill-health	s.6(3)(c) the Chief Election Commissioner and other Election Commissioners(Conditions of Services) Act,1991	अस्वास्थ्य	अस्वस्था
illicit intercourse	S.498 the Indian penal code,1860	विधिनिषिद्ध संभोग	अयुक्त संभोग
illicit traffic	Title- the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	विधिनिषिद्ध व्यापार	अवैध व्यापार
illness	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	आजार	रुग्णावस्था ; रुग्णता
ill-will	Schld.III – I , the Constitution of India S.153A(1)(a), S.14-ill(e) the Indian penal code,1860	आकस दुष्टावा, दुर्भावना	व्देष वैमनस्य
imbedded (in the earth)	S.3-para. 5(b) the Transfer of Property Act, 1882	गडलेला, जमीनीत रोवलेला	भूमि में नि विष्ट
imitation	S.263A(3) the Indian penal code,1860	अनुकृती	; नकल

imitation firearms	s.6-expl. The Arms Act, 1959	नकली अग्निशस्त्रे	नकली अग्न्यायुध
immediately preceding	Art.6(b), the Constitution of India	लगतपूर्वी	से ठीक पहले ; ठीक पूर्ववर्ती
imminent danger	S.142(1) the Code of Criminal Procedure , 1973	निकटवर्ती संकट	आसन्न खतरा; आसन्न संकट
imminently dangerous	S.300-Fourth the Indian penal code,1860	भयंकर धोक्याची	आसत्त संकट
immunity	Art.194 &195 sub heading, Art. 105 MH The Constitution of India	उन्मुक्ती	उन्मुक्ति
impair	S.43-para.2 the Transfer of Property Act, 1882 S.320-Fifthly the Indian penal code,1860	झळ पोचवणे हानी पोचवणे	ह्रास करना
impassable	S.431 the Indian penal code,1860	दुस्तर	अगम्य
impeach a sale	Sch.97 the Limitation Act, 1963	विक्रीला हरकत घेणे	विक्रय का अधिक्षेप
impeachment	Art .56(1)(b),60,61 M.N., the Constitution of India	महाभियोग	महाभि योग
impeding advancement	s.10(h) the National Commission for Women act. 1990.	उन्नतीच्या आड येणे	उनकी उन्नति में अडचने डालना
impersonation	S.13(f) the Private Security Agency (Regulation) Act, 2005 (29 of 2005)	तोतयेगिरी	प्रति रूपण
implement	S.2(a) the Explosive Substances Act, 1908	अवजार, कार्यान्वित करणे	उपकरण; कार्यानवि त करना
implementation	s.75, the Arbitration & Conciliation Act,1996	कार्यान्वयन	कार्यान्वयन; क्रि यान्वयन
implied	s.13(c), the Indian Easement Act, 1882	उपलक्षित	वि वक्षि त
imposition of tax	110(1a) The Constitution of India	कर बसवणे	कर अधि रोपि त करना
impost	Art.366(28), the Constitution of India	प्रकर	लाग
impound	S.104 the Code of Criminal Procedure , 1973	अवरुद्ध करणे	परि बद्ध करना
impressed upon	S.486 the Indian penal code,1860	ठसवलेले	मन पर प्रभाव ;
imprest	S.2 the Contingency Fund of India Act, 1950	अग्रधन	अग्रदाय

	Art.264, Art.267(2), the Constitution of India		
improve	Art.51A(g) The Constitution of India	सुधारणा करणे	अभि वृद्धि करना; सुधार करना; उन्नत करना
improvement	S.24 (Seventhly). the Land Acquisition Act, 1894	सुधारणा	अभि वृद्धि; - वि कास
Improvement	Long Title TheClinical Establishments (Registration And Regulation) Act,2010	सुधारणा	अभिवृद्धी
imputation	S.499 the Indian penal code,1860	अभ्यारोप	लांछन; अभ्यारोपण
in accordance with	Art.53(1) The Constitution of India	-च्या अनुसार	- के अनुसार
in camera	S.237 (2) the Code of Criminal Procedure , 1973	कक्षांतर्गत	बंद कमरे में
in duplicate	S.61 the Code of Criminal Procedure , 1973	दोन प्रतिलिपीमध्ये	दो प्रति यों में ; द्वि प्रति क
in flight	s.3(3), the Anti-hijacking Act, 1982	उड्डाणांतर्गत	उडान में
in furtherance of	S.126-proviso(I) the Indian Evidence Act, 1872	च्या- पुरःसरणार्थ	को अग्रसर करने में; को अग्रसर करने के लि ए
in operation	Art.13(3)(b), the Constitution of India	अंमलात असणे	प्रवर्तन में
in perpetuity	S.18-m.n. the Transfer of Property Act, 1882	शाश्वत काळाकरता	शाश्वतिकतः
in prosecution of the proceedings	S. 48(2). the Land Acquisition Act, 1894	कार्यवाही चालू असताना	कार्यवाही के अभियोजन मे
In Pursuance of	Title Para.3 TheClinical Establishments (Registration And Regulation) Act,2010	अनुलक्षून	के अनुसरण में
inability	S.9 the Limitation Act, 1963	असमर्थता	असमर्थता
inadmissible	Art.204(2), the Constitution of India	अग्राह्य	अग्राह्य;
Incapacity	Sec.9(3) The Armed Forces Tribunal Act,2007	अक्षमता	असमर्थता
incentive bonus	S.3(a)(2) the Indian Evidence Act,	प्रोत्साहन बोनस	प्रोत्साहन बोनस

	1872		
incidental	Art.4, the Constitution of India	आनुषंगिक	आनुषंगि क
inclined planes	s.2(87)(a), the Railways Act,1989	कमानी	आनत समपथ
inconsistent	Art.13, the Constitution of India	विसंगत	असंगति
incorporated	Schld.VII, list II - 32, the Constitution of India	विधीसंस्थापित	नि गमि त;
incorporation	s.3 MN, the Technology Development Board	समावेशन	मि ला लेना; सममि लि त करना
incorporeal right	S.141-Fourth the Indian penal code,1860	अमूर्त हक्क	अमूर्त अधि कार
incumbent	s.5(6), the Carriage by Road Act, 2007	अवश्यकर्तव्य	पदधारी
indecent or scandalous	S.151 the Indian Evidence Act, 1872	असभ्य किंवा अपप्रवादात्मक	अशि ष्ट या कलंकात्मक
indefeasible	S.25 the Limitation Act, 1963	अलोपनिय	अजेय
indemnify	Art34, the Constitution of India	हानिरक्षण करणे	क्षति पूर्ति करना; परि त्राण देना
indian pharmacopoeia	S.3(h)(ii) the drugs and Cosmetics Act, 1940	भारतीय औषधिगुणधर्मग्रंथ	भारतीय फार्मेकोपिया
indication	S.10 the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, supply and Distribution) Act, 2003	सूचक मजकूर	उपदर्शन
indigenous	Preamble, the Technology Development Board	देशी	देशी; स्वदेशी
indigenous system of medicine	s. 5(1)(a) the Prevention of Cruelty to Animals Act, 1960	देशी वैद्यक पद्धती	देशी चि कि त्सा प्रणाली/पद्धति
individual and collective activity	Art.51A(j) The Constitution of India	व्यक्तिगत व सामुदायिक स्वरुपाची कार्यक्षेत्र	व्यक्ति गत और सामूहि क गतिविधि
industrial concern	S. 38A the Land Acquisition Act, 1894	औद्योगिक संस्था	औद्योगि क

			समुत्थान
Ineligible	Sec.11(a) The Armed Forces Tribunal Act,2007	अपात्र	पात्र ना होना
infant food	Title- the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	अर्भकाचे खाद्य	शिशु-खाध्य
infant milk substitute	Title- the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	अर्भकासाठी दुध पर्यायी पदार्थ	शिशु दुग्ध अनुकल्प
infer	S.19-expl. the Transfer of Property Act, 1882	अनुमान काढणे	अनुमान करना; अनुमि त करना
infirmity	S.89-proviso the Indian penal code,1860	विकलता	अंग-शैथि ल्य
infliction of pain	Long title, the Prevention of Cruelty to Animals Act, 1960	यातना देणे	पीड़ा या यातना पहुंचाना
informant	S.154(1) the Code of Criminal Procedure , 1973	वर्दीदार	इत्ति ला देने वाला
Information schedule	Sec.2(d) The Collection of Statistics Act, 2008.	माहितीची अनुसूची	जानकारी की अनुसूची ; सूचना अनुसूची
informed citizenry	Long title the Rights to Information Act, 2005	माहितगार नागरिक समूह	शिक्षित नागरिक वर्ग
infrastructure	s.2(f) the Inland Waterways Authority of India Act, 1985	पायाभूत संरचना	अवसरंचना
infringement	Schd. Art.II (a)(ii) , the Ant-Apartheid (united Nations Convention) Act,1981	गळचेपी	अति लंघन
inhibit	s.13(d)(1), the Commission for Protection of Child Rights Act,2005	आडकाठी आणणे	विघ्न डालना
inhuman act	Schd. Art.II, the Ant-Apartheid (united Nations Convention) Act,1981	अमानवी कृत्य	अमानवीय कृत्य
iniquitous	Preamble para No. 4 the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (25 of 2010)	विषमतादर्शक	अन्यायी
injunction	s.4(2) , the Acquisition of certain Area at Ayodhya Act,1993 Art.226(3), the Constitution of India	व्यादेश	व्यादेश

Injury	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	दुखापत	क्षति ; हानि ; दोष
inland waterways	Title- The Inland Waterways Authority of India Act,1985	अंतर्देशीय जलमार्ग	अंतर्देशीय जलमार्ग
inn	Schld. VII, List. II -31, the Constitution of India	पांथगृह	पांथ शाला
innovation	s.7(6)(c) the Right of Children to Free and Compulsory Education Act, 2009	नवकल्पना	नवपरिवर्तन
inoculation	s. 9(1)(ii), The Haj committee Act, 2002	लस टोचणे	इनोकुलेशन
inoperative	S.395(1) the Code of Criminal Procedure , 1973	अप्रवर्ती	अप्रवर्तनीय ; प्रभावहीन
inquest	S.460(c) the Code of Criminal Procedure , 1973	मरणान्वेषण	मृत्यु-समीक्षा
inquire	Art. 71(1) The Constitution of India	चौकशी करणे	पूछताछ करना;
insane	Schld.25(1) the Limitation Act, 1963 S.89m.n. the Indian penal code,1860	भ्रमिष्ट, वेडा	उन्मत्त; वि क्षि प्त; पागल
insanitary latrine	Sec.2(1)(e) the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (25 of 2010)	अनारोग्यकारी शौचालये	अस्वच्छ शौचालय
inspector	S.3(e) the drugs and Cosmetics Act, 1940	निरीक्षक	नि रीक्षक
inspire	Art.51A(b) The Constitution of India	स्फूर्ती देणे	प्रेरि त करना
insurer	Sch.44(a) the Limitation Act, 1963	विमाकार	बीमाकर्ता
insurgent	s. 65-ill. The Indian succession Act, 1925	बंडखोर	विद्रोही
in-take wall	s.11(a) the Railways Act,1989	ग्रहणप्रस्थंभ विहीर	अंतःग्राही कुएं
integrated services	s.183(1) the Railways Act,1989	एकात्मिकृत सेवा	एकीकृत सेवा
Intended line of work	Sec.4 (c) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	कामाची उद्देशीत रूपरेषा	संकर्म का आशयित रेखांकन
intensive	s.130(a) the Railways Act,1989	कष्टप्रद	सघन; गहन;

			श्रमप्रधान
intention	61(2)(a) The Constitution of India	उद्देश	आशय
inter vivos	Schld. III(1), The Indian succession Act, 1925	आंतरजीव, हयात व्यक्तीमधे	जीवि त व्यक्ति यों के बीच;
intercession	s. 61-ill.(vii), The Indian succession Act, 1925	रदबदली	स्वनिर्णय
intercourse	Art.301, the Constitution of India	व्यवहारसंबंध	समागम
interim receiver	S.20 the Provincial Insolvency Act, 1920 (5 of 1920)	अंतरिम प्रापक	अंतरि म रि सीवर
interlineations	s. 71, The Indian succession Act, 1925	ओळींच्या मध्ये मजकूर घालणे	अंतरालेखन
intermeddle with	s. 303, The Indian succession Act, 1925	– ढवळाढवळ करणे	दखलअंदाजी करना
intermediate	S.23 the Transfer of Property Act, 1882	दरम्यानचा	मध्यवर्ती ; मध्यांतरि क
intermediate custody	s.17 MN the Immoral Traffic (Prevention) Act,1956	तात्कालिक अभिरक्षा	अंतःकालीन अभिरक्षा
intermixture	S.19(2)(b) the drugs and Cosmetics Act, 1940	मिश्रण	अंतर्मिक्षित
international repute	s.5(2)(i), the Science and Engineering Research Board Act,2008	आंतरराष्ट्रीय दर्जाचा	अंतरराष्ट्रीय ख्याति
interpretation	Art.145(3), the Constitution of India	अर्थ लावणे	नि र्वचन
interpretation clause	S.3-m.n. the Transfer of Property Act, 1882	निर्वचन खंड	नि र्वचन खंड
interpreter	S.127 the Indian Evidence Act, 1872	दुभाषी	दुभाषि या ;
interruption	S.25, Expl. the Limitation Act, 1963	खंड	अवरोध; वि घ्न;
Interruption	Sec.19(1) The Armed Forces Tribunal Act,2007	हस्तक्षेप	अवरोध
intestacy	Schld. VII list. III- 5, the Constitution of India	विनाइच्छापत्रता	नि र्वसीयतता
intimidation	s.10A(b) the Anti-hijacking Act, 1982	धाकदपटशा	अभि त्रास
intoxication	S.85 the Indian penal code,1860	नशा	मत्तता
introduce	Art.3, the Constitution of India	पुरःस्थापित	पुर:स्थापना करना;
intrude upon the	S.509 the Indian penal code,1860	एकांतपणाचा भंग	एकांतता का

privacy		करणे	अति क्रमण करना
invalidate	Art. 71(2) The Constitution of India	विधिअग्राह्य	अवि धि मान्य करना ; अवि धि मान्य बना देना ;
invention	Schld. VII list. I- 49, the Constitution of India	नवशोध	उद्भावन ; आवि ष्कार
investigate	61(3) The Constitution of India	अन्वेषण	अन्वेषण करना
ironically	S.499-Expl.3 the Indian penal code,1860	वक्रोक्तिपूर्वक	व्यंगोक्ति के रूप में
irregular action of natural forces	S13(2)(e) the Minimum Wages Act, 1948	निसर्गाची लहरी वृत्ती	प्राकृतिक आपदा
irregular or excessive	Sch.79 the Limitation Act, 1963	गैरनियम किंवा अतिरेकी	अनियमित या अत्याधिक
issue commission	S.63(a),the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	आयोगपत्रे काढणे	कमीशन निकालना
Joint family property	S.7,Expl.-11 the Limitation Act, 1963	एकत्र कुटुंबाची मालमत्ता	अवि भक्त कुटुंब की संपत्ति
joint stock company	S.127-ill.(a) the Transfer of Property Act, 1882	संयुक्त भांडवल कंपनी	संयुक्त स्टाक कंपनी (ज्वाइंट स्टाक कंपनी)
judgment-creditor	S.17(2) the Limitation Act, 1963	निर्णित धनको	नि र्णीत लेनदार
judgment-debtor	s.17(2) the Limitation Act, 1963	निर्णित ऋणको	नि र्णीत ऋणी
judicial tribunal	s.schd.II(4), the Arbitration & Conciliation Act,1996	न्यायिक अधिकरण	न्यायिक अधिकरण
jurisdiction	73(1)(b) The Constitution of India	अधिकारिता	अधि कारि ता
jurist	Art.124(3)(c), the Constitution of India	विधिवेत्ता	वि धि वेत्ता
juryman	S.21-Fifth the Indian penal code,1860	ज्युरी–सदस्य	जूरी–सदस्य
Justice of the application	Sec.6 (1) The Maintenance Orders Enforcement act, 1921	आवेदनपत्राची	न्यायानुमत

		न्याय्यता	
juvenile custodial home	s.13(1)(i) the Commission for Protection of Child Rights Act,2005	किशोरवयीन मुलांसाठी अभिरक्षा गृह	किशोर अभिरक्षा गृह
Kidnapping	S.359-m.n. the Indian penal code,1860	अपनयन	व्यपहरण
kinsman	S.6(a) the Transfer of Property Act, 1882	भाऊबंद	कुल्य
Labouring under a disorder, disease or bodily infirmity	S.299-Expl,1 the Indian penal code,1860	विकार, रोग किंवा शारीरिक दुर्बलता	विकार, रोग या अंग शैथिल्य से ग्रस्त
Lake	Art.51A(g) The Constitution of India	सरोवर	झील
land	S.31(3), S.3(a) . the Land Acquisition Act, 1894	भूमी, जमीन	भूमि ; भू
land appurtenant	S.2g) the Urban Land (Ceiling and Regulation) Act, 1976	तदंगभूत जमीन	अनुलग्न भूमि
land lord	s.7(2)(c) the Immoral Traffic (Prevention) Act,1956	जमीनमालक	भूस्वामी
land tenure	Schld. VII list. II- 18, the Constitution of India	भूधृती	भू–धृति
land-mark	S.434 the Indian penal code,1860	सीमाचिन्ह	भूमि चिह्न
Lapse	107(3) The Constitution of India	व्यपगत	व्यपगत होना ;
largest panels of the package	S.7(4) the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, supply and Distribution) Act, 2003	पुडक्यांचा सर्वात मोठा पृष्ठभाग	बृहत्तम पैनलो का पैकेज
lascivious	S.292(1) the Indian penal code,1860	कामुक	कामोत्तेजक
lawful	S.6 the Identification of Prisoners Act, 1920	विधिसंमत	विधिपूर्ण ; विधियुक्त
lawful object	S.5 the Explosive Substances Act, 1908	कायदेशीर उद्देश	विधिपूर्ण उद्देश्य
laws in force	Art.13(3)(b), the Constitution of India	प्रवर्तनात असलेले कायदे	प्रवृत्त विधियां
lay-off	S.2(kkk) the Industrial Disputes Act, 1947	कामबंदी	कामबंदी

leader writer	s. 2(f), the Working Journalists and other Newspaper Employees (conditions of Service and Miscellaneous provisions)Act,1955	अग्रलेख–लेखक	अग्रलेख लेखक
leading question	S.141 the Evidence Act, 1872	उत्तरसूचक प्रश्न	सूचक प्रश्न
leave to appeal	S.12(3) the Limitation Act, 1963	अपील करण्यास अनुज्ञा	अपील करने की इजाजत
leave with wages	s.26(1), the Beedi and Cigar Workers (Conditions of Employment) act, 1966	सवेतन राजा	मजदूरी सहित छुट्टी
legal aid	Art.39A M.N. the Constitution of India	कायदेविषयक सहाय्य	विधिक साह्यता
legal curator	S.103 the Transfer of Property Act, 1882	वैध अभिरक्षक	वैध रक्षक
legal matter	Art. 76(2) The Constitution of India	विधीविषयक बाब	वि धि संबंधी वि षय
legal practitioner	S.1 the Legal Practitioners Act, 1879 (18 of 1879)	विधी व्यवसायी	वि धि व्यवसायी
legal tender	Schld. VII list. I-36, the Constitution of India	वैध निविदा	वैध नि वि दा
legatee	s.13(b), the Indian Easement Act, 1882	उत्तरदानग्राही	वसीयतदार
legislative procedure	Heading The Constitution of India	वैधानिक कार्यपद्धती	वि धायी प्रक्रि या
legitimacy	s.112 the Indian Evidence Act, 1872	औरसता	धर्मजत्व
lender	Sch.20 the Limitation Act, 1963	कर्जदाता	उधार देने वाला
lessee	s.10the Indian Easement Act, 1882	पट्टेदार	पट्टेदार ; (गुत्तगैदार)
lessor	s.10, the Indian Easement Act, 1882	पट्टाकार	पट्टाकर्ता (गुत्तगैकर्ता)
let on hire	S.2(1)(k) The Arms Act, 1959	भाड्याने देणे	भाड़े पर देना
lethal chamber	s. 11 the Prevention of Cruelty to Animals Act, 1960	प्राणहारक कक्ष	प्राणहर कक्ष
letter of credit	Shld. VII list-I- 91 the Constitution of India	पतपत्र	प्रत्यय पत्र

			(क्रेडि ट-पत्र)
letter of licence	Sch.1-38 the Indian Stamp Act, 1899	अनुज्ञप्ती पत्र	अनुज्ञपति पत्र
letter-head	S.13(e) the Private Security Agency (Regulation) Act, 2005 (29 of 2005)	नाममुद्रित पत्र	शीषर्नामा
leverage	Sec.12(2)(c) the National Food Security Act, 2013 (20 of 2013)	प्रयोग करणे	प्रयोग करना
levy	s.63, the Chit Fund Act,1982 Art.264, the Constitution of India	उगराणी आकारणी करणे	उद्ग्रहण करना ; उद्गृहीत करना
liability	Art.15(2)(b), the Constitution of India	दायित्व	दायि त्व
libel	S.6-ill(c) , S.6-ill(c) the Indian Evidence Act, 1872	बदनामी, बदनामीकारक मजकूर	अपमान लेख
libertine	S.499-Sixth Except the Indian penal code,1860	स्वैराचारी	लंपट व्यक्ति
license	S.3 The Arms Act, 1959	लायसन	अनुज्ञपति (लाइसेंस) ; अनुज्ञपति देना
licensing authority	S.2(1)(f) The Arms Act, 1959	लायसन प्राधिकरण	अनुज्ञापन प्राधि कारी
life	S.45-mn. the Indian penal code,1860	जीवित	जीवन ;
life convict	S.303-m.n. the Indian penal code,1860	जन्मठेप कैदी	आजीवन सि द्धदोष
life policy	S.2(19)(b) the Indian Stamp Act, 1899	आर्युविमा	जीवन वीमा
lightship	Shld. VII list I- 91 the Constitution of India	प्रकाशनौका	प्रकाश पोत
limitation of suits	Long title the Limitation Act, 1963	दाव्यांची मुदत	वादों की परि सीमा
limited owner of property	s.20(3)(a) the Limitation Act, 1963	मालमत्तेचा मर्यादित मालक	संपत्ति का परिसीमित स्वामी
liquidator	S.21-Fourth the Indian penal code,1860	समापक	समापक
list of ingredients	Second Schedule sr.no.(1) the drugs and Cosmetics Act, 1940	घटकद्रव्यांची सूची	संघटको की सूची
lithographed	S.3 the Indian Evidence Act, 1872	शिळामुद्रित	शि ला मुद्रण
living creature	Art.51A(g) The Constitution of India	प्राणीमात्र	जीवित प्राणी
living wage	Art.43. the Constitution of India	निर्वाहवेतन	निर्वाह मजदूरी
loathsome state	S.499-expl.4 the Indian penal	घृणास्पद अवस्था	घृणोत्पादक दशा

	code,1860		
local authority	S.2(f)(iii) the Payment of Gratuity Act, 1972	स्थानिक प्राधिकरण	स्थानीय प्राधि कारी
location	S.2(n)(A)(ii) the Urban Land (Ceiling and Regulation) Act, 1976	ठिकाण	अवस्थान ; स्थान
lock	s 2(f) the Inland Waterways Authority of India Act, 1985	जलबंध	जलबंध
lock out	S.2(1) the Industrial Disputes Act, 1947	टाळेबंदी	तालाबंदी
locomotives	s.2(37), the Railways Act,1989	रेल्वे इंजिन	चलि त्र ; लोकोमोटि व
lodging house	Sch.8 the Limitation Act, 1963	निवासगृह	वासा
long term deposit	S.7 (3A) the Payment of Gratuity Act, 1972	दीर्घकालीन ठेव	दीर्घकालीक निशेप
losing wrongfully	S.23m.n. the Indian penal code,1860	गैरपणे हानी सोसणे	सदोष हानि
low cost housing	Preamble, the Voluntary Deposits (Immunities and Exemption)Act,1991	अल्प किमतीत गृहनिर्माण	कम लागत के आवास
lower the moral or intellectual character	S.499-Expl. 4 the Indian penal code,1860	नैतिक किंवा बौद्धिक व्यक्तित्वाला उणेपणा आणणे	सदाचारिक या बौद्धिक स्वरूप का हेय
lunar month	s.2(b) (ii) the Muslim Women(Protection of Rights on Divorce)Act,1986	चांदमास	चन्द्रमास
lunatic asylum	S.330-Proviso the Code of Criminal Procedure , 1973	पागलखाना	पागलखाना
lurking house-trespass	S.443 the Indian penal code,1860	चोरते गृह-अतिक्रमण	प्रच्छन्न गृह-अति चार
Machine	S.2(a) the Explosive Substances Act, 1908	यंत्र	यंत्र
magazine	S.2(1)(i)(i) The Arms Act, 1959	कोठा	मैगजीन ;
magnitude	Art.206(1) (b) the Constitution of India	व्याप	पैमाना ;
magnitude of service	116(1b) The Constitution of India	सेवेचा व्याप	सेवा की महत्ता
maiming	s.363A-m.n. the Indian penal code,1860	विकलांग करणे	वि कलांग करना
maintenance	Sec.2(b) the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	परिरक्षण	अनुरक्षण ;

major port	S.2(i) the Payment of Gratuity Act, 1972	मोठे बंदर	महापत्तन
majority	Art. 61(2)(a) The Constitution of India	बहुमत	बहुमत
make arrangement	S.31(3) the Land Acquisition Act, 1894	व्यवस्था करणे	व्यवस्था करना
make away with	S.414 the Indian penal code,1860	पळवून नेणे	भगा ले जाना ; लेकर भाग जाना
maker	S.8(2) The Arms Act, 1959	बनवणारा	रचि यता ; नि ष्पादक
malicious	S.20(4) the Minimum Wages Act, 1948	द्वेषबुद्धीने केलेला	वि द्वेषपूर्ण ; दुर्भावपूर्ण ; द्धेष पूर्ण ; दोषपूर्ण
malicious intention	S.295A the Indian penal code,1860	दुष्ट उद्देश	वि द्वेषपूर्ण आशय
malicious prosecution	Sch.74, the Limitation Act, 1963	दुर्भावमूलक खटला	द्वेषपूर्ण अभि योजन
malignantly	S.270 the Indian penal code,1860	घातकीपणाने	परि द्वेषपूर्ण ; परि द्वेष से ; द्वेषपूर्वक
man without veracity	S.499-Fifth Except-ill(b) the Indian penal code,1860	असत्यवादी माणूस	सत्यवादीता से रहित व्यक्ति
manager	S.20(1), Sch.50 the Limitation Act, 1963	व्यवस्थापक, कर्ता	प्रबंधक (मैनेजर) ;
managing director	S.2(f) (ii) the Payment of Gratuity Act, 1972	व्यवस्थापन संचालक	प्रबंध नि देशक
mandamus	139 The Constitution of India	महादेश	परमादेश
Mandate	Preamble, 1st para. The Clinical Establishment (Registration and Regulation) Act, 2010	अनिवार्यता	आज्ञापक
mandatory injunction	Sch.135 the Limitation Act, 1963	करणार्थी व्यादेश	आज्ञापक व्यादेश
manner	Art.55 m.n. The Constitution of India	रीत	रीति ; प्रकार ;
manual work	S.2(e) the Payment of Gratuity Act, 1972	अंगमेहनतीचे काम	शारेरिक कार्य
manufacture	S.3(f) the drugs and Cosmetics Act, 1940	निर्मिती	बनाना ; विनिर्माण करना
manufacturer	S.8(2) The Arms Act, 1959	निर्माणक	विनिर्माता

	s. 2(h) ,the Spices Board Act,1986		
Marginal farmer	Sec.3(t) TheRight to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	अत्यल्पभूधारक शेतकरी	सीमांत कृषक
marginalized	s.3(2)(b)(iii),the Commission for Protection of Child Rights Act,2005	उपेक्षित	उपेक्षित
marital relationship	s.7 (1b) expl. (d) the Family Courts Act, 1984	वैवाहिक नाते	वैवाहिक संबंध
maritime zone	Art.297(3), the Constitution of India	सागरी परिक्षेत्र	सामुद्रि क क्षेत्र
mark out	S.8 the Land Acquisition Act, 1894	सीमांकीत करणे	भूमि का चिन्ह
master	S.4(a) the Explosives Act, 1884 (4 of 1884)	प्रमुख	मालि क
master plan	S.2(o)(i) the Urban Land (Ceiling and Regulation) Act, 1976	बृहत् योजना	मास्टर प्लान ; महायोजना
material facts	S.13(a) the Private Security Agency (Regulation) Act, 2005 (29 of 2005)	महत्वपूर्ण तथ्ये	सारवान् तथ्य
maternalise	s.6(3c) the Infant Milk Substitute, Feeding Bottles and Infants Foods (Regulation of Production ,Supply and Distribution) Act, 1992	मातृवत	मातृवत
matter in issue	S.14(1) the Limitation Act, 1963	वादग्रस्त वाद	वि वाद्य वि षय
medical examination	s.6(2)(a) the Immoral Traffic (Prevention) Act,1956	वैद्यकीय तपासणी	चि कि त्सीय परीक्षा ; स्वास्थ्य परीक्षा
medical facility	S.2(j), S.7 the Protection of Women From Domestic Violence Act, 2005	वैद्यकीय सुविधा	चि कि त्सीय सुविधा
medical geneticist	S.2(g) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	वैद्यकीय अनुवंशशास्त्रज्ञ	चि कि त्सीय अनुवंशिकिविज्ञ
medical preparation	S.274 the Indian penal code,1860	औषधीय सिद्धपदार्थ	भेषजी निर्मिति
medicinal purpose	S.274 the Indian penal code,1860	औषधोपचाराचे प्रयोजन	ओषधीय प्रयोजत
member of the crew	s.5, the Anti-hijacking Act, 1982	कर्मचारी वर्गाचा सदस्य	कर्मीदल का सदस्य
memorandum of	S.2-m.n. the Societies Registration	संस्थापन –	संगम ज्ञापन

association	Act, 1860	समयलेख	
memorandum of the substance	s.7 (1b) expl. (d) the Family Courts Act, 1984	सारज्ञापन	सार का ज्ञापन
memorial	Art.320(3)(c), the Constitution of India	विज्ञापन	अभ्यावेदन
mental health authority	S.94(3)(a) the Mental Health Act, 1987	मानसिक स्वास्थ्य प्राधिकारी	मानसिक स्वास्थ्य प्राधिकारी
mental illness	S.2(i)(vii), the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	मानसिक आजारपण	मानसिक रुग्णता
mentally challenged	s.2(u) the Juvenile Justice (Care and Protection of Children)Act, 2000	मानसिक दृष्ट्या आव्हान	मानसिक रूप से असुविधाग्रस्त
mentally ill person	Long title the Mental Health Act, 1987	मनोरुग्ण व्यक्ती	मानसिक रूप से बीमार
mentally retarded	Shld.XI – 26 the Constitution of India	मानसिक वाढ खुंटलेले	मानसिक मंदता
merchandise	S.133(b) the Code of Criminal Procedure , 1973	व्यापारी माल	वाणि ज्या
merchandise mark	Schld.VII, *list. I - 49* the Constitution of India	पण्यचिन्हे	पण्यवस्तु चिन्ह
merits	s.3(6)(c), the Technology Development Board	गुणावगुण	गुणागुण ; सार
metabolic disorders	Long title the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	चयापचय विकार	मेटाबोली विकार
micro film	S.2(i)(b) the Rights to Information Act, 2005	मायक्रो फिल्म	माइक्रो फिल्म
milch and draught animal	schld. (i), The National Environment Tribuanl Act, 1995	दुभती व ओझी ओढणारी जनावरे	दुधारू और भार वाहक पशु
military aircraft	s.2(e), the Anti-hijacking Act, 1982	लष्करी विमान	सैनि क वायुयान
Military custody	Sec.3(i) The Armed Forces Tribunal Act,2007	लष्करी अभिरक्षा	सेना अभिरक्षा ; सैनिक अभिरक्षा
mine	S.2(j) the Payment of Gratuity Act, 1972	खाण	खान
Mineral Oil	Sec.2(ba) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	खनिज तेल	खनिज तेल

minor offence	S. 222(1) the Code of Criminal Procedure , 1973	गौण अपराध	छोटा अपराध
Misbehaviour	Sec.9(3) The Armed Forces Tribunal Act,2007	गैरवर्तन	कदाचार
misbranded drugs	S.9-m.n. the drugs and Cosmetics Act, 1940	गैरछापाची औषधिद्रव्ये	मि थ्या छापवाली ओषधि
miscarriage	S.312 the Indian penal code,1860	गर्भस्त्राव	गर्भपात
Miscarriage of justice	15(4)(c) The Armed Forces Tribunal Act, 2007.	न्यायच्युती	घोर अन्याय
mischief by fire	S.103 the Indian penal code,1860	आग लावून आगळीक करणे	अग्नि व्दारा रिष्टि
misconduct	Art.310(2), the Constitution of India	दुर्वर्तन	अवचार
misjoinder of causes of action	S.14(3),Expl.(e) the Limitation Act, 1963	वाद्कारणांचे उपसंयोजन	वादहेतुकों का कुसंयोजन
misjoinder of parties	S.14(3)Expl.(e) the Limitation Act, 1963	पक्षकारांचे उपसंयोजन	पक्षकारों का कुसंयोजन
misleading	S.10 the Mussalman Wakf Act, 1923	दिशाभूल	मार्ग भ्रष्ट करना
Misrepresentation	s. 18, the Indian Contract Act, 1872	विपर्यास	दुर्व्यपदेशन
missiles	S.2(1)(b)(i) The Arms Act, 1959	क्षेपणास्त्रे	प्रक्षेपक
mistake of fact	S.76 the Indian penal code,1860	तथ्यविषयक चूकभूल	तथ्य की भूल
mistake of law	S.76 the Indian penal code,1860	विधिविषयक चूकभूल	वि धि की भूल
Mitigate	Sec.15(6)(b)(ii) The Armed Forces Tribunal Act,2007	सौम्य	कमी होना ; न्यूनीकरण करना
mitigate the punishment	S.352-Expl. the Indian penal code,1860	शिक्षा सौम्य करणे	दण्ड में कमी करना
mobile court	Sec. 9 M.H. the Gram Nyayalayas Act, 2008 (4 of 2009)	फिरते न्यायालय	चल न्यायालय
modality	sec.2(o)the transplantation of human organs Act,1994	प्रणाली	रीति
model rules	S.24(margin) the Private Security	आदर्श नियम	आदर्श नियम

	Agency (Regulation) Act, 2005 (29 of 2005)		
modification	Art.31A (1)(a) the Constitution of India	फेरबदल	परि वर्तन
Monetary penalty	M.H.Sec.41(1) The Clinical Establishments (Registration And Regulation) Act,2010	द्रव्यविषयक शास्ती	धनीय शास्ति
monopolies	Art.305, the Constitution of India	एकाधिकार	एकाधिकार
moral and material abandonment	Art.39(f) the Constitution of India	नैतिक व भौतिक गरजांच्या बाबतीत उपेक्षा	नैतिक और आर्थिक परित्याग
mounting artillery	S.2(1)(e)(iv) The Arms Act, 1959	तोफा चढवणे	तोपो को चढ़ाना
movable property	S.22m.n. the Indian penal code,1860	जंगम मालमत्ता	जंगम संपत्ति
move	Art. 32(1), art. 67-prov.(b) the Constitution of India	अर्जविनंती करणे	समावेदन करना
multi-national corporation	S. 2(1)(e),(iii)(a), the Foreign Contribution (Regulation)Act,1976	बहुराष्ट्रीय निगम	बहुराष्ट्रीय निगम
murder	S.300-m.n. the Indian penal code,1860	खून	हत्या
mutilate	S.477A the Indian penal code,1860	विच्छिन्न करणे	वि कृत करना ; वि च्छेद करना
Mutilated	Sec.19 The Clinical Establishments (Registration And Regulation) Act,2010	छिन्नविछिन्न	विकृत
mutiny	S.131 the Indian penal code,1860	बंड	विद्रोह
mutual, open and current account	Sch.1 the Limitation Act, 1963	परस्पर, खुले व चालू खाते	पारस्परि क खुला तथा चालू खाता
mutwalli	S.2(a) the Mussalman Wakf Act, 1923	मुतवल्ली	मुतवल्ली
muzzle	S.2(2) The Arms Act, 1959	(बंदुकीचे) तोंड	नालमुख
muzzle-loading gun	S.13(3)(a)(i) The Arms Act, 1959	तोंडाकडून ठासावयाची बंदूक	नालमुख से भरे जाने वाली बंदूक
Naib-mutwwalli	S.2(c) the Mussalman Wakf Act, 1923	नायब मुतवल्ली	नायब मुतवल्ली
name calling and insult	S. 3(d)expl. 1(iii) the Protection of Women From Domestic Violence Act, 2005	अपशब्द बोलून केलेला अपमान	गाली और अपमान

narcotic drugs	Title- the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988 Schld.VII, list-II-5(b) the Constitution of India	अंमली औषधिद्रव्ये	स्वापक ओषधि यां
national highways	Title -the National Highways Authority of India Act, 1988	राष्ट्रीय महामार्ग	राष्ट्रीय जलमार्ग
national services	Art.51A(d) The Constitution of India	राष्ट्रीय सेवा	राष्ट्रीय सेवा
natural channels	s.29, the Indian Easement Act, 1882	नैसर्गिक मार्ग	नैसर्गिक मार्ग
Naturopathy	Sec.2(h) The Clinical Establishments (Registration And Regulation) Act,2010	निसर्गोपचार	प्राकृतिक चिकित्सा
navigable channels	s.2(d)(iii) the Inland Waterways Authority of India Act, 1985	नाव्य जलसरणी	नाव्य जलसरणी
navigable inland waters	s.2(31)(f) the Railways Act,1989	नाव्य आंतरदेशीय जल	नाव्य आंतरदेशीय जल
navigable material information	S.14(1) the Inland Waterways Authority of India Act, 1985	नाव्य हवामान विषयक सूचना	नाव्य विषयक सूचना
navigable river	S.17(2) . the Land Acquisition Act, 1894	नाव्य नदी	नाव्य नदी
Navy Act	Long Title The Armed Forces Tribunal Act,2007	नौसेना अधिनियम	नौसेना अधिनियम
negative	S.25(1) the Limitation Act, 1963	नास्तित्वाची	नकारात्मक ;
negligence	S.11(1) the Prohibition of Child Marriage Act, 2006	हलगर्जीपणा	उपेक्षा
noble ideals	Art.51A(b) The Constitution of India	उदात्त आदर्श	उच्च आदर्श
nomadic and migratory tribes	Schld.VII,list-III-15 the Constitution of India	भटक्या व फिरस्त्या जनजाती	यायावरी जाति
nominate	Art. 80(1) (a) The Constitution of India	नामनिर्देशित करणे	नामनिर्देशित करना ; नामनिर्दिष्ट करना ; नामनिर्देशन करना
non- commercial purpose	S.19(vii) the Urban Land (Ceiling and Regulation) Act, 1976	बिगारव्यापारी प्रयोजन	वाणि ज्येतर प्रयोजन

non conventional energy sources	Schld.XI, - 15 the Constitution of India	अपारंपरिक उर्जा साधने	अपारंपरिक उर्जा स्रोत
non delivery	s.12(2), the Carriage by Road Act, 2007	नापोचवणी	अपरि दान
non- enjoyment	s.47, the Indian Easement Act, 1882	अनुपभोग	अनुपभोग
non profit purpose	S.19(vii) the Urban Land (Ceiling and Regulation) Act, 1976	नफानिरपेक्ष प्रयोजन	लाभनि रपेक्ष ; अलाभ प्रयोजन
non residence	Art.326, the Constitution of India	अनिवास	अनिवासी
non tribals	Schld.VI,-10 the Constitution of India	जनजातीतर	जनजातियों से भिन्न व्यक्ति
Non-Transferable	Sec.20(1) The Clinical Establishments (Registration And Regulation) Act,2010	अहस्तांतरणीय	अनंतरणीय
not proved	s.3 the Indian Evidence Act, 1872	बिनशाबित	साबित नहीं हुआ
notary	S.297(1)(c) the Code of Criminal Procedure , 1973	लेखाप्रमाणक	नोटरी
notice of motion	S.3(2)(c) the Limitation Act, 1963	चलनाची नोटीस	प्रस्ताव–सूचना
noxious	S.272 the Indian penal code,1860	अपायकारक	हानिकर
noxious liquid	S.2(1)(b)(iii) The Arms Act, 1959	अपायकारक द्रव्य	अपायकर द्रव
numerals	Art.343(1), the Constitution of India	अंक	अंक
Nursing Council	Sec.3(2)(b)(iii) The Clinical Establishments (Registration And Regulation) Act,2010	परिचर्या परिषद	परिचर्या परिषद
Nursing home	Sec.2(c)(i) The Clinical Establishment (Registration and Regulation) Act, 2010	शुश्रुषालय	परिचर्या गृह
nutritional security	Long title / Sec. 2(a) the National Food Security Act, 2013 (20 of 2013)	पोषणविषयक सुरक्षा	पोषण संबंधी सुरक्षा
Oath	Art. 60 M H The Constitution of India	शपथ	शपथ

object of divine displeasure	S.508 the Indian penal code,1860	दैवी प्रकोपाचा विषय	दैवी अप्रसाद का भाजन
obligation	S.2(d) the Limitation Act, 1963 Art.256, M.N. the Constitution of India	आबंधन प्रतिदायित्व	बाध्यता
oblige oneself	S.2(d) the Limitation Act, 1963	स्वताला बांधून घेणे	अपने को बाध्य करना
obligee	Sch.37 the Limitation Act, 1963	आबद्ध व्यक्ती	बाध्यताकारी
obsolete pattern	S.45(c) The Arms Act, 1959	अप्रचलित नमुना	अप्रचलित प्रकार
obstruction	s.15, the Indian Easement Act, 1882 S.25, Expl. the Limitation Act, 1963	अटकाव	बाधा ; बाधा डालना
occupation	Part-VI-heading. the Land Acquisition Act, 1894	ताबा	अधिभोग;
occupier	S.4 –proviso. the Land Acquisition Act, 1894	ताबाधारक	अधिभोगी;
offence	Schld.VII,*list*-I-21the Constitution of India	अपराध	अपराध
offend	s.14(1) the Press Council Act,1978	उल्लंघन करणे	अतिवर्तन करना
offensive	s.3(2)(iv) the Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal) Act,2013	क्षोभक	संतापकारी; घृणोत्पादक;
Offer	s. 38, the Indian Contract Act, 1872	प्रविदा	प्रस्थापना, प्रस्ताव
offer indignity	s.297 the Indian penal code,1860	अप्रतिष्ठा करणे	भावनाओंको ठेस पहुचाना
office bearer	s.2(b), the Trade Union Act, 1926	पदाधिकारी	पदाधिकारी
office of profit	58(2) The Constitution of India	लाभाचे पद	लाभ का पद
Official duties	Sec.38 The Armed Forces Tribunal Act,2007	पदीय कर्तव्य	पदीय कर्तव्य
official liquidation	S.3(2)(a)(iii) the Limitation Act, 1963	शासकीय समापक	शासकीय समापक (आफिशियल लिक्वीडेटर)

official receiver	S.57 the Provincial Insolvency Act, 1920 (5 of 1920)	शासकीय प्रापक	शासकीय रिसीवर (आफिशियल-रिसीवर)
official residence	Sec. 2(b)(1) the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982) Art. 59(3) The Constitution of India	अधिकृत निवासस्थान	शासकीय निवास;
officially presume	s.14 prov. , the Army and Air force (dispose of private property) Act,1950.	अधिकृतपणे धारणा	सरकारी तौर पर उपधारिता
oilcake	s.2(a)(i), the Essential Commodities Act	पेंड	खली
oilfield	S.2(1) the Payment of Gratuity Act, 1972	तेल क्षेत्र	तेलक्षेत्र
on account of	S.19 the Limitation Act, 1963	-च्या कारणे	- के कारण;
on demand	S.2(k) the Limitation Act, 1963	मागणी झाल्यावर	मांग किए जाने पर
onerous	s.22, the Indian Easement Act, 1882	भारधारक	दुर्भर
Online	Sec.14(2) The Clinical Establishments (Registration And Regulation) Act,2010	ऑनलाईन	ऑनलाईन
open space	S.2(g)(i) the Urban Land (Ceiling and Regulation) Act, 1976	खुली जागा	खाली (जगह) स्थान
option	S.43 the Transfer of Property Act, 1882	विकल्प	विकल्प;
oraganisation	Art.40 M.N., art.43A, Schld. VII,list III-11A, the Constitution of India	संघटन, संघटना , रचना	संगठन ; गठन
Oral argument	Sec.23(2) The Armed Forces Tribunal Act, 2007.	मौखिक युक्तिवाद	मौखिक युक्तिवाद
ordance factory	S.14(1)(a) the Explosives Act, 1884 (4 of 1884)	सेनासामग्री कारखाना	आर्डिनेंस फैक्तरी
Order	Art. 77(2) The Constitution of India	आदेश	आदेश;
Order Of Affiliation	Sec.2 The Maintenance Orders Enforcement act, 1921	पितृत्वनिश्चितीचा आदेश	
orderly	S.11(3)(a) the Urban Land (Ceiling and Regulation) Act, 1976	सुविहित	व्यवसथि त
ordinance	Art.13(3)(a), the Constitution of India	अध्यादेश	अध्यादेश (आर्डिनेंस)

ordinarily resident	Art.6, the Constitution of India	सामान्यतः निवासी	साधारणतया नि वासी;
ordinary prudence	S.55(1)(e) the Transfer of Property Act, 1882	सर्वसामान्य व्यवहारदृष्टी	मामूली प्रज्ञा
organometalic compound	S.12(2)(c) the drugs and Cosmetics Act, 1940	कार्बनधात्विक संयुग	अंग–धात्विक सम्मिक्षणों
orientation	s.24(b) the Unorganised Workers' Social security Act,2008	दिशा निदेशन	अभि संस्करण ; अभिविन्यास
original jurisdiction	Art.131 M.N. the Constitution of India	मूळ अधिकारिता	आरंभि क अधि कारि ता
originate	Art.107(1), the Constitution of India	प्रारंभ होणे	आरंभ होना
ornament	S.3(f) the drugs and Cosmetics Act, 1940	सुशोभित करणे	अलंकृत करना
other than	Art.53(3)(b) The Constitution of India	व्यतिरिक्त	से भिन्न
Out sourcing	Sec.2(a) The Collection of Statistics Act, 2008.	बाह्य सेवा तत्वावर	बाह्य स्त्रोत का माध्यम
outbreak	s.59(6)the prisons Act, 1894	उठाव	विद्रोह ;
outgrowth	Sch.1-Note-1 the Urban Land (Ceiling and Regulation) Act, 1976	प्रवृध्दक्षेत्र	वृद्दि
outlay	S.24(Seventhly) . the Land Acquisition Act, 1894	खर्च	लागत ; परिव्यय
outraging the religious feelings	s.295A the Indian penal code,1860	धार्मिक भावनांवर अत्याचार करणे	धार्मिक भावनाओं को आहत करना
out-worker	S.2(i) the Minimum Wages Act, 1948	बाहेरचा कामगार	बाह्य कर्मकार
over-drive	s. 11(1)(a) the Prevention of Cruelty to Animals Act, 1960	(प्राणी) अधिक दामटणे	(उस पर सवारी करके उसे) अत्यधिक हांकना
over-ride	s.11(1)(a) the Prevention of Cruelty to Animals Act, 1960	अधिक भार लादणे	अत्यधिक सवारी करना; सवारी करके अत्यधिक हांकना;
oversight committee	s.2(e) the Science and Engineering Research Board Act,2008	अवेक्षण समिती	अन्वेक्षा समिती
overtime rate	S.3(2)(d) the Minimum Wages Act, 1948	अतिकालिक दर	अतिकालिक दर

overtime wages	S.2(g) the Payment of Gratuity Act, 1972	अतिकालिक वेतन	अतिकाल मज़दूरी
Package	Sec.38, 1st prov. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	एकगठ्ठा प्रदान	पैकेज
panal	s. 16(1) the Haj Committee Act,2002	नामिका	सूची
Paramedical systems	Sec.3(2)(i) The Clinical Establishments (Registration And Regulation) Act,2010	परावैद्यक यंत्रणा	परा-चिकित्सा पद्धति
parcel train	s.2(27) the Railways Act,1989	पार्सल गाडी	पार्सल गाडी
parent	s.2(d), the Maintenance and Welfare of Parents and Senior Citizens Act,2007 Art.51A(k) The Constitution of India	माता व पिता	माता-पिता ; पिता-माता
Parity	Art.55(2) The Constitution of India	समतोल	समतुल्यता
part time instructor	Schd.1(b)(3)(ii)(c), the Right of Children to Free and Compulsory Education Act, 2009	अंशकालिक अनुदेशक	अंशकालिक अनुदेशक
part with possession	S.2(1)(k) The Arms Act, 1959	कब्जा देऊन टाकणे	कब्जा विलग करना
partition	s.13(d), the Indian Easement Act, 1882	वाटणी	विभाजन करना; विभाजन होना
party of the fraud	s.17(1)Proviso(i) the Limitation Act, 1963	कपटात सामील असलेला	कपट में पक्षकार; कपट का पक्षकार
Pass	Art.13(3)(b), Art. 61(2)(b) The Constitution of India	पारित करणे	पारित करना
pastoral community	s.2(a), the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006	गुरे चारणारा समुदाय	चरागाही समुदाय
patent medicine	S.3(h) the drugs and Cosmetics Act, 1940	पेटंट औषध	पेटेंट ओषधि
patents	Schld.VII,list-*I-49,* the Constitution of India	पेटंटस्	पेटेंट; प्रकट
Pathological	Sec.2(c)(ii) The Clinical Establishments (Registration And	विकृतीशास्त्रीय	विकृतिजन्य ; वैकृत

	Regulation) Act,2010		
pathology	the transplantation of human organs Act,1994	विकृती चिकित्सा	विकृति विज्ञान
patron-in-chief	s.3(2)(a), the Legal Services Authorities Act, 1987	मुख्य आश्रयदाता	मुख्य आश्रयदाता
pauper	Sch.130 the Limitation Act, 1963	नादार	अकिंचन (पापर)
pawnee	Sch.70 the Limitation Act, 1963	तारणग्राही	पणयम्-दार
payable	Art. 64 prov. The Constitution of India	प्रदेय	देय; संदेय
payable after sight	Sch.32 the Limitation Act, 1963	दर्शनोत्तर प्रदेय	दर्शनोपरांत संदेय
payable at sight	Sch.32 the Limitation Act, 1963	दर्शनी प्रदेय	दर्शन पर संदेय
payable to bearer	S.464-ill9c) the Indian penal code,1860	धारणकर्त्याला प्रदेय	वाहक को देय
payee	Sch.37 the Limitation Act, 1963	प्रदेयी	पाने वाला
payment	Part-V heading . the Land Acquisition Act, 1894	प्रदान	देना; संदाय करना
peaceably	Sch.25 (1) the Limitation Act, 1963	निर्वेधपणे	शांतिपूर्वक
pecuniary penalty	Art.110(2), the Constitution of India	द्रव्यशास्ती	धनीय शासति
pediatrician	S.2(h) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	बालरोग चिकित्सक	बाल चिकित्सक
Penal deduction	Sec.3(o)(ii) The Armed Forces Tribunal Act, 2007.	दंडात्मक कपात	शास्तिक कटौतियां
penal servitude	S.56 the Indian penal code,1860	सक्तमजुरी	कठोरश्रम कारावास
penalties	S.9(1) the Payment of Gratuity Act, 1972	शास्ती	शासति
pending	86(2) The Constitution of India	प्रलंबित असणे	लंबित
pensionery benefits	S.5(1) the Payment of Gratuity Act, 1972	निवृत्तिवेतनविषयक लाभ	पेंशनिक फायदे
penstock	S.2(30) the Electricity Act, 2003 (36 of	नियंत्रद्वार	पेनस्टाक

	2003)		
people of india	Art. 60 The Constitution of India	भारतीय जनता	भारत के लोग
perceived by the senses	S.3(1) the Indian Evidence Act, 1872	इंद्रियगोचर	इंद्रियों द्वारा बोधगम्य
perceptibly	s.15 expl.IV, the Indian Easement Act, 1882	जाणवण्याइतका	प्रत्यक्ष रूप से
period of inaction	s.130(b), the Railways Act,1989	विसावा कालावधी	निषक्रियता की कालावधि
period of limitation	S.2(j) the Limitation Act, 1963	मुदतमर्यादा	परिसीमा की कालावधि
Periodic review	Sec.5(c) The Clinical Establishments (Registration And Regulation) Act,2010	नियतकालिक आढावा	आवधिक पुनर्विलोकन
periodically recurring right	Sch.104 the Limitation Act, 1963	नियतकालाने आवर्तित होणारा हक्क	कालिकत: आवर्ती अधिकार
peripheral area	S.2(n)(A)(i) the Urban Land (Ceiling and Regulation) Act, 1976	परीघस्थ क्षेत्र	उपांत क्षेत्र ; परिधीय क्षेत्र
perjury	S.165-ill(c) the Indian penal code,1860	चोरटी साक्ष	शपथ-भंग; शपथ पर मिथ्या साक्ष्य
permanent judge	Art.220 M.N. the Constitution of India	स्थायी न्यायाधीश	स्थायी न्यायाधीश
perpetrator	s.19(h) the sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal)Act,2013	अयोग्य कृत्य करणारा	अपराधकर्ता
perpetual succession	s.4(2),the Advocates' Welfare Fund Act,2001	शाश्वत उत्तराधिकार	शाश्वत उत्तराधिकार
persecution	Schd. Art.II(f) , the Ant-Apartheid (united Nations Convention) Act,1981	उत्पीडित करणे	उत्पीड़न
persistently	s.17(1)(b) the Technology Development Board	हेका चालवणे	बारबार; लगातार
person interested	S.3(b) . the Land Acquisition Act, 1894	हितसंबधित व्यक्ती	हितबद्ध व्यक्ति
person of ability, integrity and	s.3(2)(b) the National Commission for Women act. 1990.	क्षमता, सचोटी व प्रतिष्ठा असलेली	योग्य, सत्यनिष्ठा और प्रतिष्टीत

standing		व्यक्ती	व्यक्ती
person of ordinary sense and temper	S.95 the Indian penal code,1860	सर्वसामान्य बुद्धीची व वृत्तीची व्यक्ती	मामूली समझ और स्वभाव वाला व्यक्ति
person wronged	Sch.81 the Limitation Act, 1963	आगळीक झालेली व्यक्ती	व्यक्ति जिसके प्रति दोष किया गया है
personal liberty	Art. 21 M.N. the Constitution of India	व्यक्तिगत स्वातंत्र्य	दैहिक स्वतंत्रता
personal payment	Sch.53 the Limitation Act, 1963	जातीने भरणा करणे	वैयक्तिक संदाय
personal restraint	s.105 the Indian penal code,1860	व्यक्तिगत विरोध	वैयक्तिक अवरोध
personate	S.170-m.n. the Indian penal code,1860	बतावणी करणे	प्रतिरूपण करना
personnel	S.3(2)(c),the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	कार्मिक	कार्मिक
perversion	Sch.84 the Limitation Act, 1963	दुरुपयोग	दुरुपयोग
pervert to other purposes	Sch.84 the Limitation Act, 1963	अन्य प्रयोजनांसाठी दुरुपयोग करणे	अन्य प्रयोज के लिए दुरुपयोग करना
petition	S.2(b) the Limitation Act, 1963	विनंतीअर्ज	याचिका
petty offence	S.206(2) the Code of Criminal Procedure , 1973	क्षुल्लक अपराध	छोटे अपराध
pharmaceutical chemistry	S.5(2)(x) the drugs and Cosmetics Act, 1940	औषध रसायनशास्त्र	भेषजिक रसायन
pharmacognocist	S.33C(2)(vi) the drugs and Cosmetics Act, 1940	औषधिगुणविद्यावेत्ता	भेषज अभिज्ञानी
pharmacognosy	S.5(2)9x) the drugs and Cosmetics Act, 1940	औषधिगुणविद्या	भेषज अभिज्ञान
pharmacy	S.5(2)(x) the drugs and Cosmetics Act, 1940	औषध–व्यवसाय	फार्मेसी
Pharmacy Council	Sec.3(2)(b)(iv) The Clinical Establishments (Registration And Regulation) Act,2010	औषधनिर्माणशास्त्र परिषद	भेषजी परिषद
photographed	S.3 the Indian Evidence Act, 1872	छायाचित्रीत	फोटोचित्रित
physical abuse	S.3(a) the Protection of Women From	शारीरिक	शारीरिक दुरुपयोग

	Domestic Violence Act, 2005	दुर्व्यवहार	
physical activity	S.130(b)the Railways Act,1989	शारीरिक सक्रियता	शारीरिक सक्रियता
physical deformities	S.4(3)(iv) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	शारीरिक विरूपता	शारीरिक विरूपिता
physical destruction	Schd. Art.II(b), the Ant-Apartheid (united Nations Convention) Act,1981	अस्तित्व नष्ट करणे	भौतिक विनाश
physical possession	Sch.97 the Limitation Act, 1963	प्रत्यक्ष कब्जा	भौतिक कब्जा; वस्तुगत कब्जा
physically challenged	s.2(d) (iii) the Juvenile Justice (Care and Protection of Children)Act, 2000	शारीरिक दृष्ट्या आव्हान	शारीरिक रूप से असुविधाग्रस्त
phyto-chemist	S.33C92)(vii) the drugs and Cosmetics Act, 1940	उद्भिज रसायनशास्त्रज्ञ	फाइटो–रसायनज्ञ
picketing	s.174(a), the Railways Act,1989	धरणे	पिकेटिंग करना; धरना देना; धरना
piece rate	S.17 the Minimum Wages Act, 1948	कामावरी दर	मात्रानुपाती दर
piece rated employee	S.4(2) the Payment of Gratuity Act, 1972	कामावरी दराच्या बोलीने लावलेला कर्मचारी	मात्रानुपाती दर से मजदूरी प्राप्त करने वाला कर्मचारी
piece work	S. 17 the Minimum Wages Act, 1948	उक्तेकाम	मात्रानुपाती काम
pilfer	s.97 prov.(b), the Railways Act,1989	भुरटी चोरी	मूषण
pilgrimage of muslims	Long title the Haj Committee Act,2002	मुसलमानांची तीर्थयात्रा	मुसलमान तीर्थयात्रियों
pious	S.2(e) the Mussalman Wakf Act, 1923	पवित्र	पवित्र;
place of public resort	Art.15(2)(b), the Constitution of India	सार्वजनिक राबत्याच्या जागा	सार्वजनिक समागम का स्थान
place of sitting	s.12M.H., the National investigation Agency Act,2008	बैठकीचे स्थान	बैठक का स्थान
place of worship	s.2(f) the Religious Institutions (Prevention of misuse) Act	धार्मिक उपासना करण्याची जागा	पूजा का स्थान
place to sepulture	S.297 the Indian penal code,1860	दफनाची जागा	कब्रस्थान

placement officer	s. 2(1) n (vi) Rehabilitation Council of India Act,1992	पदयोजन अधिकारी	नियोजन अधिकारी
plaint	S.3(2)(a)(i) the Limitation Act, 1963	दावाअर्ज	वादपत्र
plantation	S.1(3)(a) the Payment of Gratuity Act, 1972	मळा	बागान
platforms	S.2(1)(d)(iv) The Arms Act, 1959	मचाणी	प्लेटफार्म
plea	S.19-m.n. the drugs and Cosmetics Act, 1940	प्रतिकथन	अभिवचन
plea bargaining	Sec.20 M.H. the Gram Nyayalayas Act, 2008 (4 of 2009)	तडजोडीची विनंती	सौदा अभिवाक्
plea of guilty	S.241 the Code of Criminal Procedure , 1973	अपराधीपणाची कबुली	दोषी होने का अभिवचन
plead	S.3(2)(d)(i) the Limitation Act, 1963	प्रतिकथन करणे	अभिवचन करना;
pleasure of	Art. 75(2) The Constitution of India	–ची मर्जी	अभिवचन करना;
pledge	S,172, the Indian Contract Act, 1872	तारण	गिरवी रखना
plenary meeting	Preamble, the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, supply and Distribution) Act, 2003	सर्व समावेशक बैठक	पूर्ण अधिवेशन
policy	Art.263(3), the Constitution of India	धोरण	नीति;
polish	S.9(a) the drugs and Cosmetics Act, 1940	पॉलिश करणे	पालिश
political	Art.25(2)(a),the Constitution of India	राजनैतिक	राजनैतिक
polluter pays principle	Sec.20 the National Green Tribunal Act, 2010 (19 of 2010)	प्रदूषण कर्त्याने प्रतिपूर्ती करणे	प्रदूषक व्दारा क्षति पुर्तिका सिद्धांत
port installation	s.14(2)(f) the Inland Waterways Authority of India Act, 1985	बंदराची प्रतिस्थापना	पत्तन संस्थापन
portable	s.10(3) the Unorganised Workers' Social security Act,2008	जवळ बाळगण्याजोगा	वहनीय
porterage	s.35(2)(the Inland Waterways Authority of India Act, 1985	वहन	वहन मूल्य;
possession	S.3 para.6 the Transfer of Property Act, 1882	कब्जा	कब्जा रखने वाला

posting	Art.233(1) the Constitution of India	पदस्थापन	तैनात करना; प्रविष्टि करना; खतियाना
Postings	Sec.3(o)(iii)(ii) The Armed Forces Tribunal Act,2007	पदस्थापना	तैनातियां
potency	S.12(2)(g) the drugs and Cosmetics Act, 1940	गुणकारिता	शक्ति
potent	S.10-expl. The drugs and Cosmetics Act, 1940	गुणकारी	शक्त
pourvoi en-cussation	Schd-II, Art.(2)(d), the Arbitration & Conciliation Act,1996	पुनर्विलोकन	पुनर्विलोकन
powder	S.9(a) the drugs and Cosmetics Act, 1940	चूर्ण करणे	चूर्ण करना
Power to enter	M.H.Sec.34 The Clinical Establishments (Registration And Regulation) Act,2010	प्रवेश करण्याचा अधिकार	प्रवेश करने की शक्ति
powers	Art. 105 MH The Constitution of India s.53(b), the Arbitration & Conciliation Act,1996	अधिकार राष्ट्रसत्ता	शक्ति;
practical experience	Art. 80(3) The Constitution of India	व्यावहारिक अनुभव	व्यावहारिक अनुभव
practical regime	Long title the Rights to Information Act, 2005	व्यवहार्य शासन पद्धत	व्यवहारिक शासन पद्धति
practice	Sch.Part-II the Minimum Wages Act, 1948	शिरस्ता	पद्धति;
practices	Art.51A(e) The Constitution of India	प्रथा	प्रथाऔं
precedence	s.19 M.H., the National investigation Agency Act,2008	अग्रक्रम	अग्रता
precincts	s.2(h), the Beedi and Cigar Workers (Conditions of Employment) act, 1966	प्रसीमा	प्रसीमा
preclude	Sec. 33(7) Proviso the Gram Nyayalayas Act, 2008 (4 of 2009)	अवरोध	प्रवारण करना; रोकना;
predecessor	Art.293(3), the Constitution of India	पूर्वाधिकारी	पूर्वाधिकारी

preference	s.19, the National investigation Agency Act,2008	प्राधान्य क्रम	अधिमान

preferential treatment	s.3(2)(i)the Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal)Ac t,2013	खास वागणूक	अधिमानी व्यवहार
Pregnancy	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	गरोदरपणा	गर्भावस्था ; गर्भधारण
Premature retirement	Sec.3(o)(ii) The Armed Forces Tribunal Act,2007	मुदतपूर्व सेवानिवृत्ती	समयपूर्व सेवानिवृत्ती
premeditated design	S.300-Except-1 the Indian penal code,1860	पूर्वसंकल्पित बेत	पूर्व चिंतन
premium	S.69A(8)(iii) S.105-para.2 the Transfer of Property Act, 1882	हप्ता अधिमुल्य	प्रीमियम
prescribed period	S.2(i) the Limitation Act, 1963	विहित कालावधी	विहित कालावधि; विहित अवधि
prescription	S.25 m.n. the Limitation Act, 1963	चिरभोग	चिरभोग
present a plaint	s.3(2)(a)(i) the Limitation Act, 1963	दावाअर्ज सादर करणे	वादपत्र उपस्थित करना;
preserve	Art. 60, Art.159, The Constitution of India	जतन	परिरक्षण करना; परिरक्षित रखना
presided over	s.2 The terrorist Affected Areas (special Courts) Act, 1984	पीठासीन	पीठासीन होना
president	Art.52 The Constitution of India	राष्ट्रपती	राष्ट्रपति;
presiding judicial officer	S.3 the Legal Practitioners Act, 1879 (18 of 1879)	पीठासीन न्यायिक अधिकारी	पीठासीन न्यायिक अधिकारी
presumption	s.79-m.n. the Indian Evidence Act, 1872	गृहीतक	उपधारणा
pretend	S.170 the Indian penal code,1860	बहाणा करणे	अपदेश करना; बहाना करना
prevent	S.18(a)(iv) the drugs and Cosmetics Act, 1940 Art.15(2)(b), Art.53(3)(b) The Constitution of India	प्रतिबंध करणे	निवारण करना; रोकना
preventive detention	Art.22(7)(a) the Constitution of India	प्रतिबंधक स्थानबद्धता	निवारक निरोध
price of lodging	Sch.9 the Limitation Act, 1963	राहण्याच्या सोयीबद्दलचे भाडे	वास करने की कीमत

primary evidence	S.62 the Indian Evidence Act, 1872	अव्वल पुरावा	प्राथमिक साक्ष्य
primitive tribal group	s.2(h), the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006	आदिम जनजाती समुह	अदिम जनजाति समूह
principal	Sch.3 the Limitation Act, 1963	प्रकर्ता	कर्ता;
principal bench	S.9(5) the National Environment Tribunal Act, 1995	प्रधान न्यायपीठ	प्रधान न्यायपीठ
principal debtor	Sch.42 the Limitation Act, 1963	मुख्य ऋणको	मूल ऋणी
principal seat	Art.231(c), the Constitution of India	मुख्य कार्यस्थान	प्रधान स्थान; मुख्य स्थान
principle at no fault	S.3 M.N. the National Environment Tribunal Act, 1995	दोष नसण्याच्या तत्वावरून	दोष न होने का सिद्धांत
printed or engraved substance	S.502 the Indian penal code,1860	छापील किंवा कोरीव पदार्थ	मुद्रित या उत्कीर्ण पदार्थ
priority	S.93 S.78to 80-heading the Transfer of Property Act, 1882	पूर्वक्रम पूर्वोत्तरक्रम	पूर्विकता;
prisoners	S.1, the Prisoners Act, 1900	कैदी	कैदी; बंदी
prisons	S.2(b), the Prisoners Act, 1900	कारागृहे	कारागार
private company	S.44B-expl. the Land Acquisition Act, 1894	खाजगी कंपनी	प्राइवेट कंपनी
privation	S.320-Second the Indian penal code,1860	विच्छेद करणे	विच्छेद
privileges	Art.59(3), 105 MH The Constitution of India	विशेषाधिकार	विशेषाधिकार
privy purse	Art.363A M.N. the Constitution of India	खासगत तनखा	निजी थैली
probate jurisdiction	S.41 the Indian Evidence Act, 1872	संप्रमाणविषयक अधिकारिता	प्रोबेट विषयक अधिकारिता
Probation	Sec.3(o)(ii) The Armed Forces	परिवीक्षा	परिवीक्षा

	Tribunal Act,2007		
proceeding	S.43 the Urban Land (Ceiling and Regulation) Act, 1976 Art. 105(2) The Constitution of India	कार्यवाही पत्र, कार्यवाही	कार्यवाही
proceeds	S. 32(2)(b) . the Land Acquisition Act, 1894	उत्पन्न	आगम
process	S.65(a) the Indian Evidence Act, 1872	आदेशिका	आदेशिका;
profess (a religion)	Art.16(5) the Constitution of India	(धर्माची) अनुयायी असणे	(धर्म का) मानने वाला
professional bodies	S.49,the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	व्यावसायिक मंडळे	वृत्तिक निकायों
professional communications	S.126-m.n. the Indian Evidence Act, 1872	व्यवसायक्रमातील निवेदने	वृत्तिक संसूचना
professional treatises	S.159 the Indian Evidence Act, 1872	व्यावसायिक विवेचकग्रंथ	वृत्तिक पुस्तक
professoinals	s. 2(1) n (viii) Rehabilitation Council of India Act,1992	व्यावसायिक	वृत्तिकों
profiteering	Long title the Urban Land (Ceiling and Regulation) Act, 1976	नफेबाजी	मुनाफाखोरी
progenitor	Art.366(2) the Constitution of India	प्रजनक	जनक
programmatic assistance	Sec. 13(1)(f) the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (25 of 2010)	कार्यक्रमानुसारी साहाय्य	योजनात्मक सहायता
programme	s.2(b) the Central Educational Institutions (Reservation in Admission) Act, 2006	कार्यक्रम	कार्यक्रम
progressive restriction	Preamble, The cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003	वाढते निर्बंध	प्रगतिशील निर्बंधन
prohibition	s.4, the Chit Fund Act,1982 Art. 139 The Constitution of India	मनाई प्रतिषेध	प्रतिषेध

projectiles	S.2(1)(e) The Arms Act, 1959	क्षेप्यके	प्रक्षेप्य
promissory note	S.2(k) the Limitation Act, 1963	वचनचिठ्ठी	वचनपत्र
promote	Art.51A(e) The Constitution of India	वाढीस लावणे	बढ़ाना;
promote conciliation	Long title, the Family Courts Act, 1984	समेत घडवून आणण्याच्या दृष्टीने	सुलह करने
promote the interest	Sixth Schld.3A the Constitution of India	हितवर्धन होणे	हितों में अभिवृद्धि करना
Promotion	Sec.3(o)(ii) The Armed Forces Tribunal Act,2007	पदोन्नती	अभिवृद्धी ;प्रोन्नति
promotional and educational research	s.10(h) the National Commission for Women act. 1990.	प्रवर्धनात्मक व शैक्षणिक संशोधन	संवर्धन और शिक्षा संबंधी अनुसंधान
promulgate	Art. 123 MH The Constitution of India	प्रख्यापित करणे	प्रख्यापित करना
proof	Para-II-heading, S.4m.n. the Indian Evidence Act, 1872	शाबिती	सबूत;
proof reader	s.2(f), the Working Journalists and other Newspaper Employees (conditions of Service and Miscellaneous provisions)Act,1955	मुद्रित तपासनीस	प्रूफ शोधक
propel	S.29(2)(c)the Railways Act,1989	ढकलणे	चालित / नोदित
property	s.6(3)(a) the Immoral Traffic (Prevention) Act,1956	संपत्ती	संपत्ति ;
proposal	Art. 61(2) The Constitution of India (a)	प्रस्ताव	प्रस्थापना; प्रस्ताव
proprietary medicine	S.3(h) the drugs and Cosmetics Act, 1940	एकस्वाधिकार औषध	सांपत्तिक औषधि
proprietor	Art.31A(2)(b) the Constitution of India	स्वामी	स्वत्वधारी
prorogation, prorogue	Art.85 M H, 85(2) The Constitution of India	सत्रसमाप्ती ,	सत्रावसान
prosecute an application	S.13 the Limitation Act, 1963	अर्ज चालवणे	आवेदन के संबंध में आगे कार्यवाही करना
prospecting license	S.3(d) the Oilfields (Regulation and Development) Act, 1948	पूर्वेक्षण लायसन्स	पूर्वेक्षण अनुज्ञपति

prostitution	s.2(f) the Immoral Traffic (Prevention) Act,1956	वेश्या व्यवसाय	वेश्यावृत्ति
Protect	Art.51A(c) 51A(g) The Constitution of India	संरक्षण करणे	संरक्षण करना ;
protest	Sch.39 the Limitation Act, 1963	प्रतीसाक्षन	प्रसाक्ष्य; अभ्यापत्ति
Protocol	s.53(a), the Arbitration & Conciliation Act,1996	कराराचा मसूदा	प्रोटोकोल
provide opportunities	Art.51A(k) The Constitution of India	संधी देणे	अवसर प्रदान करना
Provided	Art.3, the Constitution of India	परंतु	परंतु
provision	Art.4(1), the Constitution of India	तरतुदी	उपबंध ;
provocation	s.153,S.300-Except-1 the Indian penal code,1860	प्रक्षोभन, प्रक्षोभकारण	प्रकोपन
proximately connected	s. 10(1) expl. 1 the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	निकट संबधित	निकटत: सम्बद्ध
prudence	S.55(1)(e) the Transfer of Property Act, 1882	व्यवहारदृष्टी	व्यवहार कुशलता
prurient interest	S.292(1) the Indian penal code,1860	विषयलोलुपता	कामुकता
psychiatric hospital	S.2(a) the Mental Health Act, 1987	मनोचिकित्सा रुग्णालय	मनश्चिकित्सीय अस्पताल
psychiatric nursing home	S.2(a) the Mental Health Act, 1987	मनोचिकित्सा शुश्रूषालय	मनश्चिकित्सीय परिचर्या गृह
psychiatrist	S.8(3) the Mental Health Act, 1987	मनोचिकित्सक	मनोचिकित्सक
psychotropic substances	Title- the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic substances Act, 1988	मन:प्रभावी पदार्थ	मन:प्रभावी पदार्थ
public account	110(1f) The Constitution of India	लोकलेखे	लोक लेखा
public employment	Art.16, the Constitution of India	सार्वजनिक सेवायोजन	लोक नियोजन
Public Health	Long Title The Clinical Establishments (Registration And Regulation) Act,2010	सार्वजनिक आरोग्य	लोक स्वास्थ्य
public liability insurance	Title the Public Liability Insurance Act, 1991	लोक दायित्व विमा	लोक दायित्व बीमा

public nuisance	Chap.X- the Code of Criminal Procedure , 1973	सार्वजनिक उपद्रव	लोक न्यूसेंस
public property	Art.51A(i) The Constitution of India	सार्वजनिक मालमत्ता	सार्वजनिक संपत्ति
public prosecutor	S.301(1) the Code of Criminal Procedure , 1973	सरकारी अभियोक्ता	लोक अभियोजक (पबलिक प्रासिक्यूटर)
public purpose	S.3(f)f . the Land Acquisition Act, 1894	सार्वजनिक प्रयोजन	लोक प्रयोजन
public servant	S.2194) the drugs and Cosmetics Act, 1940	लोकसेवक	लोक सेवक
public tranquility	S.107(1) the Code of Criminal Procedure , 1973	सार्वजनिक प्रशांतता	लोक प्रशांति
punishable offence	S.4 the Identification of Prisoners Act, 1920	शिक्षापात्र अपराध	दंडनीय अपराध
punishment	72(1) The Constitution of India	शिक्षा	दंड
punishment book	s.51 the prisons Act, 1894	शिक्षा पुस्तक	दंड पुस्तिका
Punishment of dismissal	Sec.3(o)(iii) The Armed Forces Tribunal Act, 2007.	बडतर्फीची शिक्षा	खारिज किये जाने का दंड
purity	Second Schl.(2) the drugs and Cosmetics Act, 1940	शुद्धता	शुद्धता
putrid	S.9A(a) the drugs and Cosmetics Act, 1940	सडका	गलित; दुर्गनधित
Qualification	58 M H 84 M H The Constitution of India	अर्हता	अर्हता ;
quality	Second Schl.(2) the drugs and Cosmetics Act, 1940	दर्जा	गुण; हैसियत ;
quarrantine	Schld.VII list I-28 the Constitution of India	पृथकवास	करंतीन
quarrantine rule	S.271-m.n. the Indian penal code,1860	पृथकवासाचा नियम	करंतीन नियम
quarters	s.3(1)(a) the Army and Air force (disposal of private property) Act,1950	क्वार्टर	आवास गृह ; क्वार्टर
quash	S.464(2)(b) the Code of Criminal Procedure , 1973	निरस्त करणे	अभिखंडित करना ; मंसूख करना
Quashing	Sec.16(2) The Armed Forces Tribunal	रद्दबातल ठरवणे	अभिखंडीत करना

	Act,2007		
quasi easement	s.13, the Indian Easement Act, 1882	सुविधाप्राय अधिकार	सुखाचार के सदृश अधिकार; सुविधाधिकार के सदृश अधिकार
quasi-marital relation	S.372-Expl.II the Indian penal code,1860	दांपत्यवत संबंध	विवाह-सदृश संबंध
questions in issue	S.33-proviso the Indian Evidence Act, 1872	वाद्विविष्ट प्रश्न	विवाद्य प्रश्न
questions of policy	s.16(1) the Technology Development Board	धोरणविषयक प्रश्न	नीति का प्रश्न
quick unborn child	S.316 the Indian penal code,1860	स्पंदन पावणारा अजात गर्भजीव	सजीव अजात शिशु
quick with child	S.352 the Indian penal code,1860	स्पंदितगर्भ	स्पन्दनगर्भा
quit	S.111(h) the Transfer of Property Act, 1882	सोडून जाणे	छोड़ देना; त्याग देना
quorum	Art.100 m.n. the Constitution of India	गणपूर्ती	गणपूर्ति (कोरम)
quotient	Art.55(2)(a) The Constitution of India	भागाकार	भागफल; लबधि
quo-warranto	139 The Constitution of India	क्काधिकार	क्वो वारंटो (रिट); अधिकार-पृच्छा (रिट) ;
Racial group	Schd. Art.II (a)(ii), the Ant-Apartheid (united Nations Convention) Act,1981	वांशिक गट	मुलवंश के समूह
racial segregation	Schd. Art.II, the Ant-Apartheid (united Nations Convention) Act,1981	वांशिक अलगीकरण	मुलवंश के आधार पर पृथक्करण
radio activity	S.2(a) the National Environment Tribunal Act, 1995	किरणोत्सारण क्रिया	रेडियो एक्टिविटी
Radiological	Sec.2(c)(ii) The Clinical Establishment (Registration and Regulation) Act, 2010	किरणोपयोजनशास्त्रीय	विकिरण-चिकित्सा विज्ञान-
raft	s.2(15), the Railways Act,1989	तराफा	बेड़ा

rank	s.10(2)the Sick textile undertakings (Nationalization) Act, 1974	सारखे मानले जाणे	समान होगा
rape	S.370-m.n. the Indian penal code,1860	बलात्कार	बलात्संग
rash or negligent act	S.304A the Indian penal code,1860	बेदरकर किंवा हयगयीची कृती	उतावलेपन का या उपेक्षापूर्ण कार्य
rate of postage	S.263A(4) the Indian penal code,1860	टपालहशीलाचा दर	डाक महसूल की दर
ratification	s. 196, the Indian Contract Act, 1872	अनुमती	अनुसमर्थन
ratify	Art.368 (2) prov. the Constitution of India	अनुसमर्थन मिळणे	अनुसमर्थन करना
rational	S.118 the Indian Evidence Act, 1872	सयुक्तिक	युक्तिसंगत ; तर्कसंगत ;
ravish	S.8-ill(j) the Indian Evidence Act, 1872	जबरी संभोग करणे	बलात्संग करना
raw cotton	s.2(a)(ix), the Essential Commodities Act	कच्चा कापूस	कच्ची कपास
raw jute	s.2(a)(x), the Essential Commodities Act 1955	कच्चा ताग	कच्चा जूट
readjustment	82 M H The Constitution of India	पुनःसमायोजन	पुन: समायोजन
reason to believe	S.26 m.n. the Indian penal code,1860	समजण्यास कारण	विश्वास करने का कारण
reasonable certainty	S.53A the Transfer of Property Act, 1882	वाजवी निश्चिती	युक्तियुक्त निशचितता
reasonable ground	S.10-ill the Indian Evidence Act, 1872	रास्त आधारकरण	युक्तियुक्त आधार
rebut	S.9 the Indian Evidence Act, 1872	खंडन करणे	खंडन करना
recall	S.217-m.n., S. 409(1) the Code of Criminal Procedure , 1973	पुन्हा बोलावणे, परत मागवणे	पुन: बुलाना; वापस मंगाना
receipts and expenditure	112(1) The Constitution of India	जमा व खर्च	प्रप्तियों और व्यय
receiver	S.146-m.n. the Code of Criminal Procedure , 1973	प्रापक	प्रापक ;
recess	Art. 123 m.n. the Constitution of India	विरामकाळ	विश्रांति
recipe	S.10-expl. The drugs and Cosmetics Act, 1940	कृतीपाठ	नुस्खा

Reciprocal arrangement	Sec.3 M.H. The Maintenance Orders Enforcement act, 1921	परस्पर व्यवस्था	व्यतिकारी व्यवस्था
reciprocal demands	Sch.1 the Limitation Act, 1963	परस्परांची देणीघेणी	व्यतिकारी मांग
Reciprocating territories	Long title The Maintenance Orders Enforcement act, 1921	प्रतियोगी राज्यक्षेत्रे	व्यतिकारी राज्यक्षेत्र
recital	S.37 the Indian Evidence Act, 1872	उद्देशिका	परिवर्णन; कथन
reckon	S.6(1) the Limitation Act, 1963	मोजणे	गणना करना ;
Recognised	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	मान्यताप्राप्त	मान्यताप्रदान
recognizance	Sch.10 the Limitation Act, 1963	मुचलका	मुचलका
recommendation	Art.3, the Constitution of India	शिफारस	सिफारिश
reconsideration	74(1) proviso The Constitution of India	फेरविचार	पुनर्विचार
recording	s.6, the National investigation Agency Act,2008	अभिलेखन	ध्वन्यंकन ; अभि लेखन
recover	S/17 (1)proviso the Limitation Act, 1963	परत मिळवणे	प्रत्युद्धरण करना ; बरामद करना ; वापस करा लेना ;
Recovery	M.H.Sec.46 The Clinical Establishments (Registration And Regulation) Act,2010	वसुली	वसुली : प्रत्युद्धरण
redeem	Sch.61(a) the Limitation Act, 1963	विमोचित करणे	मोचन कर लेना
redemption charges	112(3c) The Constitution of India	विमोचन आकार	मोचन प्रभार ;
reduction in rank	Art.311, the Constitution of India	पदावनत	रैंक में अवनति
re-election	57 M H The Constitution of India	फेरनिवडणूक	पुन: निर्वाचन
refer	s.54 MN, the Arbitration & Conciliation Act,1996	निर्दिष्ट	निर्दिष्ट करना ;
reference	S.18-m.n. . the Land Acquisition Act, 1894	निर्देशन	निर्देश ; संदर्भ
Refinery gas	Sec.2 (c) The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.	परीष्करिणी गॅस	परिष्करण गैस

reflect upon	S.43-ill(a) the Indian Evidence Act, 1872	दूषण लावणे	लंछन लगता है
reformatory	Schld.VII,listII-4, the Constitution of India	सुधारालय	सुधारालय
reformatory school	S.14, the Prisoners Act, 1900	सुधारशाळा	सुधारालय
refundable	Art.366(6)(c) the Constitution of India	परतावायोग्य	प्रतिदेय
region	preamble, the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	प्रदेश	क्षेत्र ; प्रदेश
register	s.2(o) the Chit Fund Act,1982	निबंधक	रजिस्टर ;
regulate	Art.53(2) Art.11, the Constitution of India	विनियमित करणे, विनियमन	विनियमन करना ; विनियमित करना
regulation	Art.13(3)(a), the Constitution of India	विनियम	विनियमन ;
reinstatement	Second Schedule(1) the Industrial Disputes Act, 1947	पूर्ववत कामावर घेणे	यथापूर्व करना ; पुन: स्थापन
relationship by blood, marriage or adoption	S.32(5) the Indian Evidence Act, 1872	रक्ताचे, सोयरिकीचे किंवा दत्तकाचे नाते	रक्त, विवाह या दत्तकग्रहण पर आधारित नातेदारी
relationship in the nature of marriage	S.2(f) the Protection of Women From Domestic Violence Act, 2005	विवाहसदृश्य नातेसंबंध	विवाह व्दारा नातेदारी
relevancy of facts	Part-1-heading the Indian Evidence Act, 1872	तथ्यांची संबद्धता	तथ्यों की सुसंगति
relevant figures	Art.55(3) expln. The Constitution of India	संबद्ध आकडेवारी	सुसंगत आंकड़े
relief	S.14(20 the Limitation Act, 1963 Sec.15 M.H. the National Green Tribunal Act, 2010	अनुतोष	अनुतोष ;
religious assembly	S.296-m.n. the Indian penal code,1860	धार्मिक जमाव	धार्मिक जमाव
religious endowment	S.12(a) the Mussalman Wakf Act, 1923	धार्मिक दाननिधी	धार्मिक विन्यास
religious functionary	s.2(c)the religious Institutions (Prevention of misuse) Act,1988	धार्मिक कृतीकारी	धार्मिक कृतीकारी
religious or charitable foundation	S.49 the Indian Evidence Act, 1872	धार्मिक किंवा धर्मादायी प्रतिष्ठान	धार्मिक या खैराती प्रतिष्ठान
Relinquish	Sec.9(1) prov. The Armed Forces Tribunal Act,2007	सोडणे	त्याग करना ; त्यागना

remainder man	Sch.65, Expl.-(a) the Limitation Act, 1963	शेषभोगी	शेषभोगी
remand	S.269(b) the Code of Criminal Procedure , 1973	हवालातीत परत पाठविणे	प्रतिप्रेषित करना प्रतिप्रेषण (रिमांड) ;
remedial action	s.10 k the National Commission for Women act. 1990.	सुधारात्मक कारवाई	रक्षोपायो
remedies in law	S.26(3)(f) the Rights to Information Act, 2005	कायद्यातील उपाययोजना	विधि में उपलब्ध सभी उपचार
remedy	S.11-para.2 the Transfer of Property Act, 1882	उपाययोजना	उपाय ;
remit	72 M H The Constitution of India	सूट देणे	परिहार करना ; छूट देना ; माफी देना
Remit the case	Sec.7 (5) The Maintenance Orders Enforcement act, 1921	प्रकरण प्रेषित करणे	मामला प्रेषित किया जाना
remove from	Art.56(1)(b) The Constitution of India	दूर करणे	से हटाना
remuneration	S.2(h) the Minimum Wages Act, 1948 Art. 165(3) The Constitution of India	पारिश्रमिक	पारिश्रमिक
render services	Art.51A(d) The Constitution of India	सेवा बजावणे	सेवा देना
renoncants	S.1(2) Proviso, the Prohibition of Child Marriage Act, 2006	संत्यागी	रेनोसां
renounce	Art.51A(e) The Constitution of India	त्याग करणे	त्याग करना ; त्यागना
rent- free residence	s. 8 the Chief Election Commissioner and other Election Commissioners(Conditions of Services) Act,1991	भाडे-मुक्त निवास	किरायामुक्त निवास
repeal	Art. 13(3) (b) the Constitution of India	निरसित करणे	निरसन
report	Art.105(2) The Constitution of India	अहवाल	रिपोर्ट
reporting of cases	Heading of Ch.5 the Protection of Children from Sexual Offences Act, 2012 (32 of 2012)	प्रकरणाची खबर देणे	मामले की रिपोर्ट करना
representation	Art.22(5), art. 82, 1st proviso the Constitution of India	अभिवेदन, प्रतिनिधित्व	अभ्यावेदन; प्रतिनिधित्व ;
representative in interest	S.21 the Indian Evidence Act, 1872	हितसंबंध प्रतिनिधी	हित प्रतिनिधि

reprieve	Art. 72 (1) The Constitution of India	तहकुबी देणे	प्रविलंबन
repugnant	S.2 the Mussalman Wakf Act, 1923 S.11m.n. the Transfer of Property Act, 1882	प्रतिकूल	विरुद्ध
require	Art. 86(1) The Constitution of India	आवश्यक	अपेक्षा
Requiring body	Sec.3(z)(zb) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	मागणी करणारा निकाय	अपेक्षक निकाय
rescind	S.43-ill. the Transfer of Property Act, 1882	विखंडीत करणे	विखंडन करना
rescission of a contract	Sch.59 the Limitation Act, 1963	संविदेचे विखंडन	संविदा का विखंडन
research activity	s.16 the National Highways Authority of India Act, 1988	संशोधनकार्य	अनुसंधान कार्य
resemblance	S.28-Expl.2 the Indian penal code,1860	सादृश्य	के सदृश
reservation of seats	s.3,s.6, the Central Educational Institutions (Reservation in Admission) Act, 2006	जागांचे आरक्षण	सीट का आरक्षण
resettlement	Art.7, the Constitution of India	पुनःस्थायिक होणे	पुनर्वास
resignation	Art. 56(2) The Constitution of India	राजीनामा	त्यागपत्र
Resignation	M.H.-Sec.9 The Armed Forces Tribunal Act,2007	राजीनामा	त्यागपत्र
resist on appeal	S.14(3)Expl.(b) the Limitation Act, 1963	अपिलास विरोध करणे	अपील का प्रतिरोध करना
resolution	Art. 61(2)(a) The Constitution of India	ठराव	संकल्प
resources	Art. 116(1b) The Constitution of India	साधनसंपत्ती	संपत्ति स्रोत
respites	Art. 72(1) The Constitution of India	स्थगिती देणे	विराम
respondent	Sch.120 the Limitation Act, 1963	उत्तरवादी	प्रत्यर्थी
respondentia bond	Sch.1-56 the Indian Stamp Act, 1899	नौभार पत्र	जहाजी माल बंधपत्र
restore	S.36(2) . the Land Acquisition Act, 1894	परत देणे	प्रत्यावर्तन करना
restore a suit	Sch.122 the Limitation Act, 1963	दावा परत दाखल	वाद का प्रत्यावर्तन

		करणे	करना
restriction	Art. 121, Art.15(2)(b), MH The Constitution of India	निर्बंध	निर्बंधन
retail business	S.3(f) the drugs and Cosmetics Act, 1940	फुटकळ धंदा	फुटकर कारबार;
Retired personnel	Sec.2(2) The Armed Forces Tribunal Act,2007	सेवानिवृत्त कर्मचारी	सेवानिवृत्त कार्मिक
retrenchment	S.2(oo) the Industrial Disputes Act, 1947	कामगार कपात	छंटनी
retrospective effect	Art. 371A(2)(d) the Constitution of India	भूतलक्षी प्रभाव	भूतलक्षी प्रभाव
revenue accounts	Art. 112(2) The Constitution of India	महसुली लेखे	राजस्व खाता
revenue or land records	S.2(o)-expl. (B)-proviso the Urban Land (Ceiling and Regulation) Act, 1976	महसुली किंवा जमीन दप्तर	राजस्व या भूमि अभिलेख
Reversion	Sec.3(o)(ii) The Armed Forces Tribunal Act,2007	पदावनती	प्रत्यागम ; प्रतिवर्तन
reversioner	Sch.65, Expl.(a) the Limitation Act, 1963	प्रत्यावर्तभोगी	उत्तरभोग
review	137 MH The Constitution of India	पुनर्विलोकन	पुनर्विलोकन
revitalization	Schedule III (1) the National Food Security Act, 2013 (20 of 2013)	पुनरुद्धारण	पुनरुद्धार
revoke	Art. 312A (1)(a) the Constitution of India	प्रत्याहृत करणे	प्रतिसंहरण करना; वापस लेना
rich heritage	Art.51A(f) The Constitution of India	समृद्ध वारसा	समृद्ध परंपरा
rifle	S.13(3)(ii) The Arms Act, 1959	रायफल	रायफल
right	Art.6, the Constitution of India Title, the Person with disabilities (Equal Opportunities, Protection of right and Full Participation) Act,1995	हक्क	अधिकार
right of audience	Art. 76(3) The Constitution of India	सुनावणीचा हक्क	सुनवाई का अधिकार
right of pre-emption	Sch.97 the Limitation Act, 1963	अग्रक्रमहक्क	अग्रक्रयाधिकार
right of private defence	Ss.96 to 106-heading the Indian penal code,1860	वैयक्तिक बचावाचा हक्क	प्राइवेट प्रतिरक्षा का अधिकार

Right of user in land	Long title The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	जमिनीतील उपयोगकर्त्याचा हक्क	भूमि उपयोग के अधिकार
right of way	S.141-Fourth the Indian penal code,1860	मार्गाधिकार	मार्गाधिकार
right, title or interest	S.8(2)(iv) the Urban Land (Ceiling and Regulation) Act, 1976	हक्क, स्वत्वाधिकार किंवा हितसंबध	अधिकार, हक और हित
rigorous imprisonment	S.4 the Identification of Prisoners Act, 1920 S.382 the Indian penal code,1860	सश्रम कारावास	कठोर कारावास
riot pistols	S.2(1)(e)(i) The Arms Act, 1959	दंगल पिस्तूल	रायट पिस्तौले
risk group	Preamble, the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, supply and Distribution) Act, 2003	धोका संभवणारे गट	जोखिम समूह
river training	s.11(a)the Railways Act,1989	नदी नियंत्रण	नदी नियंत्रण
river-side or ghat station	S.17(2) . the Land Acquisition Act, 1894	नदीच्या काठावरील किंवा घाटावरील स्थानक	नदी–तीर या घाट स्टेशन
robbery	S.390-m.n. the Indian penal code,1860 S.7-ill.(a) the Indian Evidence Act, 1872	जबरी चोरी	लूट
rockets	S.2(1)(b)(i) The Arms Act, 1959	अग्निबाण	रोकेट
rolling stock	s.2(21)(b)the Railways Act,1989	चालू स्टॉक	चल स्टाक
ropeway	Schld.VII list II-13, the Constitution of India	रज्जुमार्ग	रज्जुमार्ग
royalty	S.26-proviso the Indian Stamp Act, 1899	स्वामित्व	स्वामिस्व (रायल्टी)
rule	Art.13(3)(a), the Constitution of India	नियम	नियम
rule of the road	Schld.VII list I – 24 the Constitution of India	पथनियम	मार्ग का नियम
ruler	Art.363(2)(b) the Constitution of India	अधिपती	शासक
rules of procedure	s.10(5) the Haj Committee Act,2002	प्रक्रियेचे नियम	प्रक्रिया के नियम
running account	S.79 the Transfer of Property Act, 1882	प्रचलित खाते	चालू खाता ; चालू हिसाब

running of time	S.9m.n. the Limitation Act, 1963	मुदत चालू राहणे	समय का चलते रहना ; समय का चलना
running room	s.2(31)(d), the Railways Act,1989	चालक वर्ग कक्ष	चालकवर्ग कमरा
runways	Sch.Part-1-12 the Minimum Wages Act, 1948	धावपट्ट्या	धावन पथ
Sabotage	Sec.15(4) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	घातपात	अभिध्वंस ; अंतर्ध्वंस
safe environment	Preamble, the Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal)Act, 2013	सुरक्षित वातावरण	सुरक्षित वातावरण
safeguard	Art.51A (i) The Constitution of India	रक्षण करणे	धावन पथ
sale deed	S.26(2)-proviso the Urban Land (Ceiling and Regulation) Act, 1976	खरेदी खत	विक्रय विलेख
saleable interest	S.4(3) the Provincial Insolvency Act, 1920 (5 of 1920)	विक्रेय हितसंबध	विक्रेय हित
Sampling	Sec.2(f) The Collection of Statistics Act, 2008.	नमुना चाचणी	नमुना
Sanatorium	Sec.2(c)(i) The Clinical Establishment (Registration and Regulation) Act, 2010	आरोग्यधाम	सेनिटोरियम
sanity	Sch.102 the Limitation Act, 1963	सुबुद्धता	स्वस्थचित
satisfaction of decree	Sch.125 the Limitation Act, 1963	हुकुमनाम्याची पूर्ती	डिक्री की तुषटि
satisfy a mortgage	S.2(n) the Limitation Act, 1963	गहाण फेडणे	बंधक की तुष्टि
saving	Art. 31A to 31D sub heading, the Constitution of India	व्यावृत्ती	व्यावृत्ति
Savings	M.H.Sec.56 The Clinical Establishments (Registration And Regulation) Act,2010	व्यावृत्ती	व्यावृत्ती
scale of representation	Art.55(1) The Constitution of India	प्रतिनिधित्वाचे प्रमाण	प्रतिनिधित्व का मापमान
scandalous	S.297(3) the Code of Criminal Procedure , 1973	अपप्रवादात्मक	कलंकात्मक
scanner	S.2(d) Expl. the Pre-Conception and Pre-Natal Diagnostic Techniques	क्रमविक्षक	स्कैनर

	(Prohibition of Sex Selection) Act, 1994		
scarcity of goods	Art.303(2), the Constitution of India	मालटंचाई	माल की कमी
scavengers community	Sec.24(f) the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (25 of 2013)	हाताने मैला उचलणारा सफाई कर्मचारी समुदाय	हाथ से मैला उठने वाले कर्मियों के समुदाय
scheduled employment	S.2(g) the Minimum Wages Act, 1948	अनुसूचित कामधंदा	अनुसूचित नियोजन
scientific pursuit	s.7(2)(v), the Science and Engineering Research Board Act,2008	वैज्ञानिक व्यासंग	वैज्ञानिक अन्वेषण
scientific temper	Art.51A(h) The Constitution of India	विज्ञाननिष्ठ दृष्टीकोन	वैज्ञानिक दृषटिकोण
scoop out	S.246-Expl. the Indian penal code,1860	पोखरणे	खुरच कर निकालना
sea-mark	S.433 the Indian penal code,1860	सागरी धोक्याची निशाणी, भरतीची खुण	समुद्री-चिह्न ; सागर-चिह्न
search-warrant	S.105(d) the Code of Criminal Procedure , 1973	झडती वॉरन्ट	तलाशी वारंट (सर्च वारंट)
secrecy	Art.75(4) The Constitution of India	गोपनीयता	गोपनीयता
secret ballot	Art.55(3) The Constitution of India	गुप्त मतदान	गुप्त मतदान
secretariat	Art.98 M H The Constitution of India	सचिवालय	सचिवालय
sectional diversities	Art.51A(e) The Constitution of India	वर्गीय भेदभाव	वर्ग पर आधारित भेदभाव
secular	Preamble, art. 25(2)(a) , the Constitution of India	धर्मनिरपेक्ष, धार्मिकेतर	पंथ निरपेक्ष; लौकिक
secured creditor	S.2(e) the Provincial Insolvency Act, 1920 (5 of 1920)	प्रतिभूत धनको	प्रतिभूत लेनदार
security	S.3(d) the Transfer of Prisoners Act, 1950 Art.292 the Constitution of India	जमानत देणे प्रतिभूती	प्रतिभूति ;
sedition	S.124A the Indian penal code,1860	प्रजाक्षोभन	राजद्रोह
seditious matter	S.108-m.n. the Code of Criminal Procedure , 1973	प्रजाक्षोभक साहित्य	राजद्रोहात्मक बात
seduce from duty	s.131 the Indian penal code,1860	कर्तव्यापासून	कर्तव्य से विचलित करना

		विचलित करणे	
seduction	Sch.77 the Limitation Act, 1963	फूस लावून नेणे	विलुब्ध करना ; विलुब्ध किया जाना
seized of	s.45, the Arbitration & Conciliation Act,1996	स्वाधीन असणे	विचाराधीन
seizure	Sch.80 the Limitation Act, 1963 S.464-ill.(d) the Indian penal code,1860	अभिग्रहण	अभिग्रहण
senior- most	Art.60 The Constitution of India	जेष्ठतम	ज्येष्ठतम
sense of feeling	S.349 the Indian penal code,1860	स्पर्श–संवेदना	संवेदन शक्ति
sentence	Art.72 m.n. The Constitution of India	शिक्षादेश	दंडादेश
sentence of death	Art.72(1)(c) The Constitution of India	मृत्युशिक्षादेश	मृत्यु दंडादेश
sentenced to transportation	S.8, the Prisoners Act, 1900	काव्व्या पाण्याची शिक्षा	निर्वासन का दंडादेश
sera	Scheduled.2 sr.no.2 the drugs and Cosmetics Act, 1940	रक्तजल	सीरम
Serious dysfunction	Sec.2(d)(iii) The Clinical Establishment (Registration and Regulation) Act, 2010	गंभीररित्या निष्क्रिय होणे	गंभीर दुष्क्रीयता
Serious impairment	Sec.2(d)(ii) The Clinical Establishment (Registration and Regulation) Act, 2010	गंभीर हानी	गंभीर क्षति
Serious jeopardy	Sec.2(d)(i) The Clinical Establishment (Registration and Regulation) Act, 2010	गंभीर धोका	गंभीर खतरा
serologist	S.293(4)(f) the Code of Criminal Procedure , 1973	रक्तजलशास्त्रज्ञ	सीरम विज्ञानी
service of debt	Art. 112(3) (c) the Constitution of India	ऋणसेवा	ऋण सेवा
service provider	S.2(r) the Protection of Women From Domestic Violence Act, 2005	सेवा प्रदाता	सेवा प्रदाता
serviceable weapon	S.2(1)(c) The Arms Act, 1959	वापरयोग्य आयुध	काम के शस्त्र
servient tenement	S.26 the Limitation Act, 1963	अनुसेवी स्थावर	अनुसेवी संपत्ति
serving artillery	S.2(1)(b)(iv) The Arms Act, 1959	तोफा डागणे	तोपों को काम में लाना

session	Art.85 m.n. The Constitution of India	सत्र	सेशन ; सत्र
set aside	Sch.59 the Limitation Act, 1963	रद्द ठरवणे	अपास्त करना
set out the boundaries	S.4(2) . the Land Acquisition Act, 1894	सीमा आखणे	सीमाएं रेखांकित करना
set up as a defense	S.3(1) the Limitation Act, 1963	बचावात तक्रार मांडणे	प्रतिरक्षा के तौर पर
set-off	S.18(2), Expl(a) the Limitation Act, 1963	वजावट	मुजरा करना ; मुजराई
sever	S.67(d) the Transfer of Property Act, 1882	विभागणे; वेगवेगळे करणे	पृथक् करना ; विच्छेद करना
several	S.37-para.1 the Transfer of Property Act, 1882	अलग अलग; वेगवेगळ्या	पृथक्-पृथक् ; विभिन्न
severance	S.37-m.n. the Transfer of Property Act, 1882	विभागणी	विभाजन ;
sex linked disorders	Long tile the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	लिंग संलग्न विकार	लिंग-सहलग्न वि कार
sexual abuse	Preamble, the Protection of Children from Sexual Offences Act,2012	लैंगिक दुरुपयोग	लैंगिक दुरुपयोग
sexual assault	Long title , the Protection of Children from Sexual Offences Act,2012	लैंगिक अत्याचार	लैंगिक हमला
sexual offences	Ss.375 to 376D-heading, the Indian penal code,1860	लैंगिक अपराध	लैंगिक अपराध
shaft sinking	S.6(f) the Oilfields (Regulation and Development) Act, 1948	कूपकांचे खोदकाम	कूपक गलाते
shake one's credit	S.146(3) the Indian Evidence Act, 1872	विश्वासपात्रता डळमळीत करणे	विश्वसनीयता को धक्का पहुंचाना
shared household	S.2(f) the Protection of Women From Domestic Violence Act, 2005	सामायिक घरसंसार	गृहस्थी में एक साथ रहना
sharer	Sch.48 the Limitation Act, 1963	हिस्सेदार	अंश
shells	S.2(1)(b09i) The Arms Act, 1959	कुलूपी गोळे	गोला
shelter home	S.2(t) the Protection of Women From Domestic Violence Act, 2005	आश्रय गृह	आश्रम गृह
shift working	Third Schedule(6) the Industrial Disputes Act, 1947	पाळी पद्धतीने चालणारे काम	पारी में काम ; पाली में काम
shifting cultivation	Schld VI -3(d) the Constitution of India	स्थलांतरीत शेती	परिवर्ती खेती

shipping order	Sch.1-60 the Indian Stamp Act, 1899	नौभरण आदेश	पोत परिवहन आदेश
shot	S.6-expl.1 The Arms Act, 1959	छर्रा	छर्रा
show favour	S.161 the Indian penal code,1860	कृपा करणे	पक्षपात करना
sickness	s. 3(2) (ii) the public Liability Insurance Act,1991	रुग्णता, आजारीपणा	रुग्णता; बीमारी
siddha	S.3(a) the drugs and Cosmetics Act, 1940	सिद्ध	सिद्ध
Siddha	Sec.2(h) The Clinical Establishments (Registration And Regulation) Act,2010	सिद्ध	सिद्ध
sign manual	S.57(5) the Indian Evidence Act, 1872	अधिस्वाक्षरी	राजहस्ताक्षर
single bond	Sch.28 the Limitation Act, 1963	एकेरी बंधपत्र	एकल बंधपत्र
single transferable vote	Art.55(3) The Constitution of India	एकल संक्रमणीय मत	एकल संक्रमणीय मत
sinking fund charges	Art.112(3)(c) the Constitution of India	कर्जनिवारण निधी आकार	निक्षेप निधि भार
situation	s.19(1)(a . the Land Acquisition Act, 1894	स्थितीस्थान	अवस्थिति;
Small farmer	Sec.3(z)(ze) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	अल्पभूधारक शेतकरी	लघू किसान
smoking area	s. 4, proviso, The cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003	धूम्रपान क्षेत्र	धूम्रपान क्षेत्र
smooth bore gun	S.13(3)(a)(i) The Arms Act, 1959	बिनआट्याची पोकळी असलेली बंदूक	चिकने बोर की बन्दूक
snuff	Schld.sr.no.7, The cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003	तपकीर	सुंघनी
Social impact assessment study	Sec.4 M.H. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and	सामाजिक प्रभाव मूल्यमापन अध्ययन	सामाजिक समाघात निर्धारण अध्ययन

	Resettlement Act, 2013 .		
social insurance	S.2(h)(II) the Minimum Wages Act, 1948	सामाजिक विमा	सामाजिक बीमा
social justice litigation	s.4(d), the Legal Services Authorities Act, 1987	सामाजिक न्यायासाठी न्यायालयीन प्रक्रिया	सामाजिक न्याय संबंधी मुकदमा
soil	S.2(f) the Limitation Act, 1963	मृदा	मृदा; मिट्टी; भू; भूमि
Solatium	Sec.3(i)(i) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	दिलासा रक्कम	तोषण
soleminisation of marriage	Long title the Prohibition of Child Marriage Act, 2006	विधिपूर्वक विवाह लावणे	विवाहों के अनुष्ठान
solemnly affirms	Ar.159 the Constitution of India	गांभीर्यपूर्वक प्रतिज्ञा	सत्यनिष्ठा से प्रतिज्ञान करना
solicitation	S.6 the Explosive Substances Act, 1908	याचना	याचना
soliciting	s.8 MN, the Immoral Traffic (Prevention) Act,1956	मोह घालणे	याचना
solitary confinement	s.29 the prisons Act, 1894	एकांत बंदिवास	एकांत परिरोध
solvency	S.133m.n. the Transfer of Property Act, 1882	पतदारी	शोधन क्षमता
spasticity	S.4(3)(iv) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	स्नायुतानता	संस्तम्भता
special category	S.2(b) the Explosive Substances Act, 1908	विशेष प्रवर्ग	विशेष प्रवर्ग
special damage	Sch.76 the Limitation Act, 1963	विशेष नुकसान	विशेष नुकसानी
special knowledge	Art.80(3) The Constitution of India	विशेष ज्ञान	विशेष ज्ञान
special leave	Sch.114(b) the Limitation Act, 1963 , Art.136 MH The Constitution of India	विशेष अनुज्ञा	विशेष इजाजत
specific performance	Sch.54 the Limitation Act, 1963	विनिर्दिष्ट पालन	विनिर्दिष्ट पालन
specified	Art.1(2), the Constitution of India	विनिर्दिष्ट	विनिर्दिष्ट
Specified	Sec.4(2) The Collection of Statistics	विनिर्दिष्ट केलेले	विनिर्दिष्ट भौगोलिक

geographical unit	Act, 2008.	भौगोलिक क्षेत्र	इकाई
specify	Art.59(3), 75(6) The Constitution of India	विनिर्दीष्टीत करणे	विनिर्दिष्ट करना
speculation	Long title the Urban Land (Ceiling and Regulation) Act, 1976	सट्टेबाजी	सट्टेबाजी
speedy trial	s.6A(1), the Anti-hijacking Act, 1982	सत्वर संपरीक्षा	शीघ्र विचारण
spirit of common brotherhood	Art.51A(e) The Constitution of India	बंधुभाव	समान भ्रातृत्व की भावना
spirit of inquiry and reforms	Art.51A(h) The Constitution of India	शोधकबुद्धी आणि सुधारणावाद	ज्ञानार्जन तथा सुधार की भावना
spontaneous abortion	S.4(3)(iii) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	आकस्मिक गर्भपात	स्वतःगर्भपात
spouse	Sec.2(c) the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982)	पती किंवा पत्नी	पति या पत्नी
Stabilise	Sec.2(o) The Clinical Establishment (Registration and Regulation) Act, 2010	स्थैर्य आणणे	स्थिरीकरण ; स्थिरता लाना
stalemate	Art.ZL(iv) V the Constitution of India	कोंडी	कोडी ; शह ; गतिरोध लाना
stamp duty	Schld.VII list I - 90 the Constitution of India	मुद्रांक शुल्क	स्टांप-शुल्क
stamped paper	S.25 the Legal Practitioners Act, 1879 (18 of 1879)	मुद्रांकित कागद	स्टांपित कागद
standard quality	S.8(1) the drugs and Cosmetics Act, 1940	प्रमाण दर्जा	मानक क्वालिटी
standardizing	S.22(1)(a)(i) the drugs and Cosmetics Act, 1940	प्रमाणीकरण	मानकीकरण
standards of quality	S.8-m.n. the drugs and Cosmetics Act, 1940	दर्जाची मानके	क्वालिटी का स्तर
standing timber	S.3-para.1 the Transfer of Property Act, 1882	उभी इमारती लाकडाची झाडे	खड़ा काष्ठ
state	S. 19(1) . the Land Acquisition Act, 1894	निवेदन करणे	कथन करना;
state of health	s.10A(b) the Immoral Traffic (Prevention) Act,1956	(तीचे) स्वास्थ्य	स्वास्थ्य की दशा

statement	S.6,9 m.n. the Urban Land (Ceiling and Regulation) Act, 1976 S.19 m.n. the Land Acquisition Act, 1894	विवरणपत्र, विवरण, निवेदन	कथन; विवरण
Statistics officer	Sec.2(i) The Collection of Statistics Act, 2008.	सांख्यिकी अधिकारी	सांख्यिकी अधिकारी
stay	Art. 145(1h) The Constitution of India	स्थगित	रोक देना ; रोकना
step-up transformer	S.2(30) the Electricity Act, 2003 (36 of 2003)	उत्परिवर्तित्र	वर्धत ट्रांसफार्मर
stipendiary magistrate	S.20(1) the Minimum Wages Act, 1948	वैतनिक दंडाधिकारी	वैतनिक मजि स्ट्रेट
stock	Art.366(2)(6) the Constitution of India	रोखेपुंजी	स्टाक;
stolen property	s.410-m.n. the Indian penal code,1860	चोरीची मालमत्ता	चुराई हुई संपत्ति
Stowing sand	Sec.2(ba) The Petroleum and MineralsPipelines (Acquisition of Right of User in Land) Act, 1962.	संचित वाळू	रेत भराई ; रेत भरण
Strategic interest	Sec.40(5) prov. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	धोरणविषयक हित	नीतिगत हित
strategy	s.10(g) the National Commission for Women act. 1990.	कार्ययोजन	रणनीति; युक्ति
straw-board	s.3(2)(j)(i), the Essential Commodities Act	पेंढयापासून बनवलेला पुठ्ठा	गत्ता;
strength	Second Schl.(2) the drugs and Cosmetics Act, 1940	तीव्रता	शक्ति;
strict liability	Long tilte, The national Environment Tribuanl Act, 1995	काटेकोर दायित्व	सुनिश्चित दायित्व
strive towards excellence	Art.51A(j) The Constitution of India	पराकाष्ठेचे यश संपादन करण्यासाठी झटणे	उत्कर्ष की ओर बढने का सतत प्रयास करना
structure	Art.31A(1) 2nd proviso, the Constitution of India	बांधकाम	संरचना;
structure of line of railway	s.28(1)(c)the Railways Act,1989	रेल्वे मार्ग संरचना	रेल मार्ग की संरचना
stupefying	S.328 the Indian penal code,1860	मूर्च्छाकारक, गुंगी	जड़ि माकारी;

		आणणारा	संज्ञाशून्यकारी
Sub-committees	Sec.3(8) The Clinical Establishments (Registration And Regulation) Act,2010	उपसमित्या	उपसमितियां
subject to	Art.15(2)(b), the Constitution of India	अधीन असणे	अध्यधीन रहते हुए; के अधीन रहते हुए
submarine mining	S.2(1)(b)(ii) The Arms Act, 1959	पाण्याखाली सुरुंग पेरणे	अन्तःसमुद्री सुरंगे बिछाना
subordinate court	Art.233 Heading The Constitution of India g	दुय्यम न्यायालय	अधीनस्थ न्यायालय
subordinate to	Art.53(1) The Constitution of India	हाताखालील	अधीनस्थ ;
suborn	S.8-ill.(e) the Indian Evidence Act, 1872	फितवणे	तैयार करना
subrogation	S.92-para.2 the Transfer of Property Act, 1882	प्रत्यासन	प्रत्यासन
subscribe	Art.60 The Constitution of India	सही करणे	हस्ताक्षरित करना
subserve	Art. 39(b), the Constitution of India	उपकारक होणे	हितसाधन करना
subserve the common good	Long title The Goa, Daman and Diu Mining concession (abolition and Declaration as Mining Leases) Act, 1987	सर्वहितार्थ	सामूहि क हित का साधन करना
subsidiary jail	S.2(b), the Prisoners Act, 1900	दुय्यम तुरुंग	उप कारागार
subsist upon	S.2(f) the Limitation Act, 1963	(–वर) पोसले जाणे	उस पर अस्तित्ववान
Subsistence grant	Sec.II nd schld, sr. no.5 The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	उपजीविका अनुदान	निर्वाह अनुदान
sub-soil	S. 4(2) . the Land Acquisition Act, 1894	अंतर्मृदा	अवमृदा
substantial question of law	Art. 133(1)(a), the Constitution of India	कायदेविषयक सारभूत प्रश्न	विधि का सारवान् प्रश्न; सारभूत विधि प्रश्न
substantially	Art. 361A, the Constitution of India	सारतः	सारत: ; सारभूत रूप से

substantive sentence	S.30(1) Proviso(b) the Code of Criminal Procedure , 1973	मूळ शिक्षा	मुख्य दंडादेश
substituted service	Sch. 123 Expl. the Limitation Act, 1963	बदली बजावणी	प्रतिस्थापित तामील
successor	Art. 56(1)(c) The Constitution of India	उत्तराधिकारी	उत्तराधिकारी
summary determination	Art. 145(1)(I), the Constitution of India	संक्षिप्त रीतीने निकाल करणे	संक्षिप्त अवधारण
summary trial	Chap, XXI-heading the Code of Criminal Procedure , 1973	संक्षिप्त संपरीक्षा	संक्षिप्त विचारण
summon	85(1) The Constitution of India	अभिनिमंत्रित करणे	आहूत करना ; आह्वान करना
superannuation	S.2® the Payment of Gratuity Act, 1972	नियतवयोमान	अधिवर्षिता ; अधिवार्षिकी
Superannuation	Sec.3(o)(ii) The Armed Forces Tribunal Act,2007	नियतसेवावधी	अधिवर्षिता ; अधिवार्षिकी
supersede	s.34(1)MN, the Advocates' Welfare Fund Act,2001	निष्प्रभावित करणे	अधिक्रांत करना
supplemental	Art.4, the Constitution of India	पूरक	अनुपूरक
suppression	preamble the Ant-Apartheid (united Nations Convention) Act,1981	अवरोध	दबाकर दमन
supreme command	Art.53(2) The Constitution of India	सर्वोच्च अधिपत्य	सर्वोच्च समादेश
surcharge	Art. 271, the Constitution of India	अधिभार	अधिभार
survey	S.4(2) . the Land Acquisition Act, 1894	सर्वेक्षण	सर्वेक्षण
survey technique	s.14(2)(f) the Inland Waterways Authority of India Act, 1985	सर्वेक्षण यंत्रसंहिता	सर्वेक्षण तकनीक
suspend	Art. 72 M H The Constitution of India	निलंबित करणे	निलंबन करना
suspension	Chap, XXXII-heading the Code of Criminal Procedure , 1973	निलंबन	निलंबन
sustained attention	S.13(3) the Minimum Wages Act, 1948 s.130(b) the Railways Act,1989	सतत लक्ष ठेवणे श्रमसाध्य	अविरत ध्यान ; अवरित अवधान
swear in the name of god	Art.60 The Constitution of India	ईश्वरसाक्ष शपथ घेणे	ईश्वर की शपथ लेना
swing bridge	s.2(15), the Railways Act,1989	झुलता पूल	झूला पुल

synchronous condensers	S.2(69) the Electricity Act, 2003 (36 of 2003)	सांकलिक धारी	तुल्यकालिक कंडेंसर
System of Medicine	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	औषधवैद्दकशास्त्राची पद्धत	चिकित्सा पद्धति
system of proportional representation	Art.55(3) The Constitution of India	प्रमाणशीर प्रतिनिधित्व पद्धती	आनुपातिक प्रतिनिधित्व पद्धति
systematically oppressing	Schd. Art.II, the Ant-Apartheid (united Nations Convention) Act,1981	पद्धतशीर जुलूम करणे	सुनियोजित ढंग से सताना
Take away	Art.13, the Constitution of India	हिरावून घेणे	छीनना
take levels	S.4(2) . the Land Acquisition Act, 1894	प्रतलमापन करणे	तलमापन करना
tame	s.2(d) the Prevention of Cruelty to Animals Act, 1960	माणसाळवणे	पालतू पशु /सधाया हुआ
tangible	S.54-para.3 the Transfer of Property Act, 1882	मूर्त	मूर्त
target practice	S.13(3)(a)(ii) The Arms Act, 1959	नेमबाजीचा सराव	निशाना लगाने का अभ्यास करना
targeted public distribution system	Sec. 2(23) the National Food Security Act, 2013 (20 of 2013)	लक्ष्याधारित सार्वजनिक वितरण प्रणाली	लक्षित सार्वजनिक वितरण प्रणाली
tavern	Sch.8 the Limitation Act, 1963	पांथशाळा	पांथशाला
Tax delinquent properties	Sec.101 Expl The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 .	कर अपचारी मालमत्ता	अनुपयोजित भूमि
technique of towage	s.14(2)(f) the Inland Waterways Authority of India Act, 1985	दोरी लावून ओढण्याचे यंत्र	अनुकर्षण की तकनीक
temporary occupation	S.2(fb) the Public Premises (Eviction of Unauthorised Occupants) Act, 1971	तात्पुरता भोगवटा	अस्थायी अधिभोग
tenets	S.49-m.n. the Indian Evidence Act, 1872	तत्वप्रणाली	सिद्धांत
term of office	Art.56 M H The Constitution of India	पदावधी	पदावधि
termination	Art.11, the Constitution of India	समाप्ती	समापति ; समाप्त होना ; समापन
terms	Art.35(b), the Constitution of India	अटी	निबंधन

territorial water	Art.297, the Constitution of India	क्षेत्रीय जलधी	राज्यक्षेत्रीय सागरखंड
test	S.10-1st proviso the drugs and Cosmetics Act, 1940	चाचणी	परखना ; परीक्षण
test or prove	S.5(a) The Arms Act, 1959	चाचणी करणे किंवा वापरून दाखवणे	परख या परिसिद्धि
testify	S.118-m.n. the Indian Evidence Act, 1872	साक्ष देणे	साक्ष्य देना ;
testimony	S.133 the Indian Evidence Act, 1872	साक्ष	परिसाक्ष्य
textile	s.2m the Sick textile undertakings (Nationalization) Act, 1974	वस्त्र	कपड़ा ; टेक्सटाइल
theft	S.378-m.n. the Indian penal code,1860	चोरी	चोरी
therapeutic value	S.9(a) the drugs and Cosmetics Act, 1940	गुणकारी	चिकित्सीय महत्व
therapeutics	S.5(2)(xi) the drugs and Cosmetics Act, 1940	उपचारशास्त्र	चिकित्सा शास्त्र
therapist	s. 2(1) n (vii) Rehabilitation Council of India Act,1992	उपचारतज्ञ	चिकित्सक
third person	S.39 m.n. the Transfer of Property Act, 1882	त्रयस्थ व्यक्ती	परव्यक्ति; तृतीय व्यक्ति ; तीसरा व्यक्ति
threat	S.24-m.n. the Indian Evidence Act, 1872	धमकी	धमकी ; आशंका
threat of force	s.3(1), the Anti-hijacking Act, 1982	बलाची धमकी देऊन	बल की धमकी
thug	S.310 the Indian penal code,1860	ठक	ठग
tidal waters	Schld.VII, list I-25, the Constitution of India	भरती ओहोटीचे पाणी	ज्वारीय जल
time rate	S.3(2)(a) the Minimum Wages Act, 1948	वेळेवारी दर	कालानुपाती दर
time work	S.3(2)(a) the Minimum Wages Act, 1948	वेळेवारी काम	कालानुपाती काम
time work basis	S.3(2)(C) the Minimum Wages Act, 1948	वेळेवारी कामाचे तत्व	कालानुपाती काम के आधार
title	S.57(7) the Indian Evidence Act, 1872	नामाभिधान	उपाधिया
title	Art. 18, the Constitution of India S.2(n) the Limitation Act, 1963	किताब	अभिधान ; पदनाम ;

	S.463 the Indian penal code,1860	स्वत्वाधिकार	हक ;
To stabilise	Sec.2(o) The Clinical Establishments (Registration And Regulation) Act,2010	स्थैर्य आणणे	स्थिर करना
to the extent of	Art.13(2), the Constitution of India	व्याप्ती पुरते	उस परिमाण तक ; उस विस्तार तक
token	S.140 the Indian penal code,1860	ओळखचिन्ह	प्रतीक ; परिणाम; टोकन ;
toll	Schld.VII, list II- 59, the Constitution of India	पथकर	पथकर
torpedo service	S.2(1)(b)(ii) The Arms Act, 1959	टॉर्पेडो वापरणे	तारपीडो लगाना
tort	s.2(m) the Limitation Act, 1963	अपकृती	अपकृत्य
tout	S.3 the Legal Practitioners Act, 1879 (18 of 1879)	कज्जे दलाल	दलाल ; टाउट
township	s.16 the National Highways Authority of India Act, 1988	नगरी	नगरी
toxin	Second Schl.(2) the drugs and Cosmetics Act, 1940	जीवविष	टाक्सिन
toxoid	Second Schl.(2) the drugs and Cosmetics Act, 1940	विषाभ	टाक्साइड
trade unionism employment	s.3(2)(b) the National Commission for Women act. 1990.	व्यवसाय संघवाद	व्यवसाय संघ अंदोलन
traffic (in human being)	Art.23(1), the Constitution of India	(माणसांचा) अपव्यापार	मानव का दुर्व्यापार
Training	Sec.3(o)(ii) The Armed Forces Tribunal Act,2007	प्रशिक्षण	प्रशिक्षण
transaction of business	S.2g the Minimum Wages Act, 1948	कामकाज चालवणे	कार्य करना ; कारबार का संव्यवहार ; कार्य संचालन
transcending	Art.51A(e) The Constitution of India	च्या पलीकडे	से परे
transcribe	S.63-ill.(c) the Indian Evidence Act, 1872	प्रतीलिखित करणे	अनुलिपि कराना ; प्रतिलेखन करना
transcript	S.353(2) the Code of Criminal Procedure , 1973	अनुलिपी	अनुलिपि
transfer	Art.53(3)(a) The Constitution of India s.13(2)(a) , the Acquisition of certain	हस्तांतरित करणे	अंतरित किया

	Area at Ayodhya Act,1993		जाना; अंतरण
transhipment charge	s.2(17), the Railways Act,1989	वाहनांतरण आकार	यानांतरण प्रभार; पोतांतरण प्रभार
transitional	Art.313, the Constitution of India	संक्रमणकालीन	संक्रमणकालीन
Transmission	Sec.5 M.H. The Maintenance Orders Enforcement act, 1921	पाठवणे	पारेषण ; पारेषित किया जाना
transparency and accountability	Chapter XI Heading the National Food Security Act, 2013 (20 of 2013)	पारदर्शकता व उत्तरदायित्व	पारदर्शिता और जबाबदेही
transplantation	Title- the transplantation of human organs Act,1994	प्रतिरोपण	प्रतिरोपण
treasure trove	Schld.VII, list II-44, the Constitution of India	निखात निधी	निखात निधी
treating	S.171E-Expl. the Indian penal code,1860	सरबराई	सत्कार
Treatment	Sec.2(c) (i) The Clinical Establishments (Registration And Regulation) Act,2010	उपचार	उपचार ; चिकित्सा
treaty	73(1)(b) The Constitution of India	तह	संधि
treaty state	s. 2(c)(ii) the Extradition act, 1962	संधी केलेले राज्य	संधिबद्ध राज्य
trial	S.7 the Identification of Prisoners Act, 1920 Art.134(1)(b), the Constitution of India	न्यायचौकशी	विचारण
tribunal	S.2(m) the Urban Land (Ceiling and Regulation) Act, 1976	अधिकरण	अधिकरण (ट्रायब्युनल)
trigger	s.2(l)(i)(i) The Arms Act, 1959	घोडा	घोड़े
true character	S.9B(b) the drugs and Cosmetics Act, 1940	खरे स्वरूप	वास्तविक स्वरूप
trust	Schld. VII, list III- 10, 21 , the Constitution of India	विश्वस्त व्यवस्था, न्यास	न्यास
Ulterior	S.27 the Transfer of Property Act, 1882	अपरवर्ती, पलीकडचा, दूरचा	परतर; अंतरस्थ
ultrasonography	S.2(i) the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	स्वनातीत चित्रण	पराश्रव्य लेखन
Unable	65(2) The Constitution of India	असमर्थ	असमर्थ
unadulterated	S.275 the Indian penal code,1860	निर्भेळ	अनपमिश्रित

Unani	Sec.2(h) The Clinical Establishments (Registration And Regulation) Act,2010	युनानी	युनानी
unani drugs	S.3(a) the drugs and Cosmetics Act, 1940	युनानी औषधीद्रव्ये	युनानी ओषधि
unchastity	S.506 the Indian penal code,1860	व्यभिचारीपणा	असतीत्व ; शीलभ्रष्टता
under protest	S.31(2) 1st proviso . the Land Acquisition Act, 1894	निषेध नोंदवून	अभ्यापत्तिपूर्वक ; सविरोध
undertaking	Title - the Sick textile undertakings (Nationalization) Act, 1974	उपक्रम	उपक्रम
underwriter	S.153-ill.(a) the Indian Evidence Act, 1872	हमीदार	निम्नांकक ; हामीदार (अंडरराइटर
undischarged insolvent	S.72(1) MN. the Provincial Insolvency Act, 1920 (5 of 1920) , Art.102(1)(c The Constitution of India s.4(3)(a)the National Commission for Women act. 1990.	अविमुक्त नादार	अनुन्मुक्त दिवालिया
undisputed	S.142 the Indian Evidence Act, 1872	निर्विवाद	निर्विवाद
undue influence	s. 16 the Indian Contract Act, 1872	गैरवाजवी प्रभाव	असम्यक् असर ; अनुचित प्रभाव
unfasten	S.461 the Indian penal code,1860	सोडून उघडणे	उद्बंधित करना; खोलना
uniform civil code	Art.44 the Constitution of India	एकरूप नागरी संहिता, समान नागरी संहिता	समान सिविल संहिता
uninterrupted service	S.25B(1) the Industrial Disputes Act, 1947	अखंडित नोकरी	अविच्छिन्न सेवा ; अवि रत सेवा
union	Art.1, the Constitution of India	संघ	संघ (यूनियन)
union territory	Art.1, the Constitution of India	संघराज्य क्षेत्र	संघ राज्यक्षेत्र
unit armory	S.21(1)-expl. The Arms Act, 1959	पथक शस्त्रागार	यूनिट अस्त्रागार
united nations standard minimum rules	Preamble, the Juvenile Justice (Care and Protection of Children)Act, 2000	संयुक्त राष्ट्राचे मानक किमान नियम	संयुक्त राष्ट्रा के न्यूनतम मातक नियम

university campus	Sch.1 –Note-1 the Urban Land (Ceiling and Regulation) Act, 1976	विद्यानगरी	विश्वविद्यलय परिसर
unlawful assembly	S.141 the Indian penal code,1860	बेकायदेशीर जमाव	विधिविरुद्ध जमाव
unnatural offence	S.377-m.n. the Indian penal code,1860	अनैसर्गिक अपराध	प्रकृति विरुद्ध अपराध
unsound mind	102(1)(b) The Constitution of India	मनोविकल	विकृत चित्त
untowards incidents	S.123(c), the Railways Act,1989	अश्लाघ्य घटना	अनापेक्षित घटना
unwarranted invasion	S.8(1)(j) the Rights to Information Act, 2005	विनाकारण हस्तक्षेप	अनावश्यक अतिक्रमण
unwelcome acts	s.2(n) the Sexual Harassment of women at Workplace (Prevention, Prohibition and Redressal)Ac t,2013	अशोभनीय कृत्य	अवांछनीय कार्य
unwholesome drug	S.328 the Indian penal code,1860	अपथ्यकारक पदार्थ	अस्वास्थ्यकर ओषधि
unworthy of credit	S.155-expl. the Indian Evidence Act, 1872	विश्वासाला अपात्र	विश्वसनीयता का अपात्र
Uphold	Art.51A(c) The Constitution of India	उन्नत ठेवणे	अक्षुण्ण रखना
urban agglomeration	S.2(n) the Urban Land (Ceiling and Regulation) Act, 1976	नागरी संघात, शहरी समूह	नगर बस्ती
urban growth	Sch.1 Note-1 the Urban Land (Ceiling and Regulation) Act, 1976	नागरी वृद्धीक्षेत्र	नगर वृद्धी
urban land	S.2(o) the Urban Land (Ceiling and Regulation) Act, 1976	नागरी जमीन	नगर–भूमि
urban spread	Sch.1 Note-1 the Urban Land (Ceiling and Regulation) Act, 1976	नागरी विस्तार क्षेत्र	नगर फैलाव
urbanisable land	S.2(p) the Urban Land (Ceiling and Regulation) Act, 1976	नागरीकरण योग्य जमीन	नगरयोग्य भूमि
urgency	S.24(first) . the Land Acquisition Act, 1894	निकड	आत्ययिकता ; अति–आवश्यक ; अत्यावश्यकता
Usage of the service	Sec.3(i) The Armed Forces Tribunal Act, 2007.	सेवाविषयक परिपाठ	सेवा की प्रथा
utmost dispatch	s.4 (2)(a)The terrorist Affected Areas (special Courts) Act, 1984	लवकरात लवकर	अधिकतम शीघ्रता से
Vacancy	Art. 62 m.n. The Constitution of India	रिक्त पद	रिक्ति ;

vacant land	Long title the Urban Land (Ceiling and Regulation) Act, 1976	मोकळी जमीन	खाली जमीन
Vacate	Art. 59(1) The Constitution of India	रिक्त करणे	खाली करना
vaccination	s. 9(1)(ii), The Haj committee Act, 2002	लसीकरण	टीका लगाना
vaccine	S.22(1)(a) the drugs and Cosmetics Act, 1940	लस	वैक्सीन
vaccume pan	s.2(e)(iii), the Essential Commodities Act	निर्वात पात्र	निर्वात कड़ाह
vagrancy	Seventh Schld. list III-15, the Constitution of India	भटकेगिरी	आहिंडन
valid discharge	S.71(2) the Mental Health Act, 1987	वैधरीत्या दायित्वमुक्ती	विधिमान्य उन्मोचन
valuable consideration	S.10 the Limitation Act, 1963	मूल्यवान प्रतिफळ	मूल्यवान प्रतिफल
ventilation	s.9 m.n.,the Beedi and Cigar Workers (Conditions of Employment) act, 1966	वायुवीजन	संवातन
venture capital fund	s. 10(a) the Technology Development Board	जोखीम भांडवल निधी	जोखिम पूंजी निधि
veracity	S.146(1) the Indian Evidence Act, 1872	सत्यवादित्व	सत्यवादिता ;
verbal abuse	S.3(a) the Protection of Women From Domestic Violence Act, 2005	शाब्दिक दुर्व्यवहार	मौखिक दुरुपयोग
verbal warranty	S.92-ill.(9) the Indian Evidence Act, 1872	तोंडी हमी	मौखिक वारंटी
vermin	S.3(b)(ii) the drugs and Cosmetics Act, 1940	जीवजंतू	पीड़क जंतु
vested	Art.53(1) The Constitution of India	निहित असणे	निहित
veterinary science	s.2(i)the Indian Veterinary Council Act,1984	पशुवैद्यकशास्त्र	पशु चिकित्सा
vexatious	s.20(4) the Minimum Wages Act, 1948 Art. 145(1i) The Constitution of India	त्रास देण्याच्या हेतूने केलेला, त्रास देण्यासाठी	तंग करने वाला
vice-president	Art. 63 The Constitution of India	उपराष्ट्रपती	उपराष्ट्रपति ;
victim	s.15(iii) the Commission for Protection of Child Rights Act,2005	पीडित व्यक्ती	पीड़ित ; आहत ; विपदाग्रस्त
victimisation	S.25N(7)(a) the Industrial Disputes Act, 1947	सूडबुद्धीची वागणूक देणे	पीड़ा पहुंचाना
video tape	s. 5(2)(b), The cigarettes and other	दृकश्राव्य फीत	वीडियो टेप

	Tobacco Products （Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003		
village watchman	S.177-ill.(b) the Indian penal code,1860	गावाचा पहारेकरी	ग्राम चौकीदार
violation	Art.56(1)(b) ,61(1) The Constitution of India	उल्लंघन	अतिक्रमण
violation of dignity	S.3(d)expl. 1(ii) the Protection of Women From Domestic Violence Act, 2005	मानभंग होणे	गरिमा का अतिक्रमण
violence	Art.51A(i) The Constitution of India	हिंसाचार	हिंसा
visitor	S.37 the Mental Health Act, 1987 S.337 the Code of Criminal Procedure , 1973	वीक्षक अधिकारी	कुलाध्यक्ष ; परिदर्शक （विजिटर
void	s.18(4) the Immoral Traffic (Prevention) Act,1956 Art. 13(2), Art. 71(2) The Constitution of India	शून्य, शून्यवत रद्दबादल	शून्य
void agreement	Chapter II, the Indian Contract Act, 1872	शून्यवत करार	शून्य करार
voidable contract	s. 2(i), the Indian Contract Act, 1872	शून्यकरणीय संविदा	शून्यकरणीय संविदा
voluntary	Art.9, the Constitution of India	स्वेच्छा	स्वैचछिक ; स्वेच्छा से
voluntary patient	S.15 the Mental Health Act, 1987	स्वेच्छा रुग्ण	स्वेच्छा रुग्ण
votes of credits	Art. 116MH The Constitution of India	प्रत्ययानुदाने	प्रत्ययानुदान
votes on accounts	Art. 116MH The Constitution of India	लेखानुदाने	लेखानुदान
voucher	S.49(2) the Provincial Insolvency Act, 1920 (5 of 1920)	प्रमाणक	वाउचर
Wage books	S.18(3) the Minimum Wages Act, 1948	वेतन पुस्तिका	मजदूरी पुसतिका
wage periods	S.3 (3) (b) the Minimum Wages Act, 1948	वेतन कालावधी	मजदूरी कालावधि
wage slips	S.18(3) the Minimum Wages Act, 1948	वेतन पत्रिका	मजदूरी पर्ची
wage war	S.121-m.n. the Indian penal code,1860	युद्ध करणे	युद्ध करना
wage worker	s.2(m) s.2(n) the Unorganised Workers' Social security Act,2008	मजूर	मजदूर

wages	S.2(h) the Minimum Wages Act, 1948	वेतन	मजदूरी
wages in kind	S.11-m.n. the Minimum Wages Act, 1948	ऐनजिनसी वेतन	वस्तु रुप में मजदूरी
waive	Sch.37 the Limitation Act, 1963	हक्कवर्जन	अधित्यजन करना ; अधित्यक्त करना
want of prosecution	Sch.122 the Limitation Act, 1963	पुढे न चालवणे	अभियोजन का अभाव
wanton killing	s.2 The terrorist Affected Areas (special Courts) Act, 1984	नृशंस	निर्भम हत्या करना
wantonly	S.153- m . n. the Indian penal code,1860	बेछूटपणे	स्वैरिता से ; स्वैरता से
ward	Art.51A(k) The Constitution of India	पाल्य	प्रतिपाल्य (वार्ड)
warrant of commitment	S.9, the Prisoners Act, 1900	ह्वालतनामा	सुपुर्दगी का वारंट
waste	Sch.89 the Limitation Act, 1963	अपव्यय	दुर्व्यय
ways and means advances	Art. 266(1), the Constitution of India	अर्थोपाय अग्रिमे	अर्थोपाय अग्रिम
weapons for offences or defense	S.2(1)(e) The Arms Act, 1959	हल्ल्याची किंवा बचावाची आयुधे	आक्रामक या प्रतिरक्षा आयुध
wear and tear	S.108 (m) the Transfer of Property Act, 1882	झीजतूट	घिसाई (तेईमानम) ; टूट-फूट
well-being	Art. 60 The Constitution of India	कल्याण	भलाई; कल्याण
wharfinger	S.407 the Indian penal code,1860	मालधक्कावाला	घाटवाल
wharves	s.2(31)(d) the Railways Act,1989	मालधक्का	घाट ; माल उतारने चढ़ाने के स्थान
whipping	s.53 the prisons Act, 1894	फटके मारणे	कोड़ा लगाना
wild life	Art.51A(g) The Constitution of India	वन्य जीवसृष्टी	वन्य जीव
will	S.32(6) the Indian Evidence Act, 1872	मृत्युपत्र	विल
winding up	Art. 243 ZI, the Constitution of India	समापन	परिसमापन करना ;
winning	S.3(d) the Oilfields (Regulation and Development) Act, 1948	नमुन्यादाखल निष्कर्षिणे	उन तक पहुंचना
withdraw	S.48(1) . the Land Acquisition Act,	माघार घेणे	प्रत्याहृत करना ;

	1894		वापस लेना
withhold	Art. 111 The Constitution of India	रोखून ठेवणे	विधारित
without fear or favour	Schld. III – I, the Constitution of India	निर्भयपणे व निःपक्षपातीपणे	भय या पक्षपात के बिना
without interruption	s.25(1) the Limitation Act, 1963	अखंडपणे	विघ्न के बिना
without prejudice to	Art.53(2) The Constitution of India	बाध न येवू देता	प्रतिकूल प्रभाव डाले बिना
women activist	s.3(2)(b) the National Commission for Women act. 1990.	सक्रिय महिला कार्यकर्ती	महिला कार्यकार्ती
woolen textile	s.2(a)(iv), the Essential Commodities Act	लोकरी कापड	ऊनी वस्त्र
work for a company	S.40(1)(aa) . the Land Acquisition Act, 1894	कंपनी करिता बांधकाम करणे	कंपनी के किसी निर्माण
workers employed by household	s.2(n) the Unorganised Workers' Social security Act,2008	घरगडी	घरेलू कर्मकारों सहित गृहस्थियों
workers facilitation centre	s.9,M.H. the Unorganised Workers' Social security Act,2008	कामगार सुविधा केंद्र	कर्मकार सुविधा केंद्र
workman	s. 3(2) (i) the public Liability Insurance Act,1991 S.2(s) the Industrial Disputes Act, 1947	कामगार	कर्मकार
Worksheets	Sec.13 The Collection of Statistics Act, 2008.	कार्यविवरणे	कार्य पत्रक
wrapper	s. 3(a) The cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of trade and Commerce Production , Supply and Distribution) Act, 2003	आवेष्टन	रैपर
wreck and salvage	s. 9 m.n. The Aircraft Act,1934.	जहाजभंग व नष्टशेष	ध्वंस और उद्धरण
writ of attachment	S.466 the Code of Criminal Procedure , 1973	जप्ती- प्राधिलेख	कुर्की रिट ; कुर्की-आदेश
Writing under his hand	Sec.9(1) The Armed Forces Tribunal Act,2007	स्वतःच्या सहीनिशी	अपने हस्ताक्षर सहित
wrong	S.2(m) the Limitation Act, 1963	अपकृत्य	दोष

wrongdoer	S.103 the Indian penal code, 1860	अपकृत्यकर्ता	दोषकर्ता
wrongful confinement	S.340 the Indian penal code, 1860	गैर परिरोध	सदोष परिरोध
wrongful gain	S.23-m.n. the Indian penal code, 1860	गैर लाभ	सदोष अभिलाभ
wrongful loss	S.23-m.n. the Indian penal code, 1860	गैर हानी	सदोष हानि
wrongful possession	S.2(n) the Limitation Act, 1963	गैर कब्जा	सदोष कब्जा (दोषपूर्ण स्वाधीनम्)
wrongful restraint	S.440 the Indian penal code, 1860	गैर निरोध	सदोष अवरोध
wrongfully	Sch.51 the Limitation Act, 1963	गैरपणे	सदोष
wrongfully taking	Sch.91 the Limitation Act, 1963	गैरपणे बळकावणे	सदोष लेने
Yoga	Sec.2(h) The Clinical Establishments (Registration And Regulation) Act,2010	योगविद्दा	योग
youthful offender	S.27 the Code of Criminal Procedure , 1973	अल्पवयीन अपराधी	किशोर अपराधी
Zonal Council	Sec.3(2)(g) The Clinical Establishments (Registration And Regulation) Act,2010	क्षेत्रीय परिषद	आंचलिक परिषद
zone	S.11(3) (c) the Urban Land (Ceiling and Regulation) Act, 1976	परिक्षेत्र	अंचल ; जोन ; इलाका ; परिक्षेत्र